

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 98 of 2025 (SZ)**

**Y. Pondurai,**

No. 129, Usman road,

T. Nagar, Chennai 600 017.

Ph. 90424 04030

Email: yashwanthrajan.adv@gmail.com

**...Appellant**

Vs

**1. State Level Environment Impact Assessment Authority (SEIAA),**

Rep. by its Member Secretary,

No. 327, 9<sup>th</sup> floor, CMRL MetroS,

Anna Salai, Nandanam,

Chennai 600 035

Email: [seiaamstn@gmail.com](mailto:seiaamstn@gmail.com)

Phone No. 044-24359973

**And Another**

**...Respondents**

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Dated at Chennai on this the 4th day of February, 2026

COUNSEL FOR 1<sup>st</sup> and 2<sup>nd</sup> RESPONDENTS



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.98 of 2025 (SZ)**

Y.Pondurai,  
No 129, Usman Road,  
T.Nagar, Chennai, Tamil Nadu-600017,  
Mob: 9042404030  
Email:yashwanthrajan.adv@gmail.com

**... Appellant**

**Vs**

**1. State Level Environment Impact Assessment Authority (SEIAA),**  
Rep.by its Chairman,  
9<sup>th</sup> Floor, MetroS(CMRL Building),  
Nandanam, Chennai-600035,  
Email: [seiaamstn@gmail.com](mailto:seiaamstn@gmail.com)  
Phone No. 044-24359973

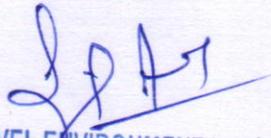
**2. Tamil Nadu Pollution Control Board,**

Rep. by its Chairperson,  
No.76, Mount Salai,  
Guindy, Chennai-600032.  
Mob:044-22353134  
Email:tnpcb-chn@gov.in

**... Respondents**

**COUNTER AFFIDAVIT FILED ON BEHALF OF SEIAA - TAMIL NADU,**  
**THE 1<sup>st</sup> RESPONDENT**

I, Syed Muzammil Abbas, I.F.S.(R), aged about 63 years, working as Chairman, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at No.327 Metros, 9th Floor, Anna Salai, Nandanam, Chennai- 600035 do hereby solemnly affirm and sincerely state as follows:

  
STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY - TAMIL NADU  
No. 327, Metros, 9th Floor,  
Anna Salai, Nandanam, Chennai-600 035.

1. I am filing this counter affidavit on behalf of the 1<sup>st</sup> Respondent herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office
2. I state that I have perused the application and deny the averments and allegations stated therein except those that are specifically admitted hereunder and put the Appellant to strict proof of the same.
3. It is respectfully submitted that the proponent Y. Pondurai, had applied to SEIAA-TN for Grant of Environmental Clearance for the Proposed construction activity of high raise building at S.F No 31,32,34,35,37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu. The project is covered under category Category "B" of Item 8(a) "Building and Construction project of the Schedule to the EIA Notification, 2006. of the to the EIA Notification, 2006 as amended.
4. It is respectfully submitted that the Project Proponent was issued Environmental Clearance dated 23.12.2022 under the Violation Category in accordance with MoEF&CC Notifications dated 14.03.2017 and 08.03.2018, for a commercial building complex constructed without prior EC.
5. It is respectfully submitted that the EC dated 23.12.2022 mandated the deposit of Rs.1.48 Crores towards ecological remediation, resource augmentation, and Corporate Environmental Responsibility (CER)-related activities. The calculation and imposition of the said amount of Rs.1.48 Crores is as per the procedure established by the MoEF&CC Notifications dated 14.03.2017 and 08.03.2018.



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6. It is respectfully submitted that independent of the above, earlier, pursuant to the directions of the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi in OA No. 37 of 2015, the PP deposited Rs.7.41 Crores as Environmental Compensation (EC) to the TNPCB, calculated as 5% of the project cost.
7. It is respectfully submitted that the PP now seeks a refund of the Rs.7.41 Crores paid as Environmental Compensation, contending that the later Environmental Clearance amount of Rs.1.48 Crores overlaps with or supersedes the earlier judicially imposed penalty.
8. It is respectfully submitted that the issue was discussed during the 496<sup>th</sup> SEAC meeting (06.09.2024) and further deliberated upon by SEIAA in its 758<sup>th</sup> meeting (25.09.2024), based on the PP's representation dated 31.07.2024. SEIAA, while accepting SEAC's recommendation, recorded that the PP should approach the appropriate legal forum for any relief.
9. It is respectfully submitted that subsequently, the PP filed the current OA No. 98 of 2025 before the Hon'ble NGT Southern Zone Bench seeking refund of the Rs.7.41 Crores.
10. At the outset, it is respectfully submitted that the statement rendered in SEAC's 496<sup>th</sup> meeting suggesting the PP "approach the court for relief" was merely acknowledging that SEIAA and SEAC do not possess the statutory authority to modify, adjust, or refund amounts imposed by judicial orders, including those issued by the Hon'ble NGT.
11. It is respectfully submitted that the observation does not preclude SEIAA's right to raise objections, including the issue of jurisdiction and maintainability.



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12. More pertinently, it is submitted that the legal remedies available to the applicant are conferred by power and procedure of law and the same is not as per any statement or observation of the SEIAA in any of its meeting. The statement of SEIAA in its minutes on the issue of legal jurisdiction is only an observation and does not confer any right or otherwise on the applicant. It is for the applicant to establish the merit in its case and the jurisdiction / maintainability.
13. At the outset, it is respectfully submitted that the Environmental Compensation of Rs.7.41 Crores imposed by the Hon'ble NGT Principal Bench, New Delhi remains binding and final. The same being an order of the Hon'ble Court cannot be refunded, altered, or reconsidered by SEIAA or SEAC. The order has not been set-aside or modified at the instance of the applicant by any judicial order till date and thus it is not open to the Applicant to seek a refund of the same, that too, when the deposit of the same was made free of any contest by the Applicant.
14. Similarly, it is submitted that the Applicant apart from the above penalty imposed by the Hon'ble Tribunal also made an application under the violation category. As per the established procedure, the Environmental Compensation for the damages caused due to the illegal construction was also imposed on the applicant. The same was remitted by the Applicant without any protest.

APPLICATION IS NOT MAINTAINABLE

15. It is submitted that the payment made by the Applicant, both under the orders of the Hon'ble Tribunal and also as a part of the process of EC application, were without protest, thereby admitting to the liability of the same.



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16. It is mere afterthought on the part of the Applicant to seek refund of the payment of Rs.7.41 Crores which is without any merit. The imposition of the penalty and the compensation were for default and violation of the Applicant, and as a violator there is no right to refund which is vested on the applicant.
17. Thus, it is submitted that on both grounds, one - absence of any procedure or right of refund and two- both payments for "penalty" and "compensation" being accepted and paid without any protest and having become final on the applicant, the present case is only an afterthought by the Applicant and has no legal basis and is submitted to be unsustainable and not maintainable as per Section 14 of the National Green Tribunal Act, 2010.
18. It is further submitted that as per Section 14 of the NGT Act, the jurisdiction of this Hon'ble Tribunal can be invoked by an applicant if there is a "substantial question relating to environment including enforcement of any legal right relating to environment".

#### NO LOCUS STANDI FOR THE APPLICANT

19. It is submitted that it is an admitted case that the applicant was a violator of environmental laws and has damaged the environment. There is absolutely no *locus standi* for the applicant as an admitted violator of environmental law to seek any relief under Section 14 of the NGT Act. Further, the applicant is also not pleading any right which is in the interest or protection of environment but rather is on his personal interest of refund of an amount which was paid by the applicant as admitted liability without protest. Therefore, even assuming the applicant might be entitled for a refund, in any event, the present application invoking the jurisdiction of this Hon'ble

  
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Tribunal is merely an abuse of the procedure and the application is not maintainable as the applicant is not an aggrieved person within the scope of Section 14 of the NGT Act and has no locus standi to maintain the present application.

#### RELIEF SOUGHT FOR IS NOT MAINTAINABLE

20. Further, it is submitted that the case of the applicant is that the deposit of the sum of Rs. 7.41 Cr was made subsequent to the orders of the Hon'ble NGT "subject to adjustment". It is submitted that the same is misinterpreted to mean and include a refund of the amount. In fact, the scope and spirit of the order of this Hon'ble Tribunal would only mean to include any further assessment to be imposed on the applicant. The damages caused by the activity of the applicant has resulted in both short term and long term consequences and it is in that context that the Hon'ble Tribunal made liberty for the authorities to also seek additional compensation in future as against the violation of the applicant.
21. That apart, it is submitted that by no stretch of imagination it can be understood that this Hon'ble Tribunal imposed a penalty and punished "in excess of" what was understood by the wisdom of the Tribunal to be the actual damage and left it to the authorities to calculate any refund that is to be paid to the applicant. It is submitted that this Hon'ble Tribunal relied upon precedents and settled position of law to arrive at the penalty of Rs.7.41 Crores to be imposed on the applicant and it is erroneous for the applicant to state that the same was made by this Hon'ble Tribunal subject to further reductions of the amount subsequently. Alternatively, it is also submitted that there is no procedure of law permitting for a refund of the penalty which has been concluded as per the order of the Hon'ble Tribunal.



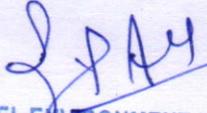
STATE LEVEL ENVIRONMENT IMPACT  
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22. It is further submitted that the relief that can be claimed as per the procedure under Section 14 of the NGT Act can be for the betterment of the environment and all monetary orders made by this Hon'ble Tribunal is for restitution and remediation of damages. The present relief claimed for by the applicant is not in the nature of any relief under Section 14 or 15 of the NGT Act and thus the applicant is not maintainable at all and liable to be dismissed in limine.

#### APPLICATION IS BEYOND THE PERIOD OF LIMITATION

23. Without prejudice to the above, it is submitted that the relief claimed for by the applicant is further not maintainable for being not within the period of limitation as per Section 14 of the NGT Act, 2010.
24. It is submitted that the relief claimed for is the refund of a sum of Rs.7.41 Cr paid by the applicant. It is submitted that as per Section 14 of the Act, the relief has to be claimed within the period from the date on which the cause of action "first arose". In the present case it is submitted that the payment of the amount which is now claimed to be refunded is the first cause of action or when the cause first arose.
25. It is submitted that therefore the payment is made many years back and obviously beyond the period of limitation and also the condonable period of 6 months as per Section 14 of the Act.

It is further submitted that the minutes of the SEIAA for the claim of additional payment of Rs.1.48 Cr while recording that adjustment would be considered as per the claim of the applicant on the basis of the payment of Rs.7.42 Cr during the process of the EC application was negated and the applicant also made the deposit of the amount as claimed by the SEIAA. Therefore, the entire proceedings including the further minutes of the SEIAA recording that relief can be claimed only before any Court do not, in the submission of this respondent,

  
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constitute any cause of action for the relief claimed for by the applicant. Thus, the first cause of action as stated above is beyond the period of limitation and the application is liable to be dismissed.

26. It is therefore prayed that this Hon'ble Tribunal may be pleased to record and pass orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.



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Anna Salai, Nandanam, Chennai-600 035.

Solemnly affirmed in Chennai

Before me,

On this the 04<sup>th</sup> day of February 2026

signed his name in my presence

*D. Arvind*  
*(Ma. 317/2003)*  
*(No. 104, Law chambers*  
*Highcourt, Madras)*

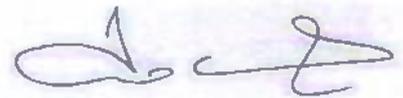
Advocate, Chennai

4. Land use classification obtained from the DTCP for the Survey Nos falls under project. Further, the project proponent shall submit the planning permission obtained from the DTCP, if any.
5. The proponent should treat the effluent generated from the laboratories, operation theatres and laundries separately and provide the dedicated ETP with separate RO system for the same. The ETP treated effluent should be reused back in the hospital for laundry purposes after ensuring no pathogens present in the treated effluent (RO Permeate) by suitable disinfection arrangements. RO reject shall be disposed into elevated solar evaporation pan with adequate size.
6. The proponent shall conduct the EIA study and submit the EIA report for the entire campus along with layout and necessary documents "A" register and village map.
7. The project proponent shall explore the possibilities of treating and utilizing the trade effluent and sewage within the premises to achieve Zero liquid discharge.
8. The layout plan shall be furnished for the greenbelt area earmarked with GPS coordinates by the project proponent on the periphery of the site and the same shall be submitted for CMDA, /DTCP approval. The green belt width should be atleast 3m wide all along the boundaries of the project site. The green belt area should be not less than 15 % of the total land area of the project.
9. Performance report of the STP for the past one year shall be furnished.
10. The proponent shall furnish the details of source of water supply and necessary permission for the water supply from the competent Authority.
11. Details with respect to the Bio medical waste management facility for the proposed hospital facility shall be furnished along with compliance under the Bio Medical Waste Management Rules – 2016 as amended.
12. As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities as proposed in the CER.

**Agenda No: 189-05**  
**(File No: 6723/2020)**



Member Secretary  
SEAC -TN 10/37



Chairman  
SEAC- TN

**Proposed Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu by Thiru. Y. Pondurai,- For Environmental Clearance under violation.**

(SIA/TN/MIS/175754/2020)

The proposal was placed for appraisal in this 189<sup>th</sup> meeting of SEAC held on 19.12.2020. The details of the project furnished by the proponent are available on the website (parivesh.nic.in). The project proponent gave detailed presentation.

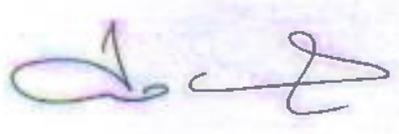
SEAC noted the following:

1. The Proponent, Thiru. Y. Pondurai has applied seeking Environmental Clearance under violation category for the Proposed Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 8(a) "Building and Construction projects" of the Schedule to the EIA Notification, 2006.
3. TOR issued vide SEIAA Lr.No.SEIAA-TN/F.No.6723/SEAC/Violation/ToR636/2019 dated 16.08.2019

Based on the above, the subcommittee inspected the site on 03.06.2019 and submitted the report to SEAC. Based on the inspection report and the violation notifications issued by the MoEF&CC dated 14.03.2017 & 08.03.2018, SEAC classified the level of damages caused by the Project Proponent on the environment based on the following criteria:

1. Low level Ecological damage:
  - a. Only procedural violations (started the construction at the site without obtaining EC)
2. Medium level Ecological damage:
  - a. Procedural violations (started the construction at the site without obtaining EC)
  - b. Infrastructural violation such as deviation from CMDA/local body approval.
  - c. Non operation of the project (not occupied).

  
Member Secretary  
SEAC -TN

  
Chairman  
SEAC- TN

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3. High level Ecological damage:

- a. Procedural violations (started the construction at site without obtaining EC)
- b. Infrastructural violation such as deviation from CMDA/local body approval.
- c. Under Operation (occupied).

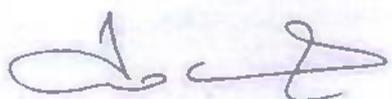
As per the OM of MoEF& CC dated: 01.05.2018, SEAC deliberated the fund allocation for Corporate Environment Responsibility shall be to a maximum of 2% of the project cost.

In view of the above and based on the inspection report & the Ecological damage, remediation plan and natural & community resource augmentation plan furnished by the project proponent, the SEAC decided the fund allocation for Ecological remediation, natural resource augmentation & community resource augmentation and penalty by following the below mentioned criteria, as per category 3, stated above.

| Level of damages               | Ecological remediation cost (% of project cost) | natural resource augmentation cost (% of project cost) | community resource augmentation cost (% of project cost) | CER (% of project cost) | Total (% of project cost) |
|--------------------------------|---|--|--|-------------------------|---------------------------|
| Low level Ecological damage    | 0.25  | 0.10   | 0.15   | 0.25                    | 0.75                      |
| Medium level Ecological damage | 0.35  | 0.15   | 0.25   | 0.5                     | 1.25                      |
| High level Ecological damage   | 0.50  | 0.20   | 0.30   | 1.00                    | 2.00                      |

The project cost of this proposal submitted in the EIA report under violation is Rs.14825Lakhs.

  
Member Secretary  
SEAC -TN 12/28

  
Chairman  
SEAC- TN

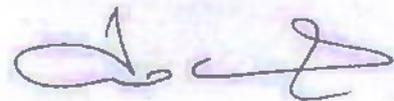
The Committee observed that the project of Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu by Thiru. Y. Pondurai for Environmental Clearance under violation comes under the "High level Ecological damage category". The Committee decided to recommend the proposal to SEIAA for grant of EC subject to the following conditions in addition to the normal conditions:

1. The amount prescribed for Ecological remediation (Rs.74.13Lakhs), natural resource augmentation (Rs.29.65 lakhs) & community resource augmentation (Rs.44.48 Lakhs), totaling Rs. 148.25Lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs. 148.25 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.
2. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of six months. If not, the bank guarantee will be forfeited to TNPCB without further notice.
3. The amount committed by the Project proponent for CER (Rs. 148.25 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.
4. Number of lifts provided for shoppers in the mall shall be increased.
5. The Project proponent shall operate the STP effectively and continuously so as to achieve standards prescribed by the TNPCB for treated sewage.
6. The Project proponent shall operate the ETP for the treatment and disposal of effluent effectively and continuously so as to achieve standards prescribed by the TNPCB for treated effluent.
7. The Project proponent shall utilize the treated sewage for the development of green belt and toilet flushing after achieving the standards prescribed by the TNPCB.



Member Secretary  
SEAC -TN

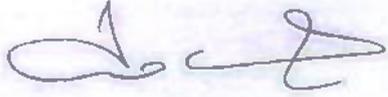
13/30



Chairman  
SEAC- TN

8. The project Proponent shall operate Bio-Methanation plant efficiently and continuously for the disposal of the Organic waste generated from the campus and collecting non-bio degradable waste regularly and disposal through TNPCB authorized recycler
9. The Project proponent shall collect & dispose the hazardous waste through TNPCB Authorized vendors/recyclers as per the Hazardous and other wastes (Movement and Transboundary Movement), Rules 2016.
10. The Project proponent shall collect and dispose the E-Waste through TNPCB Authorized vendors/recycler as per the E-Waste Management Rules 2016.
11. Necessary permission shall be obtained from the competent authority for the draw/outsourcing of fresh water before obtaining consent from TNPCB.
12. All the mitigation measures committed by the project proponent for the flood management, Solid waste disposal, Sewage treatment & disposal etc., shall be followed strictly.
13. Tapping of solar energy should be at least 10% of total energy consumption Solar energy usage mainly for the illumination of common areas, street lighting etc.,
14. The project proponent shall provide separate standby D.G set for the STP proposed for the continuous operation of the STP in case of power failure.
15. Waste of any type not to be disposed of in any water bodies including drains, canals and the surrounding environment.
16. The proponent should explore the possibility of increasing the quantity of rainwater harvested at the maximum extent within the campus itself.
17. The proponent should increase the green belt area from 10.45 to 15% with more number of indigenous species. The proponent shall earmark greenbelt area with dimension and GPS coordinates all along the boundary of the project site with at least 3 meters wide and the same shall be included in the layout out plan and the total green belt area should be minimum of 15% the total area.

  
Member Secretary  
SEAC - TN  
14/3/2

  
Chairman  
SEAC - TN

18. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of Section 19 of the Environment (Protection) Ac. 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.

**Agenda No: 189-06**

**(File No: 6729/2020)**

**Proposed "Manufacture of Petroleum Base Distillates, De-aromatized Solvents, Alkyd Paint Resin and other allied Chemicals" at Plot No.124 to 126 & 138 to 143, Gummidipoondi Village, Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu by M/s. Gallada Petrochemicals Pvt. Ltd - For Environmental clearance.**

**(SIA/TN/MIN/49553/2020)**

The proposal was placed for appraisal in this 189<sup>th</sup> meeting of SEAC held on 19.12.2020. The details of the project furnished by the proponent are available on the website (parivesh.nic.in). The project proponent gave detailed presentation.

SEAC noted the following:

1. The Project Proponent, M/s. Gallada Petrochemicals Pvt. Ltd has applied seeking Environmental Clearance for the proposed "Manufacture of Petroleum Base Distillates, De-aromatized Solvents, Alkyd Paint Resin and other allied Chemicals" at Plot No.124 to 126 & 138 to 143 , Gummidipoondi Village, Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu.
2. ToR issued vide SEIAA-TN/F.No.6729/SEAC/ 5(e)/ToR-622/ 2019 dated L7 .06.2019
3. The project/activity is covered under Category "B" of Item 5(f) "Synthetic Organic Chemicals Industry " of the Schedule to the EIA Notification, 2006.

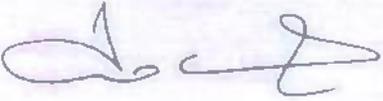
Based on the presentation made by the proponent and the documents furnished, the committee instructed the project proponent to furnish the following details:

1. The project proponent shall furnish the Raw materials used for the individual product along with its storage details.
2. The proponent shall furnish the safety measures proposed for Solvent storage.



Member Secretary  
SEAC -TN

15/3/22



Chairman  
SEAC- TN

Agenda No: 199-23

(File No: 6723/2019)

Proposed Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu by Thiru. Y. Pondurai- For Environmental Clearance under violation

(SIA/TN/MIS/175754/2020, dated 27.09.2020)

The proposal was placed for appraisal in this 189<sup>th</sup> meeting of SEAC held on 19.12.2020.

The details of the project furnished by the proponent are available on the website (parivesh.nic.in). The project proponent gave detailed presentation.

SEAC noted the following:

1. The Proponent, Thiru. Y. Pondurai has applied seeking Environmental Clearance under violation category for the Proposed Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 8(a) "Building and Construction projects" of the Schedule to the EIA Notification, 2006.
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Based on the above, the subcommittee inspected the site on 03.06.2019 and submitted the report to SEAC. Based on the inspection report and the violation notifications issued by the MoEF&CC dated 14.03.2017 & 08.03.2018, SEAC classified the level of damages caused by the Project Proponent on the environment based on the following criteria:

1. Low level Ecological damage:

- a. Only procedural violations (started the construction at the site without obtaining EC)

2. Medium level Ecological damage:

- a. Procedural violations (started the construction at the site without obtaining EC)
- b. Infrastructural violation such as deviation from CMDA/local body approval.
- c. Non operation of the project (not occupied).

MEMBER SECRETARY  
SEAC - TN

Dr. S. SELVAN  
Member Secretary  
SEAC - TN  
Chennai-15

CHAIRMAN  
SEAC - TN

Dr. S. MOHAN  
Chairman  
SEAC - TN  
Chennai-15

### 3. High level Ecological damage:

- a. Procedural violations (started the construction at site without obtaining EC)
- b. Infrastructural violation such as deviation from CMDA/Local body approval.
- c. Under Operation (occupied).

As per the OM of MoEF& CC dated. 01.05.2018, SEAC deliberated the fund allocation for Corporate Environment Responsibility shall be to a maximum of 2% of the project cost,

In view of the above and based on the inspection report & the Ecological damage, remediation plan and natural & community resource augmentation plan furnished by the project proponent, the SEAC decided the fund allocation for Ecological remediation, natural resource augmentation & community resource augmentation and penalty by following the below mentioned criteria, as per category 3, stated above.

| Level of damages               | Ecological remediation cost (% of project cost) | natural resource augmentation cost (% of project cost) | community resource augmentation cost (% of project cost) | CER (% of project cost) | Total (% of project cost) |
|--------------------------------|---|--|--|-------------------------|---------------------------|
| Low level Ecological damage    | 0.25  | 0.10   | 0.15   | 0.25                    | 0.75                      |
| Medium level Ecological damage | 0.35  | 0.15   | 0.25   | 0.5                     | 1.25                      |
| High level Ecological damage   | 0.50  | 0.20   | 0.30   | 1.00                    | 2.00                      |

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Chairman  
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The project cost of this proposal submitted in the EIA report under violation is Rs.14825 Lakhs.

The Committee observed that the project of Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu by Thiru. Y. Pondural for Environmental Clearance under violation comes under the "High level Ecological damage category". The Committee decided to recommend the proposal to SEIAA for grant of EC subject to the following conditions in addition to the normal conditions:

1. The amount prescribed for Ecological remediation (Rs.74.13 Lakhs), natural resource augmentation (Rs.29.65 lakhs) & community resource augmentation (Rs.44.48 Lakhs), totaling Rs. 148.25 Lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs. 148.25 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.
2. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of six months. If not, the bank guarantee will be forfeited to TNPCB without further notice.
3. The amount committed by the Project proponent for CER (Rs. 148.25 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.
4. Number of lifts provided for shoppers in the mall shall be increased.
5. The Project proponent shall operate the STP effectively and continuously so as to achieve standards prescribed by the TNPCB for treated sewage.

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6. The Project proponent shall operate the ETP for the treatment and disposal of effluent effectively and continuously so as to achieve standards prescribed by the TNPCB for treated effluent.
7. The Project proponent shall utilize the treated sewage for the development of green belt and toilet flushing after achieving the standards prescribed by the TNPCB.
8. The project Proponent shall operate Bio-Methanation plant efficiently and continuously for the disposal of the Organic waste generated from the campus and collecting non-bio degradable waste regularly and disposal through TNPCB authorized recycler
9. The Project proponent shall collect & dispose the hazardous waste through TNPCB Authorized vendors/recyclers as per the Hazardous and other wastes (Movement and Transboundary Movement), Rules 2016.
10. The Project proponent shall collect and dispose the E-Waste through TNPCB Authorized vendors/recycler as per the E-Waste Management Rules 2016.
11. Necessary permission shall be obtained from the competent authority for the drawl/outsourcing of fresh water before obtaining consent from TNPCB.
12. All the mitigation measures committed by the project proponent for the flood management, Solid waste disposal, Sewage treatment & disposal etc., shall be followed strictly.
13. Tapping of solar energy should be at least 10% of total energy consumption Solar energy usage mainly for the illumination of common areas, street lighting etc.,
14. The project proponent shall provide separate standby D.G set for the STP proposed for the continuous operation of the STP in case of power failure.
15. Waste of any type not to be disposed of in any water bodies including drains, canals and the surrounding environment.
16. The proponent should explore the possibility of increasing the quantity of rainwater harvested at the maximum extent within the campus itself.

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17. The proponent should increase the green belt area from 10.45 to 15% with more number of indigenous species. The proponent shall earmark greenbelt area with dimension and GPS coordinates all along the boundary of the project site with at least 3 meters wide and the same shall be included in the layout out plan and the total green belt area should be minimum of 15% the total area.
18. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of Section 19 of the Environment (Protection) Act, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.

The subject was placed in the 418<sup>th</sup> SEIAA meeting held on 11.01.2021 & 12.01.2021. After detailed deliberation, the proponent was directed to furnish the bank guarantee to Tamil Nadu Pollution Control Board as recommended by the SEAC and furnish the copy of the receipt along with the above details so as to take further action. Based on the minutes of the 418<sup>th</sup> Authority meeting letter was addressed to the proponent vide Lr. No. SEIAA-TN/F.No.6723/2019/BC/ dated: 19.01.2021 to furnish the following details:

1. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986
2. The amount prescribed for Ecological remediation (Rs.74.13 Lakhs), natural resource augmentation (Rs.29.65 lakhs) & community resource augmentation (Rs.44.48 Lakhs), totaling Rs. 148.25 Lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs. 148.25 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.

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3. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of six months. If not, the bank guarantee will be forfeited to TNPCB without further notice.
4. The amount committed by the Project proponent for CER (Rs. 148.25 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.

Whereas the proponent vide letter received dated 29.01.2021 has stated as follows:

1. In the matter of Principal Bench of NGT order via OA.No.37 of 2015 dated 7.07.2015 directed.

"The project proponent to pay 5% of Project cost (Rupees 7.4125 Crores) as Environmental Compensation for restoration & restitution of the Environment and ecology as well as towards their liability arising from impacts of the illegal and unauthorized constructions carried out by them. They shall deposit this amount at the first instance, which shall be subject to further adjustment."

As per the order, the proponent already paid Rs.7.4125 Crores (5% of the total project cost) to TNPCB as environmental Compensation in the violation case.

Receipts of the same is submitted by the proponent along with the EIA Reports

| Description                     | SEAC recommended amount for violation in lakhs | Compensation already paid as per the NGT order |
|---------------------------------|--|--|
| Ecological Remediation          | Rs.74.13(0.5%)                                 | Rs.7.4125 Crores (5% of the total cost)        |
| Natural Resource Augmentation   | Rs.29.65%(0.2%)                                |  |
| Community Resource Augmentation | Rs.44.48 (0.3%)                                |  |
| CER Activities                  | Rs.148.25 (1%)                                 |  |

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|              |  |  |
|--------------|--|--|
| Total amount | Rs.296.51 Lakhs (2% of the Total project cost) | Rs.7.4125 Crores (% of the total project cost) |
|--------------|--|--|

Further TNPCB has filed case in J.M.Court, Ambattur as part of the credible action for the project violation and the case (C.C No.168 of 2016) proof for the same is enclosed by the PP.

The subject was placed before the 420<sup>th</sup> Authority meeting held on 04.02.2021 and after detailed discussion the Authority decided to request Ms.SEIAA to forwarded the request of the Proponent letter dated 29.01.2021 to the committee for further recommendation of the SEAC.

The subject was placed in the 199<sup>th</sup> SEAC meeting held on 09.02.2021. After detailed discussions. Since NGT in their order has already made an Environmental Compensation and penalty for Rupees 7.4125 Crores and the proponent already paid Rs.7.4125 Crores (5% of the total project cost) to TNPCB as environmental Compensation in the violation case. Since, the proponent has already paid the environmental compensation cost, the committee has accepted its request for waiving the environmental cost as stipulated by the SEAC and recommends for Environmental Clearance.

**Agenda No. 199-24**

**(File No.5039/2019)**

**Proposed Multi-Coloured Granite Quarry lease over an extent of 1.45.0 ha in S.F.Nos.441/2 & 500/1 of Nelali Village, Kangeyam Taluk, Tiruppur District, Tamilnadu by Tmt. V. Gowri- For Environmental Clearance.**

**(SIA/TN/MIN/133013/2019)**

The proposal was placed in the 170<sup>th</sup> SEAC Meeting held on 13.08.2020. The project proponent gave detailed presentation. The details of the project furnished by the proponent are available in the website (parivesh.nlc.in).

  
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Agenda No: 225-20

(File No: 6723/2018)

Proposed construction of commercial complex at S.F.Nos.31, 32, 34/1, 35 & 37 of Padi Village, Ambattur Taluk, Tiruvallur District Tamil Nadu by Mr.Y.Pondurai- For Environmental Clearance.

(SIA/TN/MIN/175754/2018, dated: 28.03.2018).

The proposal was placed for appraisal in this 189<sup>th</sup> meeting of SEAC held on 19.12.2020. The details of the project furnished by the proponent are available on the website (parivesh.nic.in). The project proponent gave detailed presentation.

SEAC noted the following:

1. The Proponent, Thiru.Y.Pondurai has applied seeking Environmental Clearance under violation category for the Proposed Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village. Ambattur Taluk, Thiruvallur District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 8(a) "Building and Construction projects" of the Schedule to the EIA Notification, 2006.
3. TOR issued vide SEIAA Lr.No.SEIAA-TN/F.No.6723/SEAC/Violation/ToR636/2019 dated 16.08.2019

Based on the above, the subcommittee inspected the site on 03.06.2019 and submitted the report to SEAC. Based on the inspection report and the violation notifications issued by the MoEF&CC dated 14.03.2017 & 08.03.2018, SEAC classified the level of damages caused by the Project Proponent on the environment based on the following criteria:

1. Low level Ecological damage:
  - a. Only procedural violations (started the construction at the site without obtaining EC)
2. Medium level Ecological damage:

  
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- a. Procedural violations (started the construction at the site without obtaining EC)
  - b. Infrastructural violation such as deviation from CMDA/local body approval.
  - c. Non operation of the project (not occupied).
3. High level Ecological damage:
- a. Procedural violations (started the construction at site without obtaining EC)
  - b. Infrastructural violation such as deviation from CMDA/local body approval.
  - c. Under Operation (occupied).

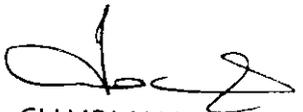
As per the OM of MoEF& CC dated: 01.05.2018, SEAC deliberated the fund allocation for Corporate Environment Responsibility shall be to a maximum of 2% of the project cost.

In view of the above and based on the inspection report & the Ecological damage, remediation plan and natural & community resource augmentation plan furnished by the project proponent, the SEAC decided the fund allocation for Ecological remediation, natural resource augmentation & community resource augmentation and penalty by following the below mentioned criteria, as per category 3, stated above.

| Level of damages               | Ecological remediation cost (% of project cost) | natural resource augmentation cost (% of project cost) | community resource augmentation cost (% of project cost) | CER (% of project cost) | Total (% of project cost) |
|--------------------------------|---|--|--|-------------------------|---------------------------|
| Low level Ecological damage    | 0.25  | 0.10   | 0.15   | 0.25                    | 0.75                      |
| Medium level Ecological damage | 0.35  | 0.15   | 0.25   | 0.5                     | 1.25                      |
| High level Ecological damage   | 0.50  | 0.20   | 0.30   | 1.00                    | 2.00                      |

  
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Member Secretary  
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SEAC- TN

L. S. MATHAN  
Chairman  
SEAC - TN  
Chennai-66

The project cost of this proposal submitted in the EIA report under violation is Rs.14825 Lakhs.

The Committee observed that the project of Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu by Thiru. Y. Pondurai for Environmental Clearance under violation comes under the "High level Ecological damage category". The Committee decided to recommend the proposal to SEIAA for grant of EC subject to the following conditions in addition to the normal conditions:

1. The amount prescribed for Ecological remediation (Rs.74.13Lakhs), natural resource augmentation (Rs.29.65 lakhs) & community resource augmentation (Rs.44.48 Lakhs), totaling Rs. 148.25 Lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs. 148.25 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.
2. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of six months. If not, the bank guarantee will be forfeited to TNPCB without further notice.
3. The amount committed by the Project proponent for CER (Rs. 148.25 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.
4. Number of lifts provided for shoppers in the mall shall be increased.
5. The Project proponent shall operate the STP effectively and continuously so as to achieve standards prescribed by the TNPCB for treated sewage.
6. The Project proponent shall operate the ETP for the treatment and disposal of effluent effectively and continuously so as to achieve standards prescribed by the TNPCB for treated effluent.

  
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Member Secretary  
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7. The Project proponent shall utilize the treated sewage for the development of green belt and toilet flushing after achieving the standards prescribed by the TNPCB.
8. The project Proponent shall operate Bio-Methanation plant efficiently and continuously for the disposal of the Organic waste generated from the campus and collecting non-biodegradable waste regularly and disposal through TNPCB authorized recycler
9. The Project proponent shall collect & dispose the hazardous waste through TNPCB Authorized vendors/recyclers as per the Hazardous and other wastes (Movement and Transboundary Movement), Rules 2016.
10. The Project proponent shall collect and dispose the E-Waste through TNPCB Authorized vendors/recycler as per the E-Waste Management Rules 2016.
11. Necessary permission shall be obtained from the competent authority for the drawl/outsourcing of fresh water before obtaining consent from TNPCB.
12. All the mitigation measures committed by the project proponent for the flood management, Solid waste disposal, Sewage treatment & disposal etc., shall be followed strictly.
13. Tapping of solar energy should be at least 10% of total energy consumption Solar energy usage mainly for the illumination of common areas, street lighting etc.,
14. The project proponent shall provide separate standby D.G set for the STP proposed for the continuous operation of the STP in case of power failure.
15. Waste of any type not to be disposed of in any water bodies including drains, canals and the surrounding environment.
16. The proponent should explore the possibility of increasing the quantity of rainwater harvested at the maximum extent within the campus itself.
17. The proponent should increase the green belt area from 10.45 to 15% with more number of indigenous species. The proponent shall earmark greenbelt area with dimension and GPS coordinates all along the boundary of the project site with at least 3 meters wide and the same shall be included in the

  
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layout out plan and the total green belt area should be minimum of 15% the total area.

18. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of Section 19 of the Environment (Protection) Act, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.

The subject was placed in the 418<sup>th</sup> SEIAA meeting held on 11.01.2021 & 12.01.2021. After detailed deliberation, the proponent was directed to furnish the bank guarantee to Tamil Nadu Pollution Control Board as recommended by the SEAC and furnish the copy of the receipt along with the above details so as to take further action. Based on the minutes of the 418<sup>th</sup> Authority meeting letter was addressed to the proponent vide Lr. No. SEIAA-TN/F.No.6723/2019/BG/ dated: 19.01.2021 to furnish the following details:

1. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986
2. The amount prescribed for Ecological remediation (Rs.74.13 Lakhs), natural resource augmentation (Rs.29.65 lakhs) & community resource augmentation (Rs.44.48 Lakhs), totaling Rs. 148.25 Lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs. 148.25 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.
3. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of six months. If not, the bank guarantee will be forfeited to TNPCB without further notice.

  
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4. The amount committed by the Project proponent for CER (Rs. 148.25 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.

Whereas the proponent vide letter received dated 29.01.2021 has stated as follows:

1. In the matter of Principal Bench of NGT order via OA.No.37 of 2015 dated 7.07.2015 directed.

"The project proponent to pay 5% of Project cost (Rupees 7.4125 Crores) as Environmental Compensation for restoration & restitution of the Environment and ecology as well as towards their liability arising from impacts of the illegal and unauthorized constructions carried out by them. They shall deposit this amount at the first instance, which shall be subject to further adjustment."

As per the order, the proponent already paid Rs.7.4125 Crores (5% of the total project cost) to TNPCB as environmental Compensation in the violation case. Receipts of the same is submitted by the proponent along with the EIA Reports

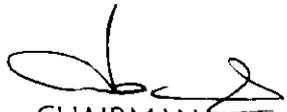
| Description                     | SEAC recommended amount for violation in lakhs | Compensation already paid as per the NGT order  |
|---------------------------------|--|---|
| Ecological Remediation          | Rs.74.13 (0.5%)                                | Rs.7.4125 Crores (5% of the total cost)         |
| Natural Resource Augmentation   | Rs.29.65% (0.2%)                               |   |
| Community Resource Augmentation | Rs.44.48 (0.3%)                                |   |
| CER Activities                  | Rs.148.25 (1%)                                 |   |
| Total amount                    | Rs.296.51 Lakhs (2% of the Total project cost) | Rs.7.4125 Crores (5% of the total project cost) |

  
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- Further TNPCB has filed case in J.M.Court, Ambattur as part of the credible action for the project violation and the case (C.C No.168 of 2016) proof for the same is enclosed by the PP.

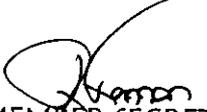
The subject was placed before the 420<sup>th</sup> Authority meeting held on 04.02.2021 and after detailed discussion the Authority decided to request MS-SEIAA to forwarded the request of the Proponent letter dated 29.01.2021 to the committee for further recommendation of the SEAC.

The subject was placed in the 199<sup>th</sup> SEAC meeting held on 09.02.2021. After detailed discussions, Since NGT in their order has already made an Environmental Compensation and penalty for Rupees 7.4125 Crores and the proponent already paid Rs.7.4125 Crores (5% of the total project cost) to TNPCB as environmental Compensation in the violation case. Since, the proponent has already paid the environmental compensation cost, the committee has accepted its request for waiving the environmental cost as stipulated by the SEAC and recommends for Environmental Clearance.

The subject was placed before the 433<sup>rd</sup> Authority meeting held on 17.03.2021. After detailed discussion, it was noted the Hon'ble NGT Principal Bench & Hon'ble Supreme Court have pronounced certain orders in which this project is also included as one of the petitioners. Hence the Authority decided to request the Member Secretary to put up with detailed note in chronological order along with court cases and its various orders and details of discussions on the other proposals which are covered under this court case in the ensuing meeting.

The subject was placed before the 438<sup>th</sup> Authority meeting held on 15.04.2021. After detailed discussion, the Authority noted as follows.

1. As per the direction of Hon'ble NGT in O.A.No.37 of 2015 & 213 of 2014 dated 07.07.2015, environmental compensation was levied for restoration and restitution of the environment and ecology as well as towards their liability arising from impacts of the illegal and unauthorized constructions carried out by the project namely M/s. Ruby Manoharan Property Developers Pvt. Ltd, M/s Jones Foundations Pvt. Ltd, M/s. SSM Builders and Promoters, M/s. SPR

  
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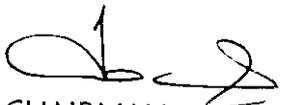
  
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and RG Construction Pvt. Ltd, M/s. Dugar Housing Ltd, M/s. SAS Realtors Pvt. Ltd and Mr. Y. Pondurai as follows.

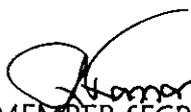
| Projects   | Environmental Compensation<br>5% of the project cost<br>(crores) | Amount remitted to TNPCB<br>(crores) | SEAC Recommendations  |                                      | SEIAA decision based on the recommendation of SEAC  |
|--|--|--------------------------------------|---|--------------------------------------|---|
|  |  |                                      | Ecological damage as per Notification 14.03.2017<br>(Lakhs) | CER as per O.M 01.05.2018<br>(Lakhs) |   |
| Mr. Y. Pondurai                                  | 7.4125   | 7.4125                               | 148.25  | 148.25                               | 1. SEAC in its 199 <sup>th</sup> meeting held on 09.02.2021 waived both the amount of ED & CER considering environmental compensation amount as per request of proponent. |
| M/s. Ruby Manoharan Property Developers Pvt. Ltd | 1.8495   | -                                    | -   | -                                    | 1. The proponent has not filed application under violation notification. Hence EC was not issued to the unit.   |
| M/s Jones Foundations                            | 7.00   | 4.00                                 | 56.00   | 28.30                                | 1. Rs. 56 Lakhs Bank Guarantee submitted  |

  
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| Pvt. Ltd                              |         |       |     |     | <p>to TNPCB</p> <p>2. Rs. 56 Lakhs adjusted in Rs.4 crores paid with a condition this amount shall not be claimed at any point of time from the environmental compensation of Rs.4 Crores paid.</p> <p>3. Affidavit submitted regarding CER activities 28.3 Lakhs.</p> <p>4. EC issued on 10.08.2018.</p> |
| M/s. SSM Builders and Promoters       | 36.00   | 36.00 | -   | -   | 1. 12 Crores refunded by TNPCB as per order of Hon'ble NGT Direction & TNPCB to utilize remaining 24 crores to be utilized by TNPCB as Environmental Compensation.  |
| M/s. SPR and RG Construction Pvt. Ltd | 12.5505 | 1.50  | 251 | 251 | 1. Submitted Bank guarantee Rs. 2.51 Crores to TNPCB for carrying out Ecology   |

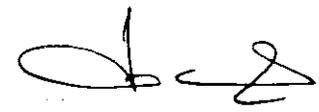
  
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|                        |        |      |       |      |   |
|------------------------|--------|------|-------|------|---|
|                        |        |      |       |      | <p>remediation and natural augmentation / EMP works.</p> <p>2. Rs. 150 Lakhs adjusted from 150 lakhs already paid in TNPCB with a condition this amount shall not be claimed at any point of time.</p> <p>3. Affidavit submitted for regarding CER activities 1.01 Crores to Forest Development Agency regard to Community augmentation.</p> <p>4. EC issued on 10.08.2018.</p> |
| M/s. Dugar Housing Ltd | 6.8795 | 1.50 | 47.18 | 23.9 | <p>1. Submitted proof of Bank guarantee Rs. 47.18 Lakhs to TNPCB for carrying out EIA/ EMP works.</p> <p>2. Rs. 23.9 Lakhs adjusted from 150 lakhs already paid in TNPCB with a condition this amount</p>   |

  
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Member Secretary  
SEAC - TN

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SEAC - TN

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|                            |      |      |   |   |  |
|----------------------------|------|------|---|---|--|
|                            |      |      |   |   | shall not be claimed at any point of time.<br>3. Affidavit submitted for regarding CER activities 23.9 Lakhs.<br>4. EC issued on 10.08.2018. |
| M/s. SAS Realtors Pvt. Ltd | 4.50 | 4.50 | - | - | 1. The proponent has not filed application under violation notification. Hence EC was not issued to the unit.                                |

In view of the above, the Authority decided to refer back the proposal to SEAC during the 438<sup>th</sup> Authority meeting held on 15/04/21 to reconsider its recommendation in line with earlier recommendations of SEAC on the other proposals covered under the Hon'ble NGT order dated 07.07.2015 in O.A.No.37 of 2015 & 213 of 2014 and request the Member Secretary, SEIAA to send a detailed note to SEAC in chronological order along with orders of Principal Bench of NGT in OA.No.37 of 2015 and final action taken on the other proposals which are covered under this court case.

The proposal was placed for appraisal in this 225<sup>th</sup> meeting of SEAC held on 13.08.2021. The SEIAA recommends to follow the earlier similar cases for which NGT has given the verdict. After detailed deliberation the committee adopt the same recommendations and accordingly Environmental clearance is recommended with the

  
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following additional conditions.

1. The project proponent shall submit Bank Guarantee to TNPCB for an amount of Rs.148.25 Lakhs and the same amount Rs.148.25 Lakhs will be adjusted in Rs.7.4125 Crores paid with a condition this amount shall not be claimed at any point of time from the environmental compensation of Rs.7.4125 Crores paid.
2. The project proponent shall submit an Affidavit regarding CER activities for Rs.148.25 lakhs.

On receipt of the above documents, the committee would further deliberate on this project and decide the further course of action.

Agenda No: 225-21

(File No: 7901/2020)

Proposed Gravel quarry lease area over an extent of 3.38.0Ha at S.F.Nos. 237/5, 238/1, 238/2A, 238/2B, 239/5A, 239/5B & 240/9 of Thethampatti Village, Kayathar Taluk, Thoothukudi District, Tamil Nadu by Thiru.M.Rajkumar - For Environmental Clearance.

(SIA/TN/MIN/175523/2020, dated: 29.09.2020).

The project proposal was placed in the 195<sup>th</sup> SEAC meeting on 27.01.2021. The project proponent made detailed presentation. The details of the project proposal furnished by the proponent are given in the website (parivesh.nic. in).

SEAC noted the following:

1. The project proponent, Thiru.M.Rajkumar has applied for Environmental Clearance for the proposed Gravel quarry lease over an extent of 3.38.0Ha at S.F.No. 237/5, 238/1, 238/2A, 238/2B, 239/5A, 239/5B & 240/9 in Theethampatti Village, Kayathar Taluk, Thoothukudi District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification 2006.
3. The production for the three years states that the total quantity of recoverable

  
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**Agenda No: 311-03**  
**(File No: 6723/2018)**

**Proposed construction of commercial complex at S.F.Nos.31, 32, 34/1, 35 & 37 of Padi Village, Ambattur Taluk, Tiruvallur District Tamil Nadu by Mr.Y.Pondurai- For Environmental Clearance Under Violation. (SIA/TN/MIN/175754/2018, dated: 28.03.2018).**

Earlier the proposal was placed for appraisal in the 189<sup>th</sup> meeting of SEAC held on 19.12.2020. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in). The project proponent gave detailed presentation.

SEAC noted the following:

1. The Proponent, Thiru.Y.Pondurai has applied seeking Environmental Clearance under violation category for the Proposed Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 8(a) "Building and Construction projects" of the Schedule to the EIA Notification, 2006, as amended.
3. TOR issued vide SEIAA Lr.No.SEIAA-TN/F.No.6723/SEAC/Violation/ToR636/2019 dated 16.08.2019 under violation category.

Based on the presentation and documents furnished by the Project Proponent , the subcommittee constituted by the SEAC inspected the site on 03.06.2019 and submitted the report to SEAC. Based on the inspection report and the violation notifications issued by the MoEF&CC dated 14.03.2017 & 08.03.2018, SEAC classified the level of damages caused by the Project Proponent on the environment based on the following criteria:

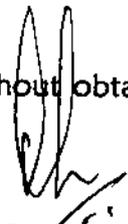
1. Low level Ecological damage:

- a. Only procedural violations (started the construction at the site without obtaining EC)

2. Medium level Ecological damage:

- a. Procedural violations (started the construction at the site without obtaining EC)

  
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- b. Infrastructural violation such as deviation from CMDA/local body approval.
- c. Non operation of the project (not occupied).

3. High level Ecological damage:

- a. Procedural violations (started the construction at site without obtaining EC)
- b. Infrastructural violation such as deviation from CMDA/local body approval.
- c. Under Operation (occupied).

As per the OM of MoEF& CC dated: 01.05.2018, SEAC deliberated the fund allocation for Corporate Environment Responsibility shall be to a maximum of 2% of the project cost.

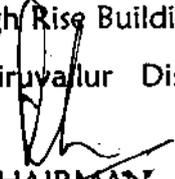
In view of the above and based on the inspection report & the Ecological damage, remediation plan and natural & community resource augmentation plan furnished by the project proponent, the SEAC decided the fund allocation for ecological remediation, natural resource augmentation & community resource augmentation and penalty by following the below mentioned criteria, as per category 3, stated above.

| Level of damages               | Ecological remediation cost (% of project cost) | natural resource augmentation cost (% of project cost) | community resource augmentation cost (% of project cost) | CER (% of project cost) | Total (% of project cost) |
|--------------------------------|---|--|--|-------------------------|---------------------------|
| Low level Ecological damage    | 0.25  | 0.10   | 0.15   | 0.25                    | 0.75                      |
| Medium level Ecological damage | 0.35  | 0.15   | 0.25   | 0.5                     | 1.25                      |
| High level Ecological damage   | 0.50  | 0.20   | 0.30   | 1.00                    | 2.00                      |

The project cost of this proposal submitted in the EIA report under violation is Rs.148.25 Lakh.

The Committee observed that the project of Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District,

  
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Tamil Nadu by Thiru. Y. Pondurai for Environmental Clearance under violation comes under the "High level Ecological damage category". The Committee decided to recommend the proposal to SEIAA for grant of EC subject to the following conditions in addition to the normal conditions:

1. The amount prescribed for Ecological remediation (Rs.74.13Lakhs), natural resource augmentation (Rs.29.65 lakhs) & community resource augmentation (Rs.44.48 Lakhs), totaling Rs. 148.25 Lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs. 148.25 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the remediation plan, natural resource augmentation plan & community resource augmentation plan as indicated in the EIA/EMP report.
2. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of six months. If not, the bank guarantee will be forfeited to TNPCB without further notice.
3. The amount committed by the Project proponent for CER (Rs. 148.25 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.
4. Number of lifts provided for shoppers in the mall shall be increased.
5. The Project proponent shall operate the STP effectively and continuously so as to achieve standards prescribed by the TNPCB for treated sewage.
6. The Project proponent shall operate the ETP for the treatment and disposal of effluent effectively and continuously so as to achieve standards prescribed by the TNPCB for treated effluent.
7. The Project proponent shall utilize the treated sewage for the development of green belt and toilet flushing after achieving the standards prescribed by the TNPCB.
8. The project Proponent shall operate Bio-Methanation plant efficiently and continuously for the disposal of the Organic waste generated from the campus and collecting non-biodegradable waste regularly and disposal through TNPCB authorized recycler.
9. The Project proponent shall collect & dispose the hazardous waste through TNPCB Authorized vendors/recyclers as per the Hazardous and other wastes (Movement and Transboundary Movement), Rules 2016.

10. The Project proponent shall collect and dispose the E-Waste through TNPCB Authorized vendors/recycler as per the E-Waste Management Rules 2016.
11. Necessary permission shall be obtained from the competent authority for the drawl/outsourcing of fresh water before obtaining consent from TNPCB.
12. All the mitigation measures committed by the project proponent for the flood management, Solid waste disposal, Sewage treatment & disposal etc., shall be followed strictly.
13. Tapping of solar energy should be at least 10% of total energy consumption Solar energy usage mainly for the illumination of common areas, street lighting etc.,
14. The project proponent shall provide separate standby D.G set for the STP proposed for the continuous operation of the STP in case of power failure.
15. Waste of any type not to be disposed of in any water bodies including drains, canals and the surrounding environment.
16. The proponent should explore the possibility of increasing the quantity of rainwater harvested at the maximum extent within the campus itself.
17. The proponent should increase the green belt area from 10.45 to 15% with more number of indigenous species. The proponent shall earmark greenbelt area with dimension and GPS coordinates all along the boundary of the project site with at least 3 meters wide and the same shall be included in the layout out plan and the total green belt area should be minimum of 15% the total area.
18. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of Section 19 of the Environment (Protection) Act, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.

The subject was placed in the 418<sup>th</sup> meeting of SEIAA held on 11.01.2021 & 12.01.2021. After detailed deliberation, the proponent was directed to furnish the bank guarantee to Tamil Nadu Pollution Control Board as recommended by the SEAC and furnish the copy of the receipt along with the above details so as to take further action. Based on the minutes of the 418<sup>th</sup> Authority meeting letter was addressed to the proponent vide Lr. No. SEIAA-TN/F.No.6723/2019/BG/ dated: 19.01.2021 to furnish the following details:

  
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1. The project proponent shall submit the proof of action taken by the State Government/TNPCB against project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986
2. The amount prescribed for Ecological remediation (Rs.74.13 Lakhs), natural resource augmentation (Rs.29.65 lakhs) & community resource augmentation (Rs.44.48 Lakhs), totaling Rs. 148.25 Lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs. 148.25 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.
3. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of six months. If not, the bank guarantee will be forfeited to TNPCB without further notice.
4. The amount committed by the Project proponent for CER (Rs. 148.25 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.

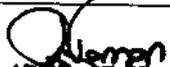
Whereas the proponent vide letter received dated 29.01.2021 has stated as follows:

1. In the matter of Principal Bench of NGT order via OA.No.37 of 2015 dated 7.07.2015 directed,

"The project proponent to pay 5% of Project cost (Rupees 7.4125 Crores) as Environmental Compensation for restoration & restitution of the Environment and ecology as well as towards their liability arising from impacts of the illegal and unauthorized constructions carried out by them. They shall deposit this amount at the first instance, which shall be subject to further adjustment."

As per the order, the proponent already paid Rs.7.4125 Crores (5% of the total project cost) to TNPCB as environmental Compensation in the violation case. Receipts of the same is submitted by the proponent along with the EIA Reports

| Deviation                     | SEAC recommended amount | Compensation amount                     |
|-------------------------------|-------------------------|---|
| Ecological Remediation        | Rs.74.13 (0.5%)         | Rs.7.4125 Crores (5% of the total cost) |
| Natural Resource Augmentation | Rs.29.65% (0.2%)        |   |

  
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|---------------------------------|--|---|
| Community Resource Augmentation | Rs.44.48 (0.3%)                                |   |
| CER Activities                  | Rs.148.25 (1%)                                 |   |
| Total amount                    | Rs.296.51 Lakhs (2% of the Total project cost) | Rs.7.4125 Crores (5% of the total project cost) |

- Further TNPCB has filed case in J.M.Court, Ambattur as part of the credible action for the project violation and the case (C.C No.168 of 2016) proof for the same is enclosed by the PP.

The subject was placed in the 420<sup>th</sup> meeting of the Authority held on 04.02.2021 and after detailed discussions the Authority decided to request MS-SEIAA to forward the Proponent's letter dated 29.01.2021 to the Committee for further recommendation of the SEAC.

The subject was placed in the 199<sup>th</sup> meeting of SEAC held on 09.02.2021. SEAC noted that Hon'ble NGT in their order has already made an Environmental Compensation and penalty for Rupees 7.4125 Crores and the proponent already paid Rs.7.4125 Crores (5% of the total project cost) to TNPCB as environmental Compensation in the violation case. Since, the proponent has already paid the environmental compensation cost, the committee has accepted its request for waiving the environmental cost as stipulated by the SEAC and recommended for Environmental Clearance.

The subject was placed before the 433<sup>rd</sup> Authority meeting held on 17.03.2021. After detailed discussion, it was noted the Hon'ble NGT Principal Bench & Hon'ble Supreme Court have pronounced certain orders in which this project is also included as one of the petitioners. Hence the Authority decided to request the Member Secretary to put up with detailed note in chronological order along with court cases and its various orders and details of discussions on the other proposals which are covered under this court case in the ensuing meeting.

The subject was placed before the 438<sup>th</sup> Authority meeting held on 15.04.2021. After detailed discussion, the Authority noted as follows.

1. As per the direction of Hon'ble NGT in O.A.No.37 of 2015 & 213 of 2014 dated 07.07.2015, environmental compensation was levied for restoration and restitution of the environment and ecology as well as towards their liability arising from impacts of the illegal and unauthorized constructions carried out by the project proponent, Mr. Y. Pondurai as follows.

  
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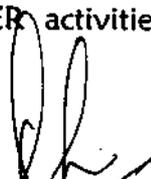
| Project            | Environmental Compensation<br>5% of the project cost<br>(Rs. in Crore) | Amount remitted to<br>TNPCB<br>(Rs. in<br>Crore) | SEAC<br>Recommendations  |  | SEAC's decision based on the<br>recommendation of SEAC   |
|--------------------|--|--|--|--|--|
|                    |  |  | Ecological<br>damages as<br>per<br>Notification<br>14.03.2017<br>(Rs. in lakh) | CER as per<br>O.M.<br>01.05.2018<br>(Rs. in<br>Lakh) |  |
| Mr. Y.<br>Pondurai | 7.4125   | 7.4125   | 148.25   | 148.25   | SEAC in its 199 <sup>th</sup> meeting held on 09.02.2021 waived both the amount of ED & CER considering environmental compensation amount as per request of proponent. |

In view of the above, the Authority decided to refer back the proposal to SEAC during the 438<sup>th</sup> meeting of Authority held on 15/04/21 to reconsider its recommendation in line with earlier recommendations of SEAC on the other proposals covered under the Hon'ble NGT order dated 07.07.2015 in O.A.No.37 of 2015 & 213 of 2014 and request the Member Secretary, SEIAA to send a detailed note to SEAC in chronological order along with orders of Principal Bench of NGT in OA.No.37 of 2015 and final action taken on the other proposals which are covered under this court case.

The proposal was placed for appraisal in the 225<sup>th</sup> meeting of SEAC held on 13.08.2021. The SEIAA recommended to follow the earlier similar cases for which NGT has given the verdict. After detailed deliberation the Committee adopted the same recommendations and accordingly Environmental clearance was recommended with the following additional conditions,

1. The project proponent shall submit Bank Guarantee to TNPCB for an amount of Rs.148.25 Lakh and the same amount Rs.148.25 Lakh will be adjusted in Rs.7.4125 Crore paid with a condition this amount shall not be claimed at any point of time from the environmental compensation of Rs.7.4125 Crore paid.
2. The project proponent shall submit an Affidavit regarding CER activities for Rs.148.25 Lakh.

  
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On receipt of the above documents, the committee would further deliberate on this project and decide the further course of action.

The subject was placed in the 464<sup>th</sup> Authority meeting held on 27.09.2021. After detailed discussions, the Authority noted as follows.

1. The Proponent, Thiru. Y. Pondurai has applied seeking Environmental Clearance under violation category for the Proposed Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu.
2. In the minutes of the 225<sup>th</sup> meeting of SEAC held on 13.08.2021, the SEAC has stated as follows.
  - - The project proponent shall submit Bank Guarantee to TNPCB for an amount of Rs.148.25 Lakhs and the same amount Rs.148.25 Lakhs will be adjusted in Rs.7.4125 Crores paid with a condition this amount shall not be claimed at any point of time from the environmental compensation of Rs.7.4125 Crores paid.
  - The project proponent shall submit an Affidavit regarding CER activities for Rs.148.25 lakhs.

On receipt of the above documents, the committee would further deliberate on this project and decide the further course of action.

In view of the above, the Authority decided to request the Member Secretary, SEIAA to communicate the SEAC minutes to the project proponent requesting to furnish the additional details/documents sought by SEAC in its 225<sup>th</sup> meeting held on 13.08.2021. On receipt of details, it shall be forwarded to SEAC for further course of action.

The proposal was again placed in this 311<sup>th</sup> meeting of SEAC held on 15.09.2022. The Committee decided to direct the project proponent to submit the affidavit regarding CER activities for Rs.148.25 Lakh as recommended earlier. Accordingly the PP has furnished the same is as follows.

**Budgetary Allocation for Proposed CER Activity**

| S. No   | CER Activity Proposed | Budgetary Allocation (INR in Lakhs) |
|---|-----------------------|-------------------------------------|
| Infrastructure Creation and Improvement of Activities in the below schools: |                       |                                     |

  
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|   |   |     |
|---|---|-----|
| 1   | <b>Government High School, Ellaiyamman Nagar, Korattur, Agraharam, Chennai- 600 076.</b> <ul style="list-style-type: none"> <li>• Construction of Class rooms in First floor - 2 Nos</li> <li>• Installation of RO plant for Drinking Water</li> <li>• Construction of Water Storage Sump</li> </ul>  | 50  |
| 2   | <b>Government Higher secondary School, Savadi Street, Periyar Nagar, Vanchi Nagar, Korattur, Chennai- 600 080.</b> <ul style="list-style-type: none"> <li>• Construction of Lab and Library with furnishings</li> <li>• Renovation and fencing of school compound wall</li> <li>• Installation of Parking Shed for bicycles</li> </ul>  | 70  |
| 3   | <b>Ambattur Municipal Middle School, Moorthy Nagar, Padi, Chennai -600 050.</b> <ul style="list-style-type: none"> <li>• Scraping, White washing and Colour washing of the School Block</li> <li>• Fund towards installation of book shelves and purchase of books for School Library</li> <li>• Fund towards furnishing of the primary class rooms with sitting tables.</li> <li>• Fund towards fixing of grills in the school corridors.</li> </ul> | 30  |
| <b>Total Allocation of Funds for CER (in lakhs)</b> |   | 150 |

As the PP has submitted affidavit affirming CER commitment, SEAC decided to reconfirm the minutes of 189<sup>th</sup> meeting of SEAC held on 19.12.2020 & 225<sup>th</sup> meeting of SEAC held on 13.08.2021.

**AGENDA No: 311-04**

**(File No: 9110/2022)**

Proposed for the construction of residential development in S.No. 90/1, 90/2, 92/2, 91/1A2, 91/2B, 91/3B, 91/1A1, 91/1B, 91/2A, 91/3A, 92/1, 95/2, 94/2B, 95/1B, 94/1B, 95/1A, 99/4,105, 94/2B, 95/1B, 96,104,94/1A,94/2A,99/3 of Valasaravakkam Village, Maduravoyal Taluk Chennai District, Tamil Nadu by M/s.Landmark Metro Projects Private Limited and four others - For Terms of Reference (SIA/TN/MIS/72653/2022, dated 25.02.2022)

Earlier the proposal was placed in the 275<sup>th</sup> meeting of SEAC held on 20.5.2022. The details of the project furnished by the proponent are available on the PARIVESH web portal ([parivesh.nic.in](http://parivesh.nic.in)).

  
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The project proponent gave a detailed presentation. SEAC noted the following:

1. The Proponent, **M/s. Landmark Metro Projects Private Limited & four others** has applied for Terms of Reference for the Proposed for the construction of residential development in S.No. 90/1, 90/2, 92/2, 91/1A2, 91/2B, 91/3B, 91/1A1, 91/1B, 91/2A, 91/3A, 92/1, 95/2, 94/2B, 95/1B, 94/1B, 95/1A, 99/4,105, 94/2B, 95/1B, 96,104,94/1A,94/2A,99/3 of Valasaravakkam Village, Maduravoyal Taluk Chennai District, Tamil Nadu.
2. The project/activity is covered under Schedule B1 Category 8(b) "Township Development Projects" of the Schedule to the EIA Notification, 2006.
3. Total Plot Area - 92834.11 Sqm and Total Built up area 191731 Sqm. The construction involves combined basement for Block 1 & 2, Block 1(Tower 1 to 7) combined stilt + 15 floors and Block 2 (Tower 1 to 6) combined stilt + 15 floors. Commercial block (Basement+GF+9 floors ).

During the meeting, neither proponent nor EIA coordinator was fully prepared to clarify on the title of the proposed site. Therefore, SEAC decided to defer the proposal.

Subsequently the proposal was placed in this 311<sup>th</sup> meeting of SEAC held on 15.09.2022. Based on the presentation and documents/clarifications furnished by the project proponent, SEAC after detailed deliberations, decided to **recommend the proposal for the grant of Terms of Reference (ToR)**, subject to the following ToRs in addition to the standard terms of reference for EIA study and details issued by the MoEF & CC to be included in EIA/EMP report:

1. The proponent shall furnish the detailed sewage treatment technology available and furnish the reason for selection for SBR technology for this proposal and also furnish the design details of the STP treatment system.
2. The PP shall furnish the proposal for the design of the proposed development shall meet green building norms and should obtain a minimum of IGBC Gold ranking.
3. The proposal to construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is

meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.

4. The treated/untreated sewage water shall not be let-out from the unit premises accordingly revised water balance shall be incorporated.
5. As per G.O. Ms. No. 142 approval from Central Ground Water Authority shall be obtained for withdrawal of water and furnish the copy of the same, if applicable.
6. Commitment letter from competent authority for supply of water shall be furnished.
7. Copy of the village map, FMB sketch and "A" register shall be furnished.
8. Detailed Evacuation plan during emergency/natural disaster/untoward accidents shall be submitted.
9. The space allotment for solid waste disposal and sewage treatment & grey water treatment plant shall be furnished.
10. Details of the Solid waste management plan shall be prepared as per solid waste management Rules, 2016 and shall be furnished.
11. Details of the E-waste management plan shall be prepared as per E-waste Management Rules, 2016 and shall be furnished.
12. Details of the Rain water harvesting system with cost estimation should be furnished.
13. A detailed storm water management plan to drain out the storm water entering the premises during heavy rains period shall be prepared including main drains and sub-drains in accordance with the contour levels of the proposed project considering the flood occurred in the year 2015 and also considering the water bodies around the proposed project site & the surrounding development. The storm water drain shall be designed in accordance with the guidelines prescribed by the Ministry of Urban Development.
14. The proposed OSR area should not be included in the activity area. The OSR area should not be taken in to account for the green belt area.

15. The layout plan shall be furnished for the greenbelt area earmarked with GPS co ordinates by the project proponent on the periphery of the site and the same shall be submitted for CMDA/DTCP approval. The green belt width should be at least 3m wide all along the boundaries of the project site. The green belt area should not be less than 15%of the total land area of the project.
16. Cumulative impacts of the Project considering with other infrastructure developments and industrial parks in the surrounding environment within 5 km & 10 km radius shall be furnished.
17. A detailed post-COVID health management plan for construction workers as per ICMR and MHA or the State Govt. guideline may be followed and report shall be furnished.
18. The project proponent shall furnish detailed baseline monitoring data with prediction parameters for modelling for the ground water, emission, noise and traffic.
19. The proposal for utilization of at least 25% of Solar Energy shall be included in the EIA/EMP report.

**AGENDA ITEM No: 311-05**

(File No: 8809/2022)

**Proposed Construction of High Rise Building for Hospital” by M/S. Sunmed Health care Private Limited at R.S.NO:146/1B1 pt, 161/1 pt, 161/2A1 pt, 171/2A2A, 171/2A2B, 171/2A3B, 171/8A2 & 171/10 of Uthangudi Village, Madurai East Taluk, Madurai District by M/s. Sunmed Health Care Private Limited - Amendment to Environmental Clearance. (SIA/TN/MIS/275194/2022, dated 07.05.2022)**

The proposal was placed in this 311<sup>th</sup> meeting of SEAC held on 15.09.2022. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The project proponent gave a detailed presentation. SEAC noted the following:

1. The Proponent, M/s. Sunmed Health Care Private Limited has applied for Amendment to Environmental Clearance for the Proposed Construction of High Rise Building for Hospital” by M/S. Sunmed Health care Private Limited at R.S.NO:146/1B1 pt, 161/1 pt, 161/2A1 pt, 171/2A2A, 171/2A2B, 171/2A3B,

| Sl. No   | Year   | RoM                 | Production [ 25%] | Granite rejects     |
|--|--|---------------------|-------------------|---------------------|
| 1.   | 2020-2021  | Nil                 | Nil               | Nil                 |
| 2.   | 2021-2022  | 500.340<br>(Actual) | 125.085           | 375.255<br>(Actual) |
| 3.   | 2022-2023  | 12,100              | 3,025             | 9,075               |
| 4.   | 2023-2024  | 10,106              | 2,527             | 7,579               |
| 5.   | 2024 -2025<br>26.01.2025<br>(Up to Lease period) | 12,112              | 3,028             | 9,084               |
| <b>Total</b>   |  | <b>34,818.340</b>   | <b>8705.085</b>   | <b>26113.255</b>    |
| Approved Modified Scheme of Mining –III<br>Rc.No.4326/MM2/2023, dt.10.07.2023. |  |                     |                   |                     |

Based on the presentation & documents furnished by the PP, SEAC decided to recommend for the grant of aforesaid amendment to the Environmental Clearance. All the other conditions stipulated in the EC Lr. No. SEIAA-TN/F.No. 4049/1(a)/EC. No.3886/2016 Dt. 14.11.2016 remain unaltered.

**Agenda No: 395-13**

**(File No: 6723/2018)**

Recommendations for releasing the Bank guarantee for the value of Rs 114.62 Lacs (0.5% of the Project cost) remitted towards Ecological remediation, Natural resources Augmentation and Community resources Augmentation under EIA Notifications dated 14.3.2017 & 08.03.2018 (violation category) for the existing commercial complex at S.F.Nos.31, 32, 34/1, 35 & 37 of Padi Village, Ambattur Taluk, Tiruvallur District Tamil Nadu by Mr. Y. Pondurai without obtaining prior Environmental Clearance.

  
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(SIA/TN/MIN/175754/2018, dated: 28.03.2018)

The Project proponent's letter dated 20.06.2023 was placed in this 395<sup>th</sup> meeting of SEAC held on 27.07.2023. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC noted the following:

1. Environmental Clearance under violation category was issued for the existing commercial complex at S.F.Nos.31, 32, 34/1, 35 & 37 of Padi Village, Ambattur Taluk, Tiruvallur District Tamil Nadu by Mr.Y.Pondurai vide T.O. Lr. No. SEIAA-TN/F.No.6723/EC/8(a)/879/2022 dated 01.11.2022 subject to the conditions stated therein inter alia the following:

- The amount prescribed for Ecological remediation (Rs.74.13 Lakh), natural resource augmentation (Rs.29.65 Lakh) & community resource augmentation (Rs.44.48 Lakh), totaling Rs. 148.25 Lakh shall be remitted in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.
- The project Proponent shall carry out the works assigned under ecological damage, Natural resource augmentation and community resource augmentation within a period of one year as committed. If not, the bank guarantee will be forfeited to TNPCB without further notice.

Now the Proponent vide letter dated 20.06.2023 has reported the following:

As part of violation EC requirements, I have submitted Bank Guarantee to TNPCB for Rs.1.48.25.000 vide Bank Guarantee No. 0350NDDG00003222 dated 05.10.2021 (Amended on 22.11.2022) towards Ecological Remediation Plan (ERP), Natural Resource Augmentation Plan (NRAP) & Community Resource Augmentation Plan (CRAP). Now I would like to inform you that I have successfully implemented ERP, NRAP & CRAP as recommended by SEIAA and in this regard I have also obtained certified compliance report (CCR) from

MoEF&CC. Now I would like to release my submitted Bank guarantee from TNPCB. Hence, I request you to issue recommendation letter for the release of above said Bank Guarantee from TNPCB.

2. CCR Ref.No. E.P. /12.1/2023-24/SEIAA/12/TN/733 dated 15.06.2023

In the CCR, it is reported that the expenditure statement and bills of the funds spent towards Ecological Remediation Plan (ERP), Natural Resource Augmentation Plan (NRAP) & Community Resource Augmentation Plan (CRAP) were produced by the Project Proponent during the inspection of the project site on 17.05.2023 and the works carried out were verified during the site inspection.

The Committee after detailed discussions, decided to recommend to SEIAA to accept the request of the Proponent to release the Bank Guarantee submitted to TNPCB, as the PP has fulfilled all conditions.

**Agenda No: 395- 14**

**(File No: 976 /2023)**

**Extension of validity of Environmental Clearance issued for the construction of residential buildings in the name and style of M/s. Smart Value Homes Limited at S.F.Nos. 76B/1,77/1, 77/2A,78/1A,78/2,78/5,78/8A,79,80/1,80/2A,81A/9,81A/10 of Keezhakottaiyur Village and S.F.Nos. 131/1A, 131/1B of Mambakkam Village, Tiruporur Taluk, Kancheepuram District, Tamil Nadu by M/s. Tata Value Homes Limited.**

**(SIA/TN/MIS/299841/2023, 04.05.2023)**

The proposal was placed in this 395<sup>th</sup> meeting of SEAC held on 27.07.2023. The Project Proponent made a detailed presentation on the proposed project. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in). The SEAC noted the following:

1. The Project Proponent, M/s. Tata Value Homes Limited has applied seeking extension of Environmental Clearance issued for the construction of residential buildings in the name and style of M/s. Smart Value Homes Limited at S.F.Nos. 76B/1,77/1, 77/2A, 78/1A, 78/2, 78/5, 78/8A, 79, 80/1, 80/2A, 81A/9, 81A/10 of Keezhakottaiyur Village and S.F.Nos. 131/1A, 131/1B of Mambakkam Village, Tiruporur Taluk, Kancheepuram District, Tamil Nadu.
2. The project activity is covered under Schedule B Category 8(b) Building and

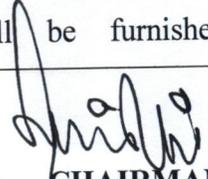
  
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|    | <p>amenities by M/s. Chennai Metro Rail Limited located at Nandhanam consist of S. F. Nos. 3871/1(pt), 3871/3(pt) Block No.76, Mylapore Village, Mylapore Taluk, Chennai District, Tamil Nadu under Category "B2" and Schedule S.No. 8(a) Building and Construction Projects.</p>   |      | <p>whether Environment Clearance is required or not for Metro and Railway projects for the Construction of Metro Head Quarters - Basement + Ground + 12 Floors, Residential Block (Type A) - Ground + 5 Floors, Residential Block (Type B) - Ground + 9 Floors, Utility - Ground + 1 Floor, Security Kiosk 1 - Ground Floor, Security Kiosk 2 - Ground Floor and Other Utilities by M/s. Chennai Metro Rail Limited located at Nandhanam with a total built up area of 62,816 Sq.m in S. F. Nos. 3871/1(pt), 3871/3(pt) Block No.76, Mylapore Village, Mylapore Taluk, Chennai District, Tamil Nadu. But, No clarification in this regard was received from the MoEF &amp; CC, GoI to SEIAA. Hence, SEIAA decided that after the receipt of clarification from the MoEF &amp; CC, GoI further course of action will be taken on the subject.</p> |
| 7. | <p>Note to consider the grant of Terms of Reference under Violation for the project of constructed Commercial Building by Thiru Y. Pondurai, S.F No. 31, 32, 34/1, 35 &amp; 37 in Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu under Sl. No 8 (a) of the Schedule - Building and Construction Projects.</p> | 6723 | <p>The Authority decided to recommend for the issue of standard ToR for the preparation of EIA Report along with the additional ToR as prescribed by SEAC in addition to the following:</p> <ol style="list-style-type: none"> <li>1. The study should include storm water management for the entire area.</li> <li>2. The proponent should submit the EMP covering all the components including scientific disposal of solid waste management, planting of trees and maintenance, etc.</li> <li>3. A detailed plan on plastic waste management shall be furnished.</li> </ol>   |

  
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|  |  |  | <p>Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p> <ol style="list-style-type: none"> <li>4. A detailed flood management study shall be conducted considering the project site and surrounding area.</li> <li>5. Detail of Risk analysis for Fire &amp; safety shall be furnished &amp; evaluated plan shall be submitted.</li> <li>6. A detailed on traffic study report. Further, the proponent shall discuss with the traffic police and provide the entry and exit with additional signal if required for smooth flow of vehicles at his cost.</li> <li>7. Solid waste management plan shall be furnished including segment, collect disposal mechanism.</li> <li>8. The structural stability for the proposed expansion project from the reputed government institutions like Anna University, IIT, NIT, etc shall be furnished.</li> </ol> |
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|     |  |      | <ol style="list-style-type: none"> <li>2. Details of the building along with floor wise area of the each building.</li> <li>3. Details of study on social impact, including livelihood of local people.</li> <li>4. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.</li> <li>5. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished.</li> </ol> |
| 25. | To consider the grant of Environmental Clearance under Violation Notification issued by MoEF&CC dated 14.03.2017 & 08.03.2018 for the constructed Commercial Building complex at SF No. 31, 32, 34/1, 35, 37 in Padi Village, Ambattur Taluk, Thiruvallur District, in the State of Tamil Nadu by Mr. Y. Pondurai under Schedule 8(a) of | 6723 | <p>After detailed discussion, the Authority unanimously accepts the recommendation of SEAC and decided to request the Member Secretary, SEIAA to obtain the following details from the proponent as recommended by SEAC and place the proposal in the ensuing Authority meeting for further course of Action.</p> <ol style="list-style-type: none"> <li>1. As directed by SEAC, the proponent may be directed to remit the amount of</li> </ol>   |

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|  | <p>Building &amp; Construction Projects as per the EIA Notification 2006 as amended</p> | <p>Rs.148.25 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN for the amount prescribed for Ecological remediation (Rs.74.13 lakhs), natural resource augmentation (Rs. 29.65 lakhs) &amp; community resource augmentation (Rs. 44.48 lakhs), totaling Rs. 148.25 lakhs. The funds shall be utilized for the remediation plan, Natural resource augmentation plan &amp; Community resource augmentation plan as indicated in the EIA/EMP report. Hence the project proponent has to remit the amount of Rs. 148.25Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN.</p> <p>2. The amount committed by the Project proponent for CER (Rs.148.25 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.</p> <p>3. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of</p> |
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|     |   |      | Section 19 of the Environment (Protection) Ac, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.  |
| 26. | To consider the proposal for the grant of Environmental Clearance for the Proposed Gravel quarry lease over an extent of 4.28.5 Ha at S.F.Nos.539/1, 2, 3 & 514/1, 3, Saminatham Village, Ottapidaram Taluk, Thoothukudi District, Tamil Nadu by Thiru. C. Senthilvel | 6992 | <p>After detailed discussion, the Authority noted that the SEAC has recommended the proposal to grant Environmental Clearance subject to certain addition conditions such as.</p> <p>“Area of Mining is restricted to (Block 1 of 2.92.5Ha) at S.F. No. 539/1, 2, 3. Hence the proponent shall furnish the proportionate mineable quantity for the aforesaid restricted area (Block 1 of 2.92.5Ha) at S.F. No. 539/1,2,3 to SEIAA before placing the subject in SEIAA.”</p> <p>In view of the above, the Authority decided to request the Member Secretary, SEIAA to get the details from the proponent as recommended by SEAC and place the proposal in the ensuing Authority meeting so to consider the proposal for issue of Environmental Clearance.</p> |
| 27. | To consider the proposal for the grant of Environmental Clearance for the Proposed Earth quarry lease over an Extent of 1.72.0 Ha at S.F.Nos. 937, Pazhavur Village, Radhapuram Taluk, Tirunelveli District Tamil Nadu by Thiru.Sivaperuman                           | 7252 | <p>After detailed discussion, the Authority unanimously accept the recommendation of SEAC and decided to grant Environmental Clearance subject to the conditions as recommended by SEAC &amp; normal condition in addition to the following condition.</p> <p>I. As per the MoEF &amp; CC office</p>   |

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|     |   |      | projector with computer), library and sanitation facilities for Thandrapattu Government School as CER for Rs. Rs.3.37 lakhs as committed. The CER activities shall be carried out before obtaining CTO from TNPCB.  |
| 19. | Note to consider the grant of Environmental Clearance under Violation Notification issued by MoEF&CC dated 14.03.2017 & 08.03.2018 for the constructed Commercial Building complex at SF No. 31, 32, 34/1, 35, 37 in Padi Village, Ambattur Taluk, Thiruvallur District, in the State of Tamil Nadu by Mr. Y. Pondurai under Schedule 8(a) of Building & Construction Projects as per the EIA Notification 2006 as amended. | 6723 | After detailed discussion, the Authority decided to request Ms-SEIAA to forward the request of the Proponent letter dated 29.01.2021 to the committee for further recommendation of the SEAC.   |
| 20. | To consider the proposal for the grant of Terms of Reference under violation for the Perumbakkam Black Granite Quarry Over an Extent of 6.09.0 Ha in SF No 11(P) of Perumbakkam Village, Vanur Taluk, Villupuram District by M/s.   | 1260 | After detailed discussion, the Authority noted as follows.<br>1. The Project Proponent M/s. Tamil Nadu Minerals Limited has obtained Environmental Clearance for the Perumbakkam Black Granite Quarry Over an Extent of 6.09.0 Ha in SF No 11(P) of Perumbakkam Village, Vanur Taluk, Villupuram District, Tamil Nadu State vide Letter No.SEIAA-TN/F.No.1260/EC/1(a)/ 1834 |

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|     |  |      | <p>dated 09.06.2020.</p> <p>4. The Assistant Director, Department of Geology &amp; Mining, Coimbatore vide Rc.No.428/Mines/2018 dated 09.06.2020 has reported that no other quarries were located within 500m radius from this proposed quarry.</p> <p>In view of the above, the Authority unanimously accepts the recommendation of SEAC and decided to grant Environmental Clearance subject to the conditions as recommended by SEAC &amp; normal condition in addition to the following condition.</p> <p>1. As per the MoEF&amp; CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP to TNPCB, mentioning CER activities as committed. The CER activities shall be carried out before obtaining CTO from TNPCB.</p> |
| 15. | Note to consider the grant of Environmental Clearance under Violation Notification issued by MoEF&CC dated 14.03.2017 & 08.03.2018 for the constructed Commercial Building complex at SF No. 31, 32, 34/1, 35, 37 in Padi Village, Ambattur Taluk, Thiruvallur District, in the State of Tamil Nadu by Mr. Y. Pondurai | 6723 | <p>After detailed discussion, it was noted the Hon'ble NGT Principal Bench &amp; Hon'ble Supreme Court have pronounced certain orders in which this project is also included as one of the petitioners. Hence the Authority decided to request the Member Secretary to put up with detailed note in chronological order along with court cases and its various orders and details of discussions on the other proposals which are covered under this court case in the ensuing meeting.</p>  |

  
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|    |  |      | <p>applicant on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period.</p> <p>In view of the above, the Authority decided to request the Member Secretary, SEIAA to obtain legal opinion from the Additional Solicitor General of India by sending a detailed note, regarding consideration of Transferability of Environmental Clearance by the Regulatory Authority to the transferee <b>without obtaining a written "no objection" from the transferor</b> and decide on further course of action on receipt of legal opinion.</p>   |
| 8. | Note to consider the grant of Environmental Clearance under Violation Notification issued by MoEF&CC dated 14.03.2017 & 08.03.2018 for the constructed Commercial Building complex at SF No. 31, 32, 34/1, 35, 37 in Padi Village, Ambattur Taluk, Thiruvallur District, in the State of Tamil Nadu by Mr. Y. Pondurai under Schedule 8(a) of Building & Construction Projects as per the EIA Notification 2006 as amended | 6723 | <p>After detailed discussion, the Authority noted as follows.</p> <ol style="list-style-type: none"> <li>1. As per the direction of Hon'ble NGT in O.A.No.37 of 2015 &amp; 213 of 2014 dated 07.07.2015, environmental compensation was levied for restoration and restitution of the environment and ecology as well as towards their liability arising from impacts of the illegal and unauthorized constructions carried out by the project namely M/s. Ruby Manoharan Property Developers Pvt. Ltd, M/s Jones Foundations Pvt. Ltd, M/s. SSM Builders and Promoters, M/s. SPR and RG Construction Pvt. Ltd, M/s. Dugar Housing Ltd, M/s. SAS Realtors Pvt. Ltd and Mr. Y. Pondurai as follows.</li> </ol> |

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| Projects   | Environmental Compensation 5% of the project cost (crores) | Amount remitted to TNPCB (crores) | SEAC Recommendations                                     |                                   | SEIAA decision based on the recommendation of SEAC  |
|--|--|-----------------------------------|--|-----------------------------------|---|
|  |  |                                   | Ecological damage as per Notification 14.03.2017 (Lakhs) | CER as per O.M 01.05.2018 (Lakhs) |   |
| Mr. Y. Pondurai                                  | 7.4125   | 7.4125                            | 148.25   | 148.25                            | 1. SEAC in its 199 <sup>th</sup> meeting held on 09.02.2021 waived both the amount of ED & CER considering environmental compensation amount as per request of proponent.   |
| M/s. Ruby Manoharan Property Developers Pvt. Ltd | 1.8495   | -                                 | -  | -                                 | 1. The proponent has not filed application under violation notification. Hence EC was not issued to the unit.   |
| M/s Jones Foundations Pvt. Ltd                   | 7.00   | 4.00                              | 56.00  | 28.30                             | 1. Rs. 56 Lakhs Bank Guarantee submitted to TNPCB<br>2. Rs. 56 Lakhs adjusted in Rs.4 crores paid with a condition this amount shall not be claimed at any point of time from the environmental compensation of Rs.4 Crores paid.<br>3. Affidavit submitted regarding CER activities 28.3 Lakhs.<br>4. EC issued on 10.08.2018. |
| M/s. SSM Builders and Promoters                  | 36.00  | 36.00                             | -  | -                                 | 1. 12 Crores refunded by TNPCB as per order of Hon'ble NGT Direction & TNPCB to utilize remaining 24 crores to be   |

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|                                       |         |      |       |      | utilized by TNPCCB as Environmental Compensation.  |
| M/s. SPR and RG Construction Pvt. Ltd | 12.5505 | 1.50 | 251   | 251  | <ol style="list-style-type: none"> <li>Submitted Bank guarantee Rs. 2.51 Crores to TNPCCB for carrying out Ecology remediation and natural augmentation / EMP works.</li> <li>Rs. 150 Lakhs adjusted from 150 lakhs already paid in TNPCCB with a condition this amount shall not be claimed at any point of time.</li> <li>Affidavit submitted for regarding CER activities 1.01 Crores to Forest Development Agency regard to Community augmentation.</li> <li>EC issued on 10.08.2018.</li> </ol> |
| M/s. Dugar Housing Ltd                | 6.8795  | 1.50 | 47.18 | 23.9 | <ol style="list-style-type: none"> <li>Submitted proof of Bank guarantee Rs. 47.18 Lakhs to TNPCCB for carrying out EIA/ EMP works.</li> <li>Rs. 23.9 Lakhs adjusted from 150 lakhs already paid in TNPCCB with a condition this amount shall not be claimed at any point of time.</li> <li>Affidavit submitted for regarding CER activities 23.9 Lakhs.</li> <li>EC issued on 10.08.2018.</li> </ol>  |
| M/s. SAS Realtors Pvt. Ltd            | 4.50    | 4.50 | -     | -    | <ol style="list-style-type: none"> <li>The proponent has not filed application under violation notification. Hence EC was not issued</li> </ol>  |

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|  |  |      |   |  | to the unit. |
| <p>In view of the above, the Authority decided to refer back the proposal to SEAC to reconsider its recommendation in line with earlier recommendations of SEAC on the other proposals covered under the Hon'ble NGT order dated 07.07.2015 in O.A.No.37 of 2015 &amp; 213 of 2014 and request the Member Secretary, SEIAA to send a detailed note to SEAC in chronological order along with orders of Principal Bench of NGT in OA.No.37 of 2015 and final action taken on the other proposals which are covered under this court case.</p> |  |      |   |  |              |
| 9.   | <p>To consider the grant of Environmental Clearance under Violation Notification issued by MoEF &amp; CC dated 14.03.2017 &amp; 08.03.2018 for the proposed Expansion of Mixed Use Development Construction Project by M/s. SPR Construction Pvt. Ltd., at RS No : 218/5, 2, 219/1, 2, 3, 4, 5, 6, 220/2, Block 11, and RS No : 221/2, 222/1, 2, Block 12, Perambur Village, Purasawalkam-Perambur Taluk, Chennai District in the State of Tamil Nadu – Under Sl. No 8 (b) of Category B2 Township and Area Development Projects as per the EIA Notification 2006 as amended</p> | 6761 | <p>The subject was placed before the 438<sup>th</sup> Authority meeting held on 15.04.2021. After detailed discussions, the Authority unanimously accepts the recommendation of SEAC and decided to request the Member Secretary, SEIAA to obtain the following details from the proponent as and place the subsequent in ensuing meeting.</p> <ol style="list-style-type: none"> <li>1. As per the MoEF&amp; CC Notification, S.O.1030 (E) dated:08.03.2018, the project proponent shall submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by the Expert Appraisal Committee for category A projects or by the State or Union territory level Expert Appraisal Committee for category B projects, as the case may be, and finalized by the concerned Regulatory Authority, and the bank guarantee shall be deposited.</li> <li>2. Accordingly, the amount prescribed for Ecological remediation (Rs. 11.5 lakhs),</li> </ol> |  |              |

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|     | Gravel & Pebbles Quarry lease area over an extent of 2.17.0Ha at S.F.Nos.94/1C, 2, 72/3C, 7, 8, 9A, 9B, 9C, 10, 73/10 & 4A(P) of Nadiyappattu Village, Vridhachalam Taluk, Cuddalore District, Tamil Nadu by Thiru.V.Chakravarthy  |      | subject to the conditions as recommended by SEAC & normal condition in addition to the following condition.<br><br>3. As per the MoEF&CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent has furnished the detailed EMP, mentioning all the CER activities for Rs. 0.48 Lakhs as committed. All the CER activity shall be carried out before obtaining CTO from TNPCB.   |
| 21. | Note to consider the grant of Environmental Clearance under Violation Notification issued by MoEF&CC dated 14.03.2017 & 08.03.2018 for the constructed Commercial Building complex at SF No. 31, 32, 34/1, 35, 37 in Padi Village, Ambattur Taluk, Thiruvallur District, in the State of Tamil Nadu by Mr. Y. Pondurai | 6723 | After detailed discussions, the Authority noted as follows.<br><br>1. The Proponent, Thiru. Y. Pondurai has applied seeking Environmental Clearance under violation category for the Proposed Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu.<br><br>2. In the minutes of the 225 <sup>th</sup> meeting of SEAC held on 13.08.2021, the SEAC has stated as follows.<br><br>1. The project proponent shall submit Bank Guarantee to TNPCB for an amount of Rs.148.25 Lakhs and the same amount Rs.148.25 Lakhs will be adjusted in Rs.7.4125 Crores paid with a condition this amount shall not be claimed at any point of time from the environmental compensation of |

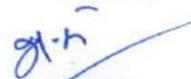
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|     |   |      | <p>Rs.7.4125 Crores paid.</p> <p>2. The project proponent shall submit an Affidavit regarding CER activities for Rs.148.25 lakhs.</p> <p>On receipt of the above documents, the committee would further deliberate on this project and decide the further course of action.</p> <p>In view of the above, the Authority decided to request the Member Secretary, SEIAA to communicate the SEAC minutes to the project proponent requesting to furnish the additional details/documents sought by SEAC in 225<sup>th</sup> meeting held on 13.08.2021. On receipt of details, it may be sent to SEAC for further course of action.</p>  |
| 22. | Note to consider for the grant of Terms of Reference under violation for the Proposed Township Development by M/s. ETA Star Tech City Pvt. Ltd. at S.F. Nos. 51/1, 2, 3, 4, 5, 9A, 9B, 10, 52/2A, 2B, 2C, 3A, 3B, 53/2A1, 2A2, 2B, 2C, 2D, 2E, 2F, 2G, 2H, 2I, 2J, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 54/1, 2, 9A, 9B, 9C, 10, 11, 12, 13, 16, 17, 55/4A, 4B, 5, 6, 7, 8, 11, 12, 56/1, 2, 3, 4, 5, 6, 7A, 7B, 10, 11A, 11B, 12, 13, 14, 15, 57/2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 14, 15, | 0382 | <p>After detailed discussion, the Authority decided to accept the recommendation of SEAC and decided to grant standard <b>Terms of Reference</b> for undertaking Environment Impact Assessment and preparation of Environment Management Plan with specific Terms of Reference under violation for assessment of ecological damage, remediation plan and natural and community resource augmentation plan to be done by an environmental laboratory duly notified under Environment (Protection) Act, 1986, or an environmental laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of a Council of Scientific and Industrial Research institution working in the field of environment,</p> |

  
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State Expert Appraisal Committee (SEAC)

Minutes of 495<sup>th</sup> meeting of the State Expert Appraisal Committee (SEAC) held on 06.09.2024 (Friday) at SEIAA Conference Hall, 2<sup>nd</sup> Floor, Panagal Maligai, Saidapet, Chennai 600 015 for consideration of Building and Construction, Bio-Medical Waste Treatment Facility, Metallurgical Industry and Mining Projects.

Confirmation of Earlier Minutes

The minutes of the 494<sup>th</sup> SEAC meeting held on 05.09.2024 were circulated to the Members in advance and as there were no remarks, the Committee decided to confirm the minutes.

Agenda No: 495-01

(File No: 11188/2024)

Proposed Expansion of Hospital and Medical College Buildings at SF.Nos. 751/1, 2N, 2P, 2O, 3A, 3B1, 3B2, 3B3, 3B6A2, 3B6C, 752/1, 2B, 4, 7, 8, 768/2A1, 2A2, 2A3, 2B1, 2B2, 769/4, 5, 6, 8, 9, 10, 11, 770 / 1 to 11,12 PART, 13, 16, 17, 18, 19, 771/ 3A1A2, 3A2, 3B1, 4A2C2, 5B, 6, 7B1A2, 20A2 & 771/21 of Kalapatti Village, Coimbatore North Taluk, Coimbatore District, Tamil Nadu by M/s. Koval Medical Center And Hospital Limited (KMCH) – For Terms of Reference.

(SIA/TN/INFRA2/492977/2024, dated:23.08.2024)

The proposal was placed in the 495<sup>th</sup> Meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are given on the website ([parivesh.nic.in](http://parivesh.nic.in)).

The SEAC noted the following:

Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The Proponent, M/s. Koval Medical Center And Hospital Limited (KMCH) has applied for Terms of Reference for the Proposed Expansion of Hospital and Medical College Buildings at SF.Nos. 751/1, 2N, 2P, 2O, 3A, 3B1, 3B2, 3B3, 3B6A2, 3B6C, 752/1, 2B, 4, 7, 8, 768/2A1, 2A2, 2A3, 2B1, 2B2, 769/4, 5, 6, 8, 9, 10, 11, 770 / 1 to 11,12 PART, 13, 16, 17, 18, 19, 771, 3A1A2, 3A2, 3B1, 4A2C2,

  
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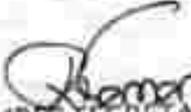
  
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5B, 6, 7BIA2, 20A2 & 771/21 of Kalapatti Village, Coimbatore North Taluk, Coimbatore District, Tamil Nadu.

2. The project proposal falls under Category "B1" of Item 8(b) "Township and Area Development Projects" of the Schedule to the EIA Notification, 2006(as amended).
3. Earlier Environmental clearance issued SEIAA-TN vide - Letter No. SEIAA/TN/F. 6369/EC/8(a)/516/2016, dated:22.05.2017 for the hospital component with total built-up area of about 1,22,886 Sq.m.

Based on the presentation made by the proponent and the documents furnished, SEAC decided to recommend the proposal for the grant of Terms of Reference (TOR), subject to the following TORs, in addition to the standard terms of reference for EIA study and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The PP shall furnish the video of the process of disposal of biomedical waste from hospital to disposal facility (CBMWTF).
2. The PP shall furnish the agreement made with CBMWTF and also indicating the capacity availability with CBMWTF to handle additional quantity of biowaste expected to be generated.
3. The PP shall furnish the third party audit report on the efficacy of functioning of STP, ETP and Biogas Plant.
4. The PP shall furnish the video and photograph of demolition of existing building.
5. The PP shall furnish the details of construction and demolition waste and disposal method.
6. The PP shall revise the details of No. of students and employees in water requirement calculations.
7. The PP may finalise the Corporate Social Responsibility/CER in consultation of Commissioner of Coimbatore to install electrical crematoriums in the Corporation area. Similarly PP may consult the Forest Department for finalising conservation measures for Nilgiris Tahr in Mukkurthi National Park.
8. The PP shall explore the possibility of conveying the treated sewage water to New Tripur Area Development Corporation Limited (NTADC).

  
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9. Land use classification shall be obtained from the DTCP for the Survey Numbers of this project. Further, the project proponent shall submit the planning permission obtained from the DTCP, if any.
10. The proponent shall conduct the EIA study and submit the EIA report for the entire campus along with layout and necessary documents such as "A" register, village map and FMB sketch shall be furnished.
11. The proponent shall ensure the development meets green building norms and shall obtain **IGBC Gold** ranking.
12. The proposal to construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.
13. Commitment letter from competent authority for supply of water shall be furnished.
14. Proposal for dual-fuel/ gas powered DG sets shall be furnished.
15. Details of litigations, if any pending against the project shall be furnished along with supporting documents.
16. Detailed Evacuation plan during emergency/natural disaster/unfortunate accidents shall be submitted.
17. The space allotment for solid waste disposal and sewage treatment & grey water treatment plant shall be furnished.
18. Details of the Solid waste management plan shall be prepared as per Solid Waste Management Rules, 2016 as amended and shall be furnished. The PP shall submit a "SoP for Demolition" to the DEE/TNPCB, & Concerned Authorities before obtaining CTE, which describes the guidelines for breaking, excavating/loading, transporting and dumping of the building material to be demolished within the campus considering the existing hospital life.

  
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19. Details of the E-waste management plan shall be prepared as per E-waste Management Rules, 2016 as amended and shall be furnished.
20. Details of the Rain water harvesting system with cost estimation should be furnished.
21. A detailed storm water management plan to drain out the storm water entering the premises during heavy rains period shall be prepared including main drains and sub-drains in accordance with the contour levels of the proposed project considering the water bodies around the proposed project site & the surrounding development. The storm water drain shall be designed in accordance with the guidelines prescribed by the Ministry of Urban Development.
22. The OSR area should not be included in the activity area and not be taken in to account for the green belt area.
23. The layout plan shall be furnished for the greenbelt area earmarked with GPS co-ordinates by the project proponent on the periphery of the site and the same shall be submitted for CMDA/DTCP approval. The green belt width should be at least 3m wide all along the boundaries of the project site. The green belt area should not be less than 15% of the total land area of the project.
24. Cumulative impacts of the Project considering with other Infrastructure developments and industrial parks in the surrounding environment shall be furnished.
25. A detailed post-COVID health management plan for construction workers as per ICMR and MHA or the State Govt. guideline may be followed and report shall be furnished.
26. The project proponent shall furnish detailed baseline monitoring data with prediction parameters for modelling for the ground water, emission, noise and traffic.
27. The proposal for utilization of at least **50% of Solar Energy** shall be included in the EIA/EMP report.
28. As per the MoEF&CC Office Memorandum F.No.22-65/2017-IA, dated: 30.09.2020 and 20.10.2020, the proponent shall furnish the detailed EMP mentioning all the activities as directed by SEAC in the CER and furnish the same.

Agenda No: 495-02

(File No: 11079/2024)

Proposed Common Bio-Medical Waste Treatment Facility (CBMWTF) at New S.F. No:32/3, Plot No. A-11/2 Part B1, SIPCOT Industrial Park, Thervoy Kandigal, Gummudipoondi Taluk, Thiruvallur District, Tamil Nadu by M/s. Parisudh Eco Concepts Private Limited - For Terms of Reference,

(SIA/TN/INFRA2/483591/2024 Dt. 06/07/2024)

The proposal was placed in 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, M/s. Parisudh Eco Concepts Private Limited has applied for Terms for Reference for the Proposed common bio-medical waste treatment facility (CBMWTF) at New S.F. No. 32/3, Plot No. A-11/2 Part B1, SIPCOT Industrial Park, Thervoy Kandigal, Gummudipoondi Taluk, Thiruvallur District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 7(d (a)) "Common Bio-Medical Waste Treatment Facility" of the Schedule to the EIA Notification, 2006.
3. The capacity of CBWTF is 20 TPD of Biomedical Waste.
4. The SIPCOT Industrial Estate, Thervoy Kandigal located at Gummudipoondi Taluk, Thiruvallur District has obtained Environmental Clearance for the development of Industrial Park by conducting Public Hearing vide EC No: 21-41/2009-IA.III dated 09.08.2010.
5. As per the OM dated 27.04.2018, it clearly states that *"the exemption from public consultation, as provided under para 7(1) III State (3)(1)(b) of the EIA Notification 2006 shall not be applicable to the following projects or activities (located within the industrial estates/parks) listed as under:*
  - 1(d) Thermal Power plants
  - 1(e) Nuclear power projects and processing of nuclear fuel
  - 2(a) Coal washeries
  - 2(b) Mineral Beneficiation

  
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3(a) Metallurgical industries

3(b) Cement plants

4(a) Petroleum refining industry

4(b) Coke oven plants

4(c) Asbestos milling and asbestos based products"

4(f) Skin/hide processing including tanning industry

5(g) Distilleries

5(i) Pulp & paper industry

5(j) Sugar industry"

6. Further, the project proponent has submitted a letter to TNPCB vide its letter dated 10.05.2024 to issue "*Site suitability letter*" for establishment of the CBWTF at the proposed site located at SIPCOT Therkoy Kandigal, Chennai.
7. It is noted that the Kannankottai Reservoir is located at a distance of 600m from the proposed site. However, the buffer distance is notified as 500m according to the "*Revised Guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities*" issued by CPCB dated 21.12.2016.

Earlier, the proposal was placed in 486<sup>th</sup> meeting of SEAC held on 26.07.2024. Based on the presentation made by the proponent, **SEAC recommended to grant of Terms of Reference (TOR) without Public Hearing**, subject to the following TORs, in addition to the standard terms of reference for EIA study for the Proposed Common Bio-Medical Waste Treatment Facility (CBMWTF) and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The PP shall discuss the alternative sites to the proposed site within SIPCOT Industrial Estate. Preferably, alternative site should be away from the water body and may be selected in discussion with PCB. The details of the same shall be included in the EIA report.
2. PP shall conduct a stakeholder meeting under the leadership of SIPCOT, with notices served to all the allottees/industrial units of SIPCOT Industrial Estate, Therkoy Kandigal and the minutes of the meeting must be submitted with action plan in the EIA Report.

  
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3. The PP shall submit Photograph and video of other Bio-medical waste treatment facilities owned by the PP in Tamil Nadu along with EIA Report.
4. Site suitability report for the proposed site from TNPCB.
5. Gap Analysis for this area required from TNPCB.
6. Enumerate the details of agriculture, type of crops, harvesting period and the implication of the proposal shall be included in the EIA report.
7. The implication on agriculture, nearby water bodies i.e., tank & reservoir, water table shall be included in the EIA report.
8. The implication on flora & fauna shall be included in the EIA report.
9. Detailed design specification of Incinerator shall be included.
10. Details of various state of art of technology available for this filed and justification for selection of a particular technology,
11. Commitment letter from competent authority for the supply of fresh water.
12. Land requirement for the facility including its break up for various purposes, its availability and optimization.
13. Details of proposed layout clearly demarcating various activities such as security, Waste Storage Rooms, Waste Treatment Equipment Rooms/Areas, Treated Waste Storage Room, Pollution Control Devices like APCS and ETP, ash storage/disposal area, vehicle washing areas, and others such as admin area, worker's room, health centres, greenbelt, etc.
14. Details on collection and transportation of Bio Medical Waste from health care establishment, No. of vehicles and feature of vehicles, etc.
15. Details of waste storage facilities/rooms.
16. Details of the treatment equipment's capacity.
17. Details of the incineration system – a statement on the compliance to CPCB guidelines for common bio medical waste incinerators in respect of waste feed cut-offs, operating parameters of combustion chambers, flue gas cleaning, ash handling, etc.
18. Details on fuel requirement for incineration.
19. Details on flue gas emissions discharge through stack and proposed pollution control technologies.

  
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20. Details on residue/ash generation and management.
21. Details of waste heat utilization, if any.
22. Details on wastewater management.
23. Details of the proposed overall safety and health protection measures.
24. Details on source of water and power to the facility.
25. Details of the existing access road(s)/walkways to the designed operations in the site and its layout.
26. Location of the incineration facility and nearest habitats with distances from the facility to be demarcated on a toposheet (1: 50000 scale).
27. Land use map based on satellite imagery including location specific sensitivities such as national parks / wildlife sanctuary, villages, industries, etc.
28. Topography details.
29. Surface water quality of nearby water bodies.
30. Details on proposed groundwater monitoring wells, locations, frequency of monitoring, parameters, etc.
31. Action plan for the greenbelt development in accordance to CPCB guidelines.
32. Details on pollution control technologies and online monitoring equipment.
33. Details on monitoring of pollutants at source –performance of the incinerator, including operating hours, fuel consumption, operating parameters (Combustion chamber – temperature, pressure, Stack temperature, total particulate matter, HCl, NOx as per Bio Medical Waste (Management & Handling) Rules 1998.
34. Stack and fugitive emissions may be monitored for SPM, HCL & NO2 as per Bio Medical Waste (Management & Handling) Rules 2016.
35. Specific programme to monitor safety and health protection of workers.
36. Details of administrative and technical organizational structure.
37. Details of the emergency preparedness plan and on-site & off-site disaster management plan. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
38. The EIA/EMP shall conform to the "Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities" issued by the Central Pollution Control Board.

39. PP shall strive to generate a minimum of 25% of energy consumption by way of solar energy.
40. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project will be given.
41. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP will be clearly spelt out.

Subsequently, the subject was placed in the 747<sup>th</sup> Authority meeting held on 08.08.2024 & 09.08.2024. The Authority noted that the subject was appraised in the 486<sup>th</sup> meeting of SEAC held on 26.07.2024 and SEAC has furnished its recommendations for granting Terms of Reference without Public Hearing issued subject to the conditions stated therein.

Authority noted the following:-

- 1) The PP shall examine the alternative sites outside the SIPCOT industrial estate.
- 2) The PP shall conduct a stakeholder meeting under the leadership of SIPCOT regarding the alternative sites inside the SIPCOT industrial estate, preferably before the issue of Terms of Reference.
- 3) Meanwhile, Siting criteria report received from the Member Secretary, TNPCB wherein it is stated that "the residential and reserved forests are located far more than 500m from the proposed site". All points placed in the report may also be kindly examined.

In view of the above, the Authority decided to refer back the proposal to SEAC for remarks and recommendations on the above details.

Now, the proposal was placed in this 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The Project Proponent made a detailed presentation on the proposed project. The SEAC noted the reply furnished by Project Proponent, which is as follows:

| S.NO | SEIAA Notes  | Project Proponent's Response  |
|------|--|---|
| 1    | The PP shall examine the alternative sites outside the SIPCOT industrial estate. | We have examined alternate sites outside the industrial estate and the details are furnished. |
| 2    | The PP shall conduct a stakeholder meeting under the leadership of               | ❖ As per SIPCOT letter dt. 03.09.2024, there is no vacant                                     |

  
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|   | SIPCOT regarding the alternative sites inside the SIPCOT industrial estate, preferably before the issue of Terms of Reference.  | Industrial area inside the SIPCOT. Thervoy. Kandigai at present.<br>❖ We have requested Project Officer, SIPCOT to conduct a stakeholder meeting regarding the alternate site.   |
| 3 | Meanwhile, Siting criteria report received from the Member Secretary, TNPCB wherein it is stated that "the residential and reserved forests are located far more than 500m from the proposed site". | ❖ Nearest Habitation-Thervoy village-750m<br>❖ Reserved forests are at a distance of<br>• Periyapuliysur RF - SE-1.96 Km<br>• Thervoy RF-NE-3.57 Km<br>• Siru vada RF-N-4.8Km<br>• Palavakkam RF-SW-5.5 Km<br>• Palem RF-NW-9.35Km |

Based on the presentation made by the proponent and the documents furnished, SEAC decided to make the following changes in the minutes of 486<sup>th</sup> meeting of SEAC held on 26.07.2024.

Additional condition to be included:

*"As there is a water body located close to the proposed site and it forms part of tanks used as water storage for supplying drinking water to Chennai City, the PP is requested to obtain NOC from Chennai Metro water Department".*

Agenda No: 495 - 03

(File No: 11185/2024)

Proposed Rakindo Plot Development of 164.63 Ha at Perur Chertipalayam Village: Survey No. 212/1 Part, 212/2 Part, 212/3A Part, 212/3B Part, 212/3C Part, 213/1, 215 Part, 216/1 Part, 216/2 Part, 216/3, 217/1 Part, 217/2 Part, 217/3A Part, 217/3B Part, 217/3E Part, 217/4A Part, 217/4C Part, 217/5, 217/6A, 217/6C Part, 218/1 Part, 218/2A

Part, 218/2B, 218/2D, 219/1 Part, 219/2 Part, 219/3 Part, 219/4, 220/2A Part, 220/2B, 229Part, 230Part, 231/3A, 233/1Part, 233/2, 234/2A, 235, 236/1, 236/2A, 236/2C, 236/3B, 236/3C, 236/3D, 237/1, 237/2A, 237/2B, 294 part, 295/1, 295/2, 296/1A1, 296/1A3, 296/1B1, 296/1B2, 296/1B4, 296/1B5, 296/1C1, 296/1C3, 296/2, 297/1, 297/2A, 297/2B, 297/3, 298/1, 298/2, 298/3, 299, 300/2, 301/1, 301/2, 301/3A, 301/3B, 301/3C, 302/1, 302/2A, 302/2B, 302/2C, 305/1A, 305/1B, 305/1C, 305/1D1, 305/1D3, 306/2, 312/1C, 312/2A, 312/2C, 312/3, 313/1A, 313/1B, 313/3A, 313/3B, 313/4A, 313/4B, 314/1, 314/2, 315Part, 316/1A, 316/1B, 316/1C, 317/1, 317/2, 318, 319/1Part, 319/2, 320/1, 320/2Part, 320/3, 321/1, 321/3, 322, 323/2, 324/1B, 324/2 and Sundakamuthur Village Survey Nos: 233, 235, 236/1, 236/2, 237/1, 237/2A, 237/3A, 237/4A, 238/1, 238/2, 238/3, 239/1, 239/2A, 239/2B1, 239/2B2, 239/2B3, 239/2B4, 239/2C, 240/1, 240/2, 240/3, 241/1A1, 241/1A2Part, 241/1B1, 241/1B2 Part, 241/1C1, 241/1C2Part, 241/2Part, 242/1Part, 242/2, 243/2Part, 244/1, 246/2, 247, 248/1, 248/2A, 248/3B, 248/4B, 248/5B, 248/6B, 249/1, 249/2, 250, 251/1Part, 251/2Part, 252/1, 254/1, 254/2, 254/3, 255/2APart, 255/2B, 255/2C, 256/1A, 256/1B, 256/1C, 256/1D, 256/2A, 256/2B Part, 256/3Part, 257 Part, 259/1Part, 260 Part, 261/1A, 261/1B, 261/1CPart, 262/2A, 262/2B, 262/2C, 263/1, 263/3, 264, 265/1, 286/1, 286/2, 287/1, 287/2APart, 287/2BPart, 288/1Part, 288/2Part, 289/1, 289/2A1, 289/2A2, 289/2B, 289/2C, 289/2D, 289/2E1, 289/2E2, 289/2F, 289/3Part, 290/2 of Perur Taluk, and Coimbatore District, Tamil Nadu by M/s. Rakindo Koval Township Private Limited. – For Terms of Reference. (SIA/TN/INFRA2/493309/2024, Dated: 21/08/2024).

The proposal was placed in the 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The Project Proponent made a detailed presentation on the proposed project. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, M/s. Rakindo Koval Township Private Limited, has applied seeking Terms of Reference for EIA study for the Proposed Rakindo Plot Development of 164.63 Ha at Perur Chettipalayam Village: Survey Nos. 212/1 Part, 212/2 Part, 212/3A Part, 212/3B Part, 212/3C Part, 213/1/215 Part, 216/1

  
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Part, 216/2 Part, 216/3, 217/1 Part, 217/2 Part, 217/3A Part, 217/3B Part, 217/3E Part, 217/4A Part, 217/4C Part, 217/5, 217/6A, 217/6C Part, 218/1 Part, 218/2A Part, 218/2B, 218/2D, 219/1 Part, 219/2 Part, 219/3 Part, 219/4, 220/2A Part, 220/2B, 229 Part, 230 Part, 231/3A, 233/1 Part, 233/2, 234/2A, 235, 236/1, 236/2A, 236/2C, 236/3B, 236/3C, 236/3D, 237/1, 237/2A, 237/2B, 294 part, 295/1, 295/2, 296/1A1, 296/1A3, 296/1B1, 296/1B2, 296/1B4, 296/1B5, 296/1C1, 296/1C3, 296/2, 297/1, 297/2A, 297/2B, 297/3, 298/1, 298/2, 298/3, 299, 300/2, 301/1, 301/2, 301/3A, 301/3B, 301/3C, 302/1, 302/2A, 302/2B, 302/2C, 305/1A, 305/1B, 305/1C, 305/1D1, 305/1D3, 306/2, 312/1C, 312/2A, 312/2C, 312/3, 313/1A, 313/1B, 313/3A, 313/3B, 313/4A, 313/4B, 314/1, 314/2, 315 Part, 316/1A, 316/1B, 316/1C, 317/1, 317/2, 318, 319/1 Part, 319/2, 320/1, 320/2 Part, 320/3, 321/1, 321/3, 322, 323/2, 324/1B, 324/2 and Sundakamuthur Village Survey Nos: 233, 235, 236/1, 236/2, 237/1, 237/2A, 237/3A, 237/4A, 238/1, 238/2, 238/3, 239/1, 239/2A, 239/2B1, 239/2B2, 239/2B3, 239/2B4, 239/2C, 240/1, 240/2, 240/3, 241/1A1, 241/1A2 Part, 241/1B1, 241/1B2 Part, 241/1C1, 241/1C2 Part, 241/2 Part, 242/1 Part, 242/2, 243/2 Part, 244/1, 246/2, 247, 248/1, 248/2A, 248/3B, 248/4B, 248/5B, 248/6B, 249/1, 249/2, 250, 251/1 Part, 251/2 Part, 252/1, 254/1, 254/2, 254/3, 255/2A Part, 255/2B, 255/2C, 256/1A, 256/1B, 256/1C, 256/1D, 256/2A, 256/2B Part, 256/3 Part, 257 Part, 259/1 Part, 260 Part, 261/1A, 261/1B, 261/1C Part, 262/2A, 262/2B, 262/2C, 263/1, 263/3, 264, 265/1, 286/1, 286/2, 287/1, 287/2A Part, 287/2B Part, 288/1 Part, 288/2 Part, 289/1, 289/2A1, 289/2A2, 289/2B, 289/2C, 289/2D, 289/2E1, 289/2E2, 289/2F, 289/3 Part, 290/2 of Perur Taluk, and Coimbatore District, Tamil Nadu.

2. The project/activity is covered under category "B1" of Item 8(b) "Township and Area Development Projects" of the schedule to the EIA Notification, 2006.
3. Total plot area of the project is 406.81 acres (16,46,301.1 Sq.m).
4. Earlier, the PP has obtained EC vide Lr.No.SEIAA/TN/EC/B(b)/079/F-135/2010 Date:25.03.2010 for the activities of Residential Houses, Golf Courses, Recreational & Open Spaces, Office Park, Commercial Complex, Hotel,

  
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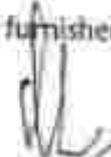
  
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Hospital, School. The plot area is 845.65 acres and built-up area is 28,25,047.71 Sq.m.

Based on the presentation made by the proponent and the documents furnished, SEAC decided to recommend the proposal for the grant of Terms of Reference (TOR), subject to the following TORs, in addition to the standard terms of reference for EIA study and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The proponent shall ensure the proposed development meets green building norms and shall obtain a minimum of IGBC Gold ranking.
2. The PP shall furnish commitment letter from competent authority for supply of fresh water & disposal of treated wastewater during EIA Appraisal.
3. The project proponent shall submit a Certified Compliance Report obtained from the office of the concerned DEE/TNPCB (or) IRO, MoEF & CC, Chennai as per the MoEF&CC O.M dated.08.06.2022 for the previous EC dated, 25.03.2010 and appropriate mitigating measures for the non-compliance items, if any.
4. Since Bolampatti Block I Reserve Forest is located adjacent to proposed project site, the PP shall carry out detailed study on implication of solid waste disposal, waste water disposal, transportation etc., on the RF and spell out the mitigation measures.
5. The PP shall furnish the details of the trees existing within the site and also the PP shall furnish plan for trees transplantation & revised EMP budget including the cost of the same.
6. The PP shall explore construction of pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a structure which was crucial to the overall eco-system.
7. Copy of the village map, FMB sketch and "A" register shall be furnished.

  
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8. Detailed Evacuation plan during emergency/natural disaster/unintended accidents shall be submitted.
9. The space allotment for solid waste disposal and sewage treatment & grey water treatment plant shall be furnished.
10. Details of the Solid waste management plan shall be prepared as per solid waste management Rules, 2016 and shall be furnished.
11. Details of the E-waste management plan shall be prepared as per E-waste Management Rules, 2016 and shall be furnished.
12. Details of the rain water harvesting system with cost estimation should be furnished.
13. A detailed storm water management plan to drain out the storm water entering the premises during heavy rains period shall be prepared including main drains and sub-drains in accordance with the contour levels of the proposed project considering the flood occurred in the year 2015 and also considering the water bodies around the proposed project site & the surrounding development. The storm water drain shall be designed in accordance with the guidelines prescribed by the Ministry of Urban Development.
14. The layout plan shall be furnished for the greenbelt area earmarked with GPS coordinates by the project proponent on the periphery of the site and the same shall be submitted for CMDA/DTCP approval. The green belt width should be at least 3m wide all along the boundaries of the project site. The green belt area should not be less than 15% of the total land area of the project.
15. Cumulative impacts of the Project considering with other infrastructure developments and industrial parks in the surrounding environment within 5 km & 10 km radius shall be furnished.
16. A detailed post-COVID health management plan for construction workers as per ICMR and MHA or the State Govt. guideline may be followed and report shall be furnished.
17. The project proponent shall furnish detailed baseline monitoring data with prediction parameters for modelling for the ground water, emission, noise and traffic.

18. As per the MoEF&CC Office Memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020, the proponent shall furnish the detailed EMP.

**Agenda No: 495-04**

**(File No: 11200/2024)**

**Proposed Construction of Industrial Building at S.No. 114/1A and 114/1B pt, Kundumaranapalli Village, Denkanikottal Taluk, Krishnagiri District Tamil Nadu by M/s. Vishnu Techsoft Private Limited - For Environmental Clearance.**

**(SIA/TN/INFRA2/492504/2024, dated: 16.08.2024)**

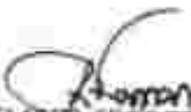
The proposal was placed in the 495<sup>th</sup> Meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are given on the website ([parivesh.nic.in](http://parivesh.nic.in)).

The SEAC noted the following:

Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for the Proposed Construction of Industrial Building at S.No. 114/1A and 114/1B pt, Kundumaranapalli Village, Denkanikottal Taluk, Krishnagiri District, Tamil Nadu by M/s. Vishnu Techsoft Private Limited.
2. The project/activity is covered under Category "B2" of Item 8 (a) Building and Construction Projects of the Schedule to the EIA Notification, 2006 (as amended).
3. M/s. Right Source Industrial Solutions Private Limited is the EIA Consultant for the project.
4. Total plot area of the project is 29,949.16 m<sup>2</sup> and built-up area is 21,229.84 m<sup>2</sup> respectively.
5. Maximum number of floors will be Ground Floor and Mezzanine Floor and maximum height of the building will be 14.2 m.
6. Total Saleable DU's (dwelling units) is NIL.
7. Salient features of the project as submitted by the Project Proponent:

**PROJECT SUMMARY**

  
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| Sl. No.        | Description   | Total Quantity  | Unit |
|----------------|---|---|------|
| <b>GENERAL</b> |   |   |      |
| 1              | Plot Area   | 29,949.16   | SQMT |
| 2              | Proposed Built-up Area                                | 21,229.84   | SQMT |
| 3              | Total no of Saleable DU's/Villas                      | Nil   | No.  |
| 4              | Max Height - (Height of tallest block)                | 14.2  | M    |
| 5              | No of Building Blocks (Industrial Building + Utility) | Industrial Building (1) + Utilities (1)   | Nos. |
| 6              | Max No of Floors                                      | Ground Floor and Mezzanine Floor  | No.  |
| 7              | Expected Population                                   | 220   | Nos. |
| 8              | Total Cost of Project                                 | 9.70  | CR   |
| 9              | Project Activity:                                     | The project is construction of Industrial Building (Ground + Mezzanine Floor) and Utilities (Ground Floor) with total built-up area of 21,229.84 Sq.m |      |
| <b>AREAS</b>   |   |   |      |
| 10             | Permissible Ground Coverage Area (70%)                | 20,964.41   | SQMT |
| 11             | Proposed Ground Coverage Area (61.36%)                | 18,376.13   | SQMT |
| 12             | Permissible FSI Area (1)                              | 21,229.84   | SQMT |
| 13             | Proposed FSI Area (0.71)                              | 21,229.84   | SQMT |
| 14             | Other Non FSI Areas - Including basement area etc.    | -   | SQMT |
| 15             | Proposed Total Built-up Area                          | 21,229.84   | SQMT |
| <b>WATER</b>   |   |   |      |
| 16             | Total Water Requirement                               | 9   | KLD  |

|                      |   |  |                |
|----------------------|---|--|----------------|
| 17                   | Fresh water requirement   | 9  | KLD            |
| 18                   | Treated Water Requirement   | 8  | KLD            |
| 19                   | Wastewater Generation   | 8  | KLD            |
| 20                   | Proposed Capacity of STP  | 10   | KLD            |
| 21                   | Treated Water Available for Reuse   | 8  | KLD            |
| 22                   | Treated Water Recycled  | 8 (Greenbelt Development)  | KLD            |
| 23                   | Surplus treated water to be discharged in Municipal Sewer with Prior permission, if any | Nil  | KLD            |
| RAINWATER HARVESTING |   |  |                |
| 24                   | Rainwater Harvesting - Recharge Pits  | 13   | Nos.           |
| 25                   | Rainwater Harvesting Pond   | 60   | M <sup>2</sup> |
| PARKING              |   |  |                |
| 25                   | Total Parking Required as / Building Bye Laws   | Lorries - 10<br>Four-Wheelers - 58<br>Two-Wheelers - 367<br>Cycles - 367 | ECS            |
| 26                   | Proposed Total Parking  | Lorries - 15<br>Four-Wheelers - 60<br>Two-Wheelers - 380<br>Cycles - 380 | ECS            |
| 27                   | Parking in Basements  | Nil  | ECS            |
| GREEN AREA           |   |  |                |

  
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|                               |   |                                |        |
|-------------------------------|---|--------------------------------|--------|
| 28                            | Proposed Green Area (Minimum 15.0% of plot area)  | 4,501.48<br>(15.03 %)          | SQMT   |
|                               | Total area  | 4,501.48                       | SQMT   |
|                               | Existing trees on plot                            | Nil                            | Nos.   |
|                               | Number of trees to be planted                     | 300                            | Nos.   |
|                               | Number of trees to be transplanted/cut            | Nil                            | Nos.   |
| <b>SOLID WASTE MANAGEMENT</b> |   |                                |        |
| 29                            | Total Solid Waste Generation                      | 42                             | TPD    |
| 30                            | Biodegradable waste                               | 17                             | TPD    |
|                               | Non-Biodegradable waste                           | 25                             | TPD    |
| 31                            | Mode of Treatment & Disposal                      |                                |        |
|                               | Biodegradable waste<br>Non-Biodegradable waste    | OWC<br>Authorized<br>Recyclers |        |
| 32                            | Quantity of Sludge Generated from STP & Disposal  | Nil                            | KG/DAY |
| 33                            | Quantity of E-Waste Generation & Disposal         | 0.1                            | TPA    |
| 34                            | Quantity of Hazardous waste Generation & Disposal | 0.2                            | TPA    |
| <b>POWER / GREEN POWER</b>    |   |                                |        |
| 34                            | Total Power Requirement                           | 1500                           | KW     |
| 35                            | DG set backup                                     | 750                            | KVA    |
| 36                            | No of DG Sets                                     | 1                              | Nos.   |
| 37                            | Solar Panels – Roof Coverage                      | 50                             | %      |
| 38                            | Hot Water Requirement                             | Nil                            |        |
|                               | Of which met by Solar Panels                      | Nil                            |        |

## Population details:

| POPULATION                        |  |                       |
|-----------------------------------|--|-----------------------|
| DESCRIPTION                       | NO. OF FLOORS  | TOTAL POPULATION      |
| Industrial Building and Utilities | Ground & Mezzanine Floor   | 200                   |
| Visitors                          | -  | 20                    |
| <b>Total Population</b>           |  | <b>220</b>            |
| <b>EMP Cost (Rs.)</b>             | Capital Cost - Rs. 72 Lakhs<br>Recurring Cost - Rs. 15 Lakhs / Annum   |                       |
| <b>CER Cost - Rs. 10 Lakhs</b>    |  |                       |
| S.No                              | Description  | Total cost (In lakhs) |
| 1.                                | Government High School<br>Kundumaranapalli, krishnagiri 635113<br>Planting of trees and library, Toilets for boys, girls and teachers & its maintenance, Compound wall raising safety, drinking water facilities, Sump for water storage, bore well & class room, Children's play field with play equipment, furniture's, computers, etc., | 10                    |
| <b>Total</b>                      |  | <b>10</b>             |

**RECOMMENDATION OF THE COMMITTEE**

The Committee examined the proposal and decided to recommend the proposal for grant of environmental clearance subject to the standard conditions as per the Annexure II of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

**Additional Conditions:**

  
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1. The construction shall comply with Green Building norms and shall get minimum IGBC Gold rating.
2. STP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
3. The project proponent shall provide entry and exit points for the OSR area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.
4. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
5. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
6. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
7. The project proponent should develop green belt in the project area as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
8. Project proponent should invest the CSR/CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
9. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the Regional office MoEF&CC/Director of Environment and other concerning authority regularly.

  
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10. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
11. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water,
12. The proponent should provide the MoU with STPs' owner/concerned department for getting the STPs treated water for construction use.
13. As agreed by the project proponent, the CER cost of Rs. 10 Lakhs shall be utilized for the following activities within a year from the date of Issue of Environmental Clearance.

| S.No         | Description   | Total cost (In lakhs) |
|--------------|---|-----------------------|
| 1.           | <b>Government High School</b><br>Kundumaranapalli, krishnagiri 635113<br>Planting of trees and library. Toilets for boys, girls and teachers & its maintenance, Compound wall raising safety, drinking water facilities, Sump for water storage, bore well & class room. Children's play field with play equipment, furniture's, computers, etc., | 10                    |
| <b>Total</b> |   | 10                    |

Agenda No: 495-05

(File No: 11023/2024)

Proposed Construction of Industrial Sheds/Logistics/Warehouse/Assembling Unit facilities at S.F.Nos. 1006/1, 1006/2, 1006/3, 1007/4A, 1007/4B, 1007/4C, 1011/2A, 1011/2B, 1011/2C, 1012, 1013/2A, 1013/2B, 1013/3A, 1013/3B, 1014/1, 1014/2, 1015/1, 1015/2, 1015/3, 1015/4, 1016, 1017, 1020/1, 1020/2A, 1020/2B, 1020/3, 1020/4A, 1020/4B, 1020/5, 1021/1A, 1021/1B1, 1021/1B2, 1021/2A, 1021/2B, 1022/1, 1022/2A, 1022/2B, 1023/1A, 1023/1B, 1023/2, 1023/3A, 1023/3B, 1023/4, 1023/5, 1023/6,

  
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1024/1A, 1024/1B, 1024/2, 1025/1, 1025/2, 1026/1, 1026/2, 1027/1A, 1027/1B, 1027/2, 1027/3, 1027/4, 1027/5A1, 1027/5A2, 1027/5B, 1028/1, 1028/2, 1028/3, 1028/4, 1029, 1030, 1031/1, 1031/2, 1031/3, 1031/4, 1032/5B2, 1032/6A, 1045/3A, 1045/5A, 1045/6A of Hussain Nagaram, Mappedu Village, Thiruvallur Taluk, Thiruvallur District and S.F.Nos. 409, 410/1, 410/2 of Sengadu Village, Sriperumbudur Taluk, Kanchipuram District, Tamil Nadu by M/s. VPW Warehousing Private Limited – For Environmental Clearance. (SIA/TN/INFRA2/483889/2024, Dated: 26.06.2024)

The proposal was placed in this 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, M/s. VPW Warehousing Private Limited has applied for Environmental Clearance for the Proposed Construction of Industrial Sheds/Logistics/Warehouse/Assembling Unit facilities at S.F.Nos. 1006/1, 1006/2, 1006/3, 1007/4A, 1007/4B, 1007/4C, 1011/2A, 1011/2B, 1011/2C, 1012, 1013/2A, 1013/2B, 1013/3A, 1013/3B, 1014/1, 1014/2, 1015/1, 1015/2, 1015/3, 1015/4, 1016, 1017, 1020/1, 1020/2A, 1020/2B, 1020/3, 1020/4A, 1020/4B, 1020/5, 1021/1A, 1021/1B1, 1021/1B2, 1021/2A, 1021/2B, 1022/1, 1022/2A, 1022/2B, 1023/1A, 1023/1B, 1023/2, 1023/3A, 1023/3B, 1023/4, 1023/5, 1023/6, 1024/1A, 1024/1B, 1024/2, 1025/1, 1025/2, 1026/1, 1026/2, 1027/1A, 1027/1B, 1027/2, 1027/3, 1027/4, 1027/5A1, 1027/5A2, 1027/5B, 1028/1, 1028/2, 1028/3, 1028/4, 1029, 1030, 1031/1, 1031/2, 1031/3, 1031/4, 1032/5B2, 1032/6A, 1045/3A, 1045/5A, 1045/6A of Hussain Nagaram, Mappedu Village, Thiruvallur Taluk, Thiruvallur District, and S.F.Nos. 409, 410/1, 410/2 of Sengadu Village, Sriperumbudur Taluk, Kanchipuram District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 8(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006, as amended.
3. Total plot area of the project is 2,09,161.96 m<sup>2</sup> and total built-up area is 1,48,428.42 m<sup>2</sup> respectively.
4. Earlier, the proposal was placed for appraisal in the 485<sup>th</sup> meeting of SEAC

held on 25.07.2024. The Committee noted that the project proponent submitted the withdrawal request of ToR proposal (Online Proposal No. SIA/TN/INFRA2/476968/2024) as it was wrongly applied for obtaining the prior EC under B1 category instead of applying for EC application under B2 category since the total built-up area for the said project is 1,48,428.42 m<sup>2</sup> which is less than 1,50,000 m<sup>2</sup> and hence ToR was not applicable for this project. The PP has applied for EC under B2 category vide Online Proposal No. SIA/TN/INFRA2/483889/2024 and requested the SEAC to consider the same for appraisal. Further, the PP also submitted withdrawal request letter for the ToR proposal (Online Proposal No. SIA/TN/INFRA2/476968/2024) vide letter dated 27.06.2024.

Hence, based on the request made by the PP, the Committee decided to recommend to SEIAA to accept the PP's request for withdrawal of ToR proposal (Online Proposal No. SIA/TN/INFRA2/476968/2024) and decided to appraise the EC proposal under B2 category (Online Proposal No. SIA/TN/INFRA2/483889/2024).

Based on the presentation and the documents furnished by the project proponent, the SEAC decided to call for the following details from the project proponent:

- 1) The PP shall furnish wetland conversion certificate obtained from the concerned District Collector for the S.F. No. 410/2 of Sengadu Village, Sriperumbudur Taluk, Kanchipuram District.
- 2) PP shall carry out traffic study and submit the report.
- 3) Adequacy of road from Highway to the proposed site to be studied with reference to anticipated traffic.

On receipt of the above details, the SEAC would further deliberate on this project and decide the further course of action.

On receipt of the above details, the proposal was again placed in this 495<sup>th</sup> meeting of SEAC held on 06.09.2024. During the meeting, the PP made the presentation as follows.

  
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| 1.                         | <p><b>SEAC Query:</b></p> <p>The PP shall furnish wetland conversion certificate obtained from the concerned District Collector for the S.F. No. 410/2 of Sengadu Village, Sriperumbudur Taluk, Kanchipuram District.</p>   |                        |             |                        |                          |                        |                          |        |  |        |       |      |    |                            |   |          |       |      |      |
|----------------------------|---|------------------------|-------------|------------------------|--------------------------|------------------------|--------------------------|--------|--|--------|-------|------|----|----------------------------|---|----------|-------|------|------|
|                            | <p><b>Reply submitted by the PP:</b></p> <p>The wetland conversion certificate obtained from the District Collector, Kancheepuram for the S.F. No. 410/2 of Sengadu Village, Sriperumbudur Taluk, Kanchipuram District vide letter dated 07.08.2024.</p>  |                        |             |                        |                          |                        |                          |        |  |        |       |      |    |                            |   |          |       |      |      |
| 2                          | <p><b>SEAC Query:</b></p> <p>PP shall carry out traffic study and submit the report.</p> <p><b>Reply submitted by the PP:</b></p> <p>The detailed Traffic Study report is furnished below.</p> <p><b>Details of Road Connectivity to the Project Site:</b></p> <table border="1" data-bbox="293 1025 1355 1861"> <thead> <tr> <th>Name of the Road</th> <th>Description</th> <th>Distance from the Site</th> <th>Direction</th> <th>Width of the Road in m</th> <th>Length of the Road in km</th> </tr> </thead> <tbody> <tr> <td>SH 508</td> <td>Arakonam Highway connecting NH4 (Mumbai - Chennai) to Arakonam</td> <td>1.13km</td> <td>South</td> <td>15.0</td> <td>36</td> </tr> <tr> <td>Panchayat Union Road (PUR)</td> <td>PU Road connecting from the Proposed Project Site to SH 508</td> <td>Adjacent</td> <td>South</td> <td>15.0</td> <td>1.13</td> </tr> </tbody> </table> <p>The methodology adopted for carrying out the traffic study was to select the major roads around the project site and count the various categories of vehicles.</p> | Name of the Road       | Description | Distance from the Site | Direction                | Width of the Road in m | Length of the Road in km | SH 508 | Arakonam Highway connecting NH4 (Mumbai - Chennai) to Arakonam | 1.13km | South | 15.0 | 36 | Panchayat Union Road (PUR) | PU Road connecting from the Proposed Project Site to SH 508 | Adjacent | South | 15.0 | 1.13 |
| Name of the Road           | Description   | Distance from the Site | Direction   | Width of the Road in m | Length of the Road in km |                        |                          |        |  |        |       |      |    |                            |   |          |       |      |      |
| SH 508                     | Arakonam Highway connecting NH4 (Mumbai - Chennai) to Arakonam  | 1.13km                 | South       | 15.0                   | 36                       |                        |                          |        |  |        |       |      |    |                            |   |          |       |      |      |
| Panchayat Union Road (PUR) | PU Road connecting from the Proposed Project Site to SH 508   | Adjacent               | South       | 15.0                   | 1.13                     |                        |                          |        |  |        |       |      |    |                            |   |          |       |      |      |

The traffic study details area given in Table. The vehicular traffic on the existing road were determined and converted into passenger car units (PCUs) by applying the respective "M" factors and compared with IRC 106-1990 guidelines for capacity of urban roads in plain areas. Traffic study is conducted at SH 50B, Thandalam - Perambakkam - Thakkolam - Arakonam Road. The existing traffic load during the morning and evening peak hours were studied and the vehicle counts were categorized under different heads. The peak traffic load in terms of PCUs was arrived and the incremental traffic due to the project was worked out. This projected traffic load (incremental) was compared with the standard carrying capacity of the existing road. It was observed that the ratio between Volume and Capacity (V/C ratio) was well within the limits. Hence the impact of the traffic due to the proposed project is insignificant. The detail of the traffic assessment is furnished below.

**Traffic Survey:**

**Morning Peak - SH 50 B Thandalam - Perambakkam - Thakkolam - Arakonam Road**

| Time                | Two Wheelers (Motor cycle, Scooter etc.) | Three Wheelers (Autorickshaw, motorised carts etc.) | Four Wheelers (Passenger cars, Pickup vans etc.) | Six Wheelers (Light commercial vehicles, Trucks & Buses etc.) | Bicycles | Others (Carts etc) |
|---------------------|--|---|--|---|----------|--------------------|
| <b>Morning Peak</b> |  |   |  |   |          |                    |
| 07.00 - 07.30 Hrs   | 146                                      | 46  | 225  | 263   | 21       | 2                  |
| 07.30 - 08.00 Hrs   | 184                                      | 59  | 254  | 278   | 29       | 6                  |

  
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|                                      |             |            |             |             |            |              |
|--------------------------------------|-------------|------------|-------------|-------------|------------|--------------|
| 08.00 -<br>08.30 Hrs                 | 209         | 65         | 275         | 182         | 31         | 1            |
| 08.30 -<br>09.00 Hrs                 | 211         | 57         | 286         | 176         | 23         | 6            |
| 09.00 -<br>09.30 Hrs                 | 245         | 70         | 315         | 231         | 26         | 3            |
| 09.30 -<br>10.00 Hrs                 | 218         | 75         | 379         | 245         | 18         | 2            |
| 10.00 -<br>10.30 Hrs                 | 196         | 54         | 279         | 196         | 26         | 6            |
| 10.30 -<br>11.00 Hrs                 | 175         | 59         | 256         | 174         | 24         | 5            |
| <b>Item Total</b>                    | <b>1584</b> | <b>485</b> | <b>2269</b> | <b>1746</b> | <b>198</b> | <b>31</b>    |
| <b>Total Number of Vehicles</b>      |             |            |             |             |            | <b>6313</b>  |
| <b>Percentage<br/>Composition</b>    | 26          | 8          | 36          | 28          | 3          | 0.5          |
| <b>M. Factor</b>                     | 0.75        | 1.2        | 1           | 3.7         | 0.5        | 2            |
| <b>PCU</b>                           | 1188        | 582        | 2269        | 6460        | 99         | 62           |
| <b>Total No. of PCUs (For 4 Hrs)</b> |             |            |             |             |            | <b>10660</b> |
| <b>Total No. of PCUs/Hr (Avg.)</b>   |             |            |             |             |            | <b>2665</b>  |

Evening Peak – SH 50 B Thandalam - Perambakkam - Thakkolam - Arakonam Road

| Time | Two<br>Wheele<br>rs<br>(Motor<br>cycle, | Three<br>Wheelers<br>(Autoricksha<br>w, motorised<br>carts etc.) | Four<br>Wheelers<br>(Passeng<br>er cars,<br>Pickup | Six<br>Wheelers<br>(Light<br>commerci<br>al<br>vehides, | Bicycle<br>s | Other<br>s<br>(Carts<br>etc) |
|------|---|--|--|---|--------------|------------------------------|
|      |   |  |  |   |              |                              |

|   | Scooter<br>etc.) |            | vans<br>etc.) | Trucks &<br>Buses etc.) |            |              |
|---|------------------|------------|---------------|-------------------------|------------|--------------|
| <b>Evening Peak</b>                                   |                  |            |               |                         |            |              |
| 16.00 -<br>16.30 Hrs                                  | 174              | 56         | 254           | 168                     | 23         | 1            |
| 16.30 -<br>17.00 Hrs                                  | 196              | 74         | 268           | 194                     | 31         | 3            |
| 17.00 -<br>17.30 Hrs                                  | 225              | 82         | 267           | 205                     | 35         | 1            |
| 17.30 -<br>18.00 Hrs                                  | 245              | 93         | 289           | 225                     | 41         | 7            |
| 18.00 -<br>18.30 Hrs                                  | 232              | 98         | 296           | 256                     | 39         | 4            |
| 18.30 -<br>19.00 Hrs                                  | 264              | 115        | 308           | 327                     | 38         | 5            |
| 19.00 -<br>19.30 Hrs                                  | 271              | 121        | 321           | 263                     | 36         | 7            |
| 19.30 -<br>20.00 Hrs                                  | 201              | 81         | 281           | 289                     | 26         | 6            |
| <b>Item Total</b>                                     | <b>1563</b>      | <b>720</b> | <b>2284</b>   | <b>1927</b>             | <b>269</b> | <b>34</b>    |
| <b>Total Number of Vehicles</b>                       |                  |            |               |                         |            | <b>6797</b>  |
| <b>Percentage<br/>Compositi<br/>on</b>                | 23               | 11         | 28            | 28                      | 4          | 0.5          |
| <b>M. Factor</b>                                      | 0.75             | 1.2        | 1             | 3.7                     | 0.5        | 2            |
| <b>PCU</b>  | 1172             | 864        | 2284          | 7130                    | 134        | 68           |
| <b>Total No. of PCUs (For 4 Hrs)</b>                  |                  |            |               |                         |            | <b>11652</b> |
| <b>Total No. of PCUs/Hr (Avg.)</b>                    |                  |            |               |                         |            | <b>2913</b>  |
| <b>Details of Proposed Parking as per DTCP Norms:</b> |                  |            |               |                         |            |              |

  
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Total Parking Area: 5,895.00 Sq.m.

| S. No.       | Description                    | No. of Parking Required as per DTCP Norms | No. of Parking Provided |
|--------------|--------------------------------|---|-------------------------|
| 1.           | Truck                          | 127                                       | 127                     |
| 2.           | Four-wheeler                   | 153                                       | 153                     |
| 3.           | Two-wheeler                    | 55  | 55                      |
| 4.           | Differently abled (4 wheelers) | 7   | 7                       |
| 5            | Differently abled (2 wheelers) | 7   | 7                       |
| <b>Total</b> |                                | <b>349</b>                                | <b>349</b>              |

Permissible Design Service Volume as per IRC: 106 - 1990 for Arterial Roads (4-Lane (Two way) is 3600 PCUs per Hour (Level of Service: B). The traffic pattern and the existing Traffic load in SH 50 B & PUR was assessed and Increase in Vehicular Population due to the proposed development was estimated. The V/C Ratio was calculated below.

| Existing Traffic Load in SH 50 B In PCUs/Hr | Increase in Vehicular Population due to Proposed Development | Estimated Future Traffic Volume in PCUs/Hr (V) | Capacity of Existing Road in PCUs per Hour as per IRC 106-1990 (C) | V/C Ratio |
|---|--|--|--|-----------|
| MP- 2665<br>EP- 2913                        | 474 PCUs/Hr  | MP - 3139<br>EP - 3387                         | 3600 PCU   | 0.9       |

- Since the V/C ratio is 0.9. Traffic Congestion will not occur during emergency situations.

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|   |   |
|---|---|
| 3   | Adequacy of road from Highway to the proposed site to be studied with reference to anticipated traffic. |
| <b>Reply submitted by the PP:</b>   |   |
| The Adequacy of road from Highway to the proposed site with reference to anticipated traffic is furnished below.  |   |
| <b>Adequacy of road due to anticipated traffic</b>  |   |
| Total number of vehicles from the nearby companies viz. M/s. ZF Commercial Vehicle Control System Pvt Ltd, M/s. Inventa Technologies Pvt Ltd, M/s. Sangsin Brake India Pvt Ltd, M/s. Dong Woo Surface Tech (India) Pvt. Ltd using the Panchayat Union Road is 30 Nos approximately. Our Proposed development is planning for 3 shifts; hence the vehicles movement is minimal in the peak hours. The width of the PU Road is 15.0 m which is adequate to carrying the Traffic load from State Highway to Proposed Project Site. The Revenue NOC, BDO letter and Combined FMB showing the existing road with adequate width of 15.0 m are enclosed. Also, Internal Driveway is provided with adequate road width around the site for easy manoeuvring of vehicles. |   |
| <b>Request by the PP:</b>   |   |
| <ul style="list-style-type: none"> <li>• We hereby inform you that we have not included the <b>Survey Number 1025/2</b> of Mappedu Village in the application by mistake but the land area for the same survey number has been already Included in the total land extent which is furnished in the application.</li> <li>• We kindly request you to include the above said survey number (1025/2) in the Environmental Clearance.</li> </ul>  |   |

Salient features of the project as submitted by the project proponent:

|                       |  |
|-----------------------|--|
| Category of Project   | Schedule 8(a), Category B2<br>Building and Construction Projects |
| Proposal Number       | SEIAA-TN/F.No. 11023/2024<br>SIA/TN/INFRA2/483889/2024           |
| Name of the Proponent | M/s. VPW Warehousing Private Limited                             |

  
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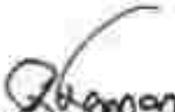
  
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| Name of the Consultant                |  | M/s. Green Envirocare Private Limited,<br>No. 98 – G3, Lakshmi Nivas, 2 <sup>nd</sup> Cross Street,<br>1 <sup>st</sup> Main Road, Venkatraman Nagar,<br>Harthinapuram, Chennai – 600 064 |      |
|---------------------------------------|--|--|------|
| Date of Application                   |  | 26.06.2024   |      |
| Estimated Project Cost (Rs. in crore) |  | Rs. 477.11 Crores  |      |
| Green Building Norm Committed         |  | IGBC GOLD  |      |
| <b>PROJECT SUMMARY</b>                |  |  |      |
| Sl. No.                               | Description  | Total Quantity   | Unit |
| <b>GENERAL</b>                        |  |  |      |
| 1.                                    | Plot Area  | 2,09,161.96  | SQMT |
| 2.                                    | Latitude & Longitude of all Corners of the Site            | 13°1.968'N latitude and 79°53.637'E longitude  |      |
| 3.                                    | Proposed Built Up Area                                     | 1,48,428.42  | SQMT |
| 4.                                    | Total no of Saleable DU's/Villas                           | -  | No.  |
| 5.                                    | Max Height - (Height of tallest block)                     | 18   | M    |
| 6.                                    | No of Building Blocks (Residential + Community facilities) | 4 Nos. Blocks & Utilities  | -    |
| 7.                                    | Max No of Floors   | Ground Floor + Mezzanine Floor   | No.  |
| 8.                                    | Expected Population (XXX Residential + XXXX Floating)      | 5,690  | No.  |
| 9.                                    | Project Activity:  | M/s. VPW Warehousing Private Limited,<br>Proposed Construction of Industrial Sheds/<br>Logistics/Warehouse/ Assembling Unit facilities<br>located at Hussain Nagaram, Mappedu Village.   |      |

  
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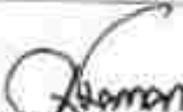
|                           |  |  |      |
|---------------------------|--|--|------|
|                           |  | Thiruvallur Taluk, Thiruvallur District, and Sengadu Village, Sriperumbudur Taluk, Kanchipuram District with total land area of 51.685 acres (2,09,161.96 Sq.m.) and the total Built up area of 1,48,428.42 Sq.m |      |
| <b>AREA</b>               |  |  |      |
| 10.                       | Permissible Ground Coverage Area (xx%)             | -  | SQMT |
| 11.                       | Proposed Ground Coverage Area (54.08%)             | 1,13,123.97  | SQMT |
| 12.                       | Permissible FSI Area (150%)                        | 3,13,742.94  | SQMT |
| 13.                       | Proposed FSI Area                                  | 1,48,428.42  | SQMT |
| 14.                       | Other Non FSI Areas - including basement area etc. | -  | SQMT |
| 15.                       | Proposed Total Built Up Area                       | 1,48,428.42  | SQMT |
| <b>WATER REQUIREMENT</b>  |  |  |      |
| <b>Construction Phase</b> |  |  |      |
| 16.                       | Water Requirement During Construction Phase        | 23.0   | KLD  |
| 17.                       | Source for 16 above                                | Tankers  |      |
| 18.                       | Mode of Disposal                                   | Local body   |      |
| <b>Operation Phase</b>    |  |  |      |
| 19.                       | Total Water Requirement                            | 234  | KLD  |
| 20.                       | Fresh water requirement                            | 152  | KLD  |
| 21.                       | Treated Water Requirement                          | 200  | KLD  |
| 22.                       | Wastewater Generation                              | 211  | KLD  |
| 23.                       | Proposed Capacity of STP                           | 250  | KLD  |

  
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|   |   |                                      |                |
|---|---|--------------------------------------|----------------|
| 24.                                     | Treated Water Available for Reuse   | 82 (Flushing)                        | KLD            |
| 25.                                     | Treated Water Recycled  | 112 (Gardening)<br>6 (OSR Gardening) | KLD            |
| 26.                                     | Surplus treated water to be discharged In Municipal Sewer with Prior permission, if any | -                                    | KLD            |
| <b>WATER RECHARGE</b>                   |   |                                      |                |
| 27.                                     | Rainwater Harvesting - Recharge Pits  | -                                    | No.            |
| 28.                                     | Rainwater Harvesting Sump Capacity (Ponds)  | 2600.00                              | M <sup>3</sup> |
| <b>PARKING &amp; TRAFFIC MANAGEMENT</b> |   |                                      |                |
| 29.                                     | Total Parking Required as / Building Bye Laws   | 252                                  | ECS            |
| 30.                                     | Proposed Total Parking  | 252                                  | ECS            |
| 31.                                     | Parking In Basements  | -                                    | ECS            |
| 32.                                     | Width of Adjacent Public Road   | 15.0                                 | M              |
| 33.                                     | Number of Entry and Exit provided on approach road                                      | 1.0                                  | No.            |
| <b>GREEN AREA</b>                       |   |                                      |                |
| 34.                                     | Proposed Green Area (Minimum 15.0% of plot area)  | 31,921.47                            | SQMT           |
|   | Total area (Plot Area)  | 2,09,161.96                          | SQMT           |
|   | Existing trees on plot  | -                                    |                |
|   | Number of trees to be planted   | 2619                                 | Nos.           |
|   | Number of trees to be transplanted/cut  | -                                    |                |
| <b>SOLID WASTE MANAGEMENT</b>           |   |                                      |                |

|                          |  |   |              |
|--------------------------|--|---|--------------|
| 35.                      | Total Solid Waste Generation   | 1.0638  | TPD          |
| 36.                      | Organic waste  | 0.42552   | TPD          |
| 37.                      | Mode of Treatment & Disposal   | Treated in OWC and used as manure for Gardening   |              |
| 38.                      | Quantity of Sludge Generated from STP & Disposal                       | 21.1  | KG/D<br>AY   |
| 39.                      | Quantity of E-Waste Generation & Disposal                              | 0.25  | KG/D<br>AY   |
| 40.                      | Quantity of Hazardous waste Generation & Disposal                      | 102   | TPA          |
| <b>POWER REQUIREMENT</b> |  |   |              |
| 41.                      | Total Power Requirement  | 9   | MW           |
| 42.                      | DG set backup  | 4 Nos. x 1000 KVA, 5 Nos. x 500 KVA,<br>5 Nos. x 250 KVA, 4 Nos. x 180 KVA,<br>4 Nos. x 120 KVA | KVA          |
| 43.                      | DG Sets:<br>No. and capacity of the DG sets:<br>Fuel and Its Quantity: | 22<br>4000  | No.<br>U/day |
| 44.                      | Solar Panels – Roof Coverage   | 50  | %            |
| 45.                      | Hot Water Requirement  | -   |              |
|                          | Of which met by Solar Panels   | -   | %            |
| 46.                      | EV Charging Details  | 6 Nos. of EV Charging points.   |              |
| <b>POPULATION</b>        |  |   |              |
| 47.                      | Non Residential  | 4948 Nos.   |              |
| 48.                      | Visitors   | 742 Nos.  |              |
| 49.                      | Total Population   | 5690 Nos.   |              |
| 50.                      | EMP Cost   | Rs. 19.92 Lakhs (Construction Phase)  |              |

  
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|     |                            |   |                                 |
|-----|----------------------------|---|---------------------------------|
|     |                            | Operation Phase:<br>Capital Cost - Rs. 153.50 Lakhs<br>Maintenance Cost/Annum - Rs. 13.42 Lakhs |                                 |
| 51. | Details of CER Activities: |   |                                 |
|     | S.No                       | Schools   | Budgetary Allocation (in Lakhs) |
|     | 1.                         | Government High School, Kandamangalam   | 155.70                          |
|     | 2.                         | Government High School Melnallathur   | 155.70                          |
|     | 3.                         | Government Higher Secondary School, Sengadu   | 155.71                          |
|     | <b>Total</b>               |   | <b>467.11</b>                   |
| 52. | SEAC Recommendation        | Recommended   |                                 |
| 53. | Standard Conditions        | Annexure II   |                                 |
| 54. | Specific Conditions        | As below  |                                 |

**RECOMMENDATION OF THE COMMITTEE**

  
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The Committee examined the proposal and decided to recommend grant of environmental clearance subject to the standard conditions as per the Annexure II of this minutes & normal conditions stipulated by MOEF&CC. In addition to the following specific conditions:

**Additional Conditions:**

1. The PP shall provide separate common facility (Restroom, Waiting Hall, Library, etc.) for the women workers in their unit premises.
2. The PP shall provide hybrid DG set with dual fuel compatibility.
3. The construction shall comply with Green Building norms and shall get minimum IGBC Gold rating.
4. STP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
5. The project proponent shall provide entry and exit points for the OSR area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.
6. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
7. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
8. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.

  
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9. The project proponent should develop green belt in the township as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
10. Project proponent should spend the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of Environment.
11. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the Regional office MoEF Lko/Director of Environment and other concerning authority regularly.
12. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
13. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.
14. The proponent should provide the MoU with STPs' owner/concerned department for getting the STPs treated water for construction use.
15. As accepted by the project proponent, the CER cost is **Rs. 467.11 lakhs** and the amount shall be spent for the following activities as committed within a period of 1 year from the date of issue of EC.

| S.No | Schools                               | Description of Activities   | Budgetary Allocation (in Lakhs) |
|------|---------------------------------------|---|---------------------------------|
| 1.   | Government High School, Kandamangalam | Digital Class Rooms, Books & Journals, Water Supply, Furniture for Library, Sanitation Facilities, Solar Systems, Road Development, Pond Management and Tree Plantation | 155.70                          |

  
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|              |   |   |               |
|--------------|---|---|---------------|
| 2.           | Government High School Meinallathur         | Digital Class Rooms, Books & Journals, Water Supply, Furniture for Library, Sanitation Facilities, Solar Systems, Road Development, Pond Management and Tree Plantation | 155.70        |
| 3.           | Government Higher Secondary School, Sengadu | Digital Class Rooms, Books & Journals, Water Supply, Furniture for Library, Sanitation Facilities, Solar Systems, Road Development, Pond Management and Tree Plantation | 155.71        |
| <b>Total</b> |   |   | <b>467.11</b> |

Agenda No: 495-06

(File No: 11169/2024)

Proposed Construction of Residential High Rise and Non High-Rise group development building at S.F.Nos, 560/1, 561/1B1B2 of Rakkiapalayam Village, Avinashi Taluk, Tiruppur District, Tamil Nadu by M/s. Casa Grande Coimbatore LLP – For Environmental Clearance. (SIA/TN/INFRA2/491732/2024, Dated: 07.08.2024)

The proposal was placed for appraisal in this 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Proponent, M/s. Casa Grande Coimbatore LLP has applied for Environmental Clearance for the Proposed Construction of Residential High Rise and Non High-Rise group development building at S.F.Nos, 560/1, 561/1B1B2 of Rakkiapalayam Village, Avinashi Taluk, Tiruppur District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item B(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006, as amended.
3. Total plot area of the project is 22358.69 m<sup>2</sup> and built-up area is 59231.02 m<sup>2</sup> respectively.

  
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## 4. Salient features of the project as submitted by the project proponent:

|                                       |  |  |          |
|---------------------------------------|--|--|----------|
| Category of Project                   | Schedule 8(a), Category B2<br>Building and Construction Projects |  |          |
| Proposal Number                       | SEIAA-TN/F.No. 11169/2024<br>SIA/TN/INFRA2/491732/2024           |  |          |
| Name of the Proponent                 | M/s. Casa Grande Coimbatore LLP                                  |  |          |
| Name of the Consultant                | M/s. Eco Tech Labs Pvt Ltd                                       |  |          |
| Date of Application                   | 07.08.2024   |  |          |
| Estimated Project Cost (Rs. in crore) | Rs. 142.50 Crores  |  |          |
| Green Building Norm Committed         | IGBC GOLD  |  |          |
| <b>PROJECT SUMMARY</b>                |  |  |          |
| Sl. No.                               | Description  | Total Quantity   | Unit     |
| <b>GENERAL</b>                        |  |  |          |
| 1.                                    | Plot Area  | 22358.69   | SQM<br>T |
| 2.                                    | Latitude & Longitude of all Corners of the Site                  | 11° 9'26.94"N, 77°18'40.19"E<br>11° 9'25.58"N , 77°18'46.68"E<br>11° 9'22.83"N , 77°18'46.29"E<br>11° 9'21.99"N , 77°18'46.00"E<br>11° 9'23.31"N , 77°18'40.19"E<br>11° 9'24.40"N , 77°18'40.41"E<br>11° 9'24.64"N , 77°18'39.28"E<br>11° 9'26.09"N , 77°18'39.57"E<br>11° 9'26.00"N , 77°18'39.97"E |          |
| 3.                                    | SF.Nos. of the Site  | S.Nos. 560/1, 561/1B1B2 of Rakkiapalayam Village, Avinashi Taluk, Tiruppur District  |          |

|             |  |  |          |
|-------------|--|--|----------|
| 4.          | Proposed Built Up Area                                     | 59231.02   | SQM<br>T |
| 5.          | Total no of Saleable DU's/Villas                           | 173  | No.      |
| 6.          | Max Height - (Height of tallest block)                     | 42   | M        |
| 7.          | No of Building Blocks (Residential + Community facilities) | 5  | No.      |
| 8.          | Max No of Floors   | GF+ 12F  | No.      |
| 9.          | Expected Population (XXX Residential + XXXX Floating)      | 1137 + 124   | No.      |
| 10.         | Project Activity:  | Construction of Residential High Rise and Non High-Rise Group Development Consist of 5 Blocks, Block 1 to 4: Ground + First + Second Floor (Part) (36 D/U), Block 5: Basement + Ground Floor (Part) Club House (Part) + 12 Upper Floors (137 D/U) Totally 173 D/U with Swimming Pool on the Ground Level |          |
| <b>AREA</b> |  |  |          |
| 11.         | Permissible Ground Coverage Area (xx%)                     | 11179.34   | SQM<br>T |
| 12.         | Proposed Ground Coverage Area (29.5%)                      | 6595.83  | SQM<br>T |
| 13.         | Permissible FSI Area (xxx)                                 | 78255  | SQM<br>T |
| 14.         | Proposed FSI Area  | 42077.29   | SQM<br>T |
| 15.         | Other Non FSI Areas - including basement area etc.         | 17153.73   | SQM<br>T |

  
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|   |   |                      |                |
|---|---|----------------------|----------------|
| 16.                                     | Proposed Total Built Up Area  | 59231.02             | SQM<br>T       |
| <b>WATER REQUIREMENT</b>                |   |                      |                |
| <b>Construction Phase</b>               |   |                      |                |
| 17.                                     | Water Requirement During Construction Phase   | 20                   | KLD            |
| 18.                                     | Source for 16 above   | Private Tankers      |                |
| 19.                                     | Mode of Disposal  | Septic Tank/Soak pit |                |
| <b>Operation Phase</b>                  |   |                      |                |
| 20.                                     | Total Water Requirement   | 178                  | KLD            |
| 21.                                     | Fresh water requirement   | 105                  | KLD            |
| 22.                                     | Treated Water Requirement   | 73                   | KLD            |
| 23.                                     | Wastewater Generation   | 146                  | KLD            |
| 24.                                     | Proposed Capacity of STP  | 170                  | KLD            |
| 25.                                     | Treated Water Available for Reuse   | 139                  | KLD            |
| 26.                                     | Treated Water Recycled  | 73                   | KLD            |
| 27.                                     | Surplus treated water to be discharged in Municipal Sewer with Prior permission, if any | 66                   | KLD            |
| <b>WATER RECHARGE</b>                   |   |                      |                |
| 28.                                     | Rainwater Harvesting - Recharge Pits  | 48                   | No.            |
| 29.                                     | Rainwater Harvesting Sump Capacity  | 65                   | M <sup>3</sup> |
| <b>PARKING &amp; TRAFFIC MANAGEMENT</b> |   |                      |                |
| 30.                                     | Total Parking Required as / Building Bye Laws   | 388                  | ECS            |
| 31.                                     | Proposed Total Parking  | 427                  | ECS            |

|                               |  |  |            |
|-------------------------------|--|--|------------|
| 32.                           | Parking in Basements                               | 240  | ECS        |
| 33.                           | Width of Adjacent Public Road                      | 18   | M          |
| 34.                           | Number of Entry and Exit provided on approach road | 1  | Nos.       |
| <b>GREEN AREA</b>             |  |  |            |
| 35.                           | Proposed Green Area (Minimum 15.0% of plot area)   | 3694.18  | SQM<br>T   |
|                               | Total area   | 22358.69   | SQM<br>T   |
|                               | Existing trees on plot                             | 0  | No.        |
|                               | Number of trees to be planted                      | 280  | No.        |
|                               | Number of trees to be transplanted/cut             | 0  | No.        |
| <b>SOLID WASTE MANAGEMENT</b> |  |  |            |
| 36.                           | Total Solid Waste Generation                       | 707  | TPD        |
| 37.                           | Organic waste                                      | 283  | TPD        |
| 38.                           | Mode of Treatment & Disposal                       | The Biodegradable waste will be processed in the proposed Organic waste converter to be installed in the site. | TPD        |
| 39.                           | Quantity of Sludge Generated from STP & Disposal   | 25   | KG/<br>DAY |
| 40.                           | Quantity of E-Waste Generation & Disposal          | NIL  | KG/<br>DAY |
| 41.                           | Quantity of Hazardous waste Generation & Disposal  | NIL  | LPD        |
| <b>POWER REQUIREMENT</b>      |  |  |            |
| 42.                           | Total Power Requirement                            | 1968   | KVA        |

  
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|                   |  |                  |   |                  |
|-------------------|--|------------------|---|------------------|
| 43.               | DG set backup  | 1 No. of 250 KVA |   | KVA              |
| 44.               | DG Sets:<br>No. and capacity of the DG sets:<br>Fuel and its Quantity: | 1                |   | No.              |
| 45.               | Solar Panels – Roof Coverage   | 50               |   | %                |
| 46.               | Hot Water Requirement  | -                |   |                  |
|                   | Of which met by Solar Panels   | 2.8              |   | %                |
| 47.               | EV Charging Details  | 10 Nos.          |   |                  |
| <b>POPULATION</b> |  |                  |   |                  |
| 48.               | Residential  | DU'S             | POP/DU  | TOTAL POPULATION |
| 49.               | Total Saleable Du's  | 394              | 3 BHK – 6 Persons –<br>74 - 444<br>4 BHK – 7 persons - 63<br>- 441<br>4 BHK VILLA - 7<br>persons - 36 - 252 | 1137             |
| 50.               | Total  | -                | -   | -                |
| 51.               | Non Residential  | -                | -   | -                |
| 52.               | CLUB house (Employees etc.)  | Area             | -   | -                |
| 53.               | Club   | -                | -   | -                |
| 54.               | Commercial   | -                | -   | -                |
| 55.               | Facility Management Staff  | -                | -   | 11               |
| 56.               | Total  | -                | -   | -                |
| 57.               | Visitors   | -                | -   | -                |
| 58.               | Residential  | -                | xx% of  | 113              |

|       |  |  |   |      |
|-------|--|--|---|------|
|       |  |  | Residential Population  |      |
| 59.   | Club/Community Hall  | -  | xx% of Residential Population                                       | -    |
| 60.   | Commercial   | -  | -   | -    |
| 61.   | Total Visitors   | -  | -   | 113  |
| 62.   | Total Population   | -  | -   | 1261 |
| 63.   | EMP Cost   | Capital cost – Rs.120 Lakhs<br>Recurring cost – Rs.39.34 Lakhs |   |      |
| 64.   | Details of CER Activities:   |  |   |      |
| S. No | CER Activity   | Capital cost Allocation (in lakhs)                             | Action Plan   |      |
| 1     | Ammapalayam Govt School, Sulur – 0.51 km, SW<br>i. Green belt development in the school<br>ii. Providing hygiene Toilets rooms for students<br>iii. Providing Environmental related books in the school library<br>iv. Infrastructure development works if any as per demand<br>v. Building repair work as per school demand | 20   | Will be spent within 1 year after obtaining Environmental clearance |      |

  
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|                              |  |             |  |
|------------------------------|--|-------------|--|
| 2                            | Govt Corporation Middle School,<br>Aathupalayam – 1.13 km. E<br>I. Green belt development in the school<br>ii. Providing hygiene Toilets rooms for students<br>iii. Providing Environmental related books in the school library<br>iv. Infrastructure development works if any as per demand<br>v. Building repair work as per school demand | 20          |  |
| 3                            | Government Primary School, Parambikulam,<br>Annamalai Block  | 25          |  |
| 4                            | Electric Crematorium with sanitation facilities<br>in Tiruppur municipal corporation   | 75          |  |
| <b>Total Cost Allocation</b> |  | <b>140</b>  |  |
| 65.                          | SEAC Recommendation  | Recommended |  |
| 66.                          | Standard Conditions  | Annexure II |  |
| 67.                          | Specific Conditions  | As below    |  |

### RECOMMENDATION OF THE COMMITTEE

The Committee examined the proposal and decided to recommend grant of environmental clearance subject to the standard conditions as per the **Annexure II** of this minutes & normal conditions stipulated by MOEF&CC, in addition to the following specific conditions:

#### Additional Conditions:

1. The PP shall furnish the commitment letter for supply of fresh water and disposal of excess treated sewage obtained from the competent authority before applying for CTO.
2. The construction shall comply with Green Building norms and shall get minimum IGBC Gold rating.

  
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3. STP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
4. The project proponent shall provide entry and exit points for the OSR area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.
5. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
6. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
7. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
8. The project proponent should develop green belt in the township as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
9. Project proponent should spend the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of Environment.
10. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the Regional office MoEF Lko/Director of Environment and other concerning authority regularly.
11. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring

  
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mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.

12. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.
13. The proponent should provide the MoU with STPs' owner/concerned department for getting the STPs treated water for construction use.
14. As accepted by the project proponent, the CER cost is Rs.140 lakhs and the amount shall be spent for the following activities as committed within a period of 1 year from the date of issue of EC.

| S. No. | CER Activity  | Capital cost Allocation (In lakhs) | Action Plan   |
|--------|---|------------------------------------|---|
| 1      | <p>Armapalayam Govt School, Sulur – 0.51 km, SW</p> <p>i. Green belt development in the school<br/>           ii. Providing hygiene Toilets rooms for students<br/>           iii. Providing Environmental related books in the school library<br/>           iv. Infrastructure development works if any as per demand<br/>           v. Building repair work as per school demand</p> | 20                                 | Will be spent within 1 year after obtaining Environmental clearance |
| 2      | <p>Govt Corporation Middle School, Aathupalayam – 1.13 km, E</p> <p>i. Green belt development in the school<br/>           ii. Providing hygiene Toilets rooms for students<br/>           iii. Providing Environmental related books in the school library<br/>           iv. Infrastructure development works if any as per demand</p>  | 20                                 | Environmental clearance   |

  
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|                       |   |     |  |
|-----------------------|---|-----|--|
|                       | v. Building repair work as per school demand                                      |     |  |
| 3                     | Government Primary School, Parambikulam, Annamalai Block                          | 25  |  |
| 4                     | Electric Crematorium with sanitation facilities in Tiruppur municipal corporation | 75  |  |
| Total Cost Allocation |   | 140 |  |

Agenda No: 495-07

(File No: 11183/2024)

Proposed Construction of Industrial Buildings to Carry out Finishing Process for Cover Glass of Mobile Phone and other Electronic Devices at Plot No. A-1/5 & A-1/6, SIPCOT Industrial Park, Pillaipakkam comprised in S.Nos. 25 pt, 44 pt, 45 pt, 46A pt, 46B, 47A pt, 53 pt, 54A pt, 54B pt, 55 pt, 57 pt, 736 pt & 737 pt of Pillaipakkam A & B Village, Sripurumbudur Taluk, Kancheepuram District, Tamil Nadu by M/s. Bharat Innovative Glass Technologies Private Limited – For Environmental Clearance. (SIA/TN/INFRA2/491561/2024, Dated: 16.08.2024)

The proposal was placed for appraisal in this 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Proponent, M/s. Bharat Innovative Glass Technologies Private Limited has applied for Environmental Clearance for the Proposed Construction of Industrial Buildings to Carry out Finishing Process for Cover Glass of Mobile Phone and other Electronic Devices at Plot No. A-1/5 & A-1/6, SIPCOT Industrial Park, Pillaipakkam comprised in S.F.Nos. 25 pt, 44 pt, 45 pt, 46A pt, 46B, 47A pt, 53 pt, 54A pt, 54B pt, 55 pt, 57 pt, 736 pt & 737 pt of Pillaipakkam A & B Village, Sripurumbudur Taluk, Kancheepuram District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item B(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006, as amended.
3. Total plot area of the project is 1,09,462 m<sup>2</sup> and built-up area is 40,882.30 m<sup>2</sup>

  
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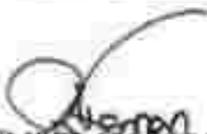
  
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respectively.

4. Salient features of the project as submitted by the project proponent:

| Category of Project                   | Schedule 8(a), Category B2<br>Building and Construction Projects |  |      |
|---------------------------------------|--|--|------|
| Proposal Number                       | SEIAA-TN/F.No. 11183/2024<br>SIA/TN/INFRA2/491561/2024           |  |      |
| Name of the Proponent                 | M/s. Bharat Innovative Glass Technologies<br>Private Limited     |  |      |
| Name of the Consultant                | M/s. Green Envirocare Private Limited                            |  |      |
| Date of Application                   | 16.08.2024   |  |      |
| Estimated Project Cost (Rs. in crore) | Rs. 640.79 Crores  |  |      |
| Green Building Norm Committed         | IGBC GOLD  |  |      |
| <b>PROJECT SUMMARY</b>                |  |  |      |
| Sl. No.                               | Description  | Total Quantity   | Unit |
| <b>GENERAL</b>                        |  |  |      |
| 1.                                    | Plot Area  | 1,09,462.00  | SQMT |
| 2.                                    | Latitude & Longitude   | 12°57'5.90"N Latitude and<br>79°58'13.02"E Longitude   |      |
| 3.                                    | Survey Nos   | Plot No. A-1/5 & A-1/6, SIPCOT<br>Industrial Park, Pillaipakkam<br>comprised in S.F.Nos. 25 pt, 44<br>pt, 45 pt, 46A pt, 46B, 47A pt,<br>53 pt, 54A pt, 54B pt, 55 pt, 57<br>pt, 736 pt & 737 pt of<br>Pillaipakkam A & B Village,<br>Sriperumbudur Taluk,<br>Kancheepuram District, Tamil<br>Nadu |      |
| 4.                                    | Proposed Built Up Area   | 40,382.30  | SQMT |

|              |  |   |      |
|--------------|--|---|------|
| 5.           | Total no of Saleable DU's/Villas                             | -   | No.  |
| 6.           | Max Height - (Height of tallest block)                       | 15,5  | M    |
| 7.           | No of Building Blocks  | 1   | No.  |
| 8.           | Max No. of Floors  | Ground Floor + Mezzanine Floor  | No.  |
| 9.           | Expected Population (Population + Visitors + Security Staff) | 1050  | Nos. |
| 10.          | Project Activity:  | Proposed Construction of Industrial Buildings to Carry out Finishing Process for Cover Glass of Mobile Phone and other Electronic Devices |      |
| <b>AREA</b>  |  |   |      |
| 11.          | Permissible Ground Coverage Area (xx%)                       | -   | SQMT |
| 12.          | Proposed Ground Coverage Area (25.31 %)                      | 27,699.90   | SQMT |
| 13.          | Permissible FSI Area (1.5)                                   | 1,64,193.00   | SQMT |
| 14.          | Proposed FSI Area  | 30,484.45   | SQMT |
| 15.          | Other Non FSI Areas - including basement area etc.           | 9897.85   | SQMT |
| 16.          | Proposed Total Built Up Area                                 | 40,382.30   | SQMT |
| <b>WATER</b> |  |   |      |
| 17.          | Total Water Requirement                                      | 1630  | KLD  |
| 18.          | Fresh water requirement                                      | 39  | KLD  |
| 19.          | TTRO Water from SIPCOT                                       | 403   | KLD  |
| 20.          | Treated Water from Unit Premises                             | 1188  | KLD  |
| <b>STP</b>   |  |   |      |
| 21.          | Wastewater Generation  | 46  | KLD  |

  
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|                             | Proposed Capacity of STP  | 50  | KLD            |             |                         |    |               |    |    |             |    |    |                     |     |     |
|-----------------------------|---|---|----------------|-------------|-------------------------|----|---------------|----|----|-------------|----|----|---------------------|-----|-----|
|                             | Treated Water Recycled (From STP)   | 41 (Gardening)  | KLD            |             |                         |    |               |    |    |             |    |    |                     |     |     |
| <b>ETP</b>                  |   |   |                |             |                         |    |               |    |    |             |    |    |                     |     |     |
| 22.                         | Effluent Generation   | 772   | KLD            |             |                         |    |               |    |    |             |    |    |                     |     |     |
|                             | Proposed Capacity of ETP  | 900   | KLD            |             |                         |    |               |    |    |             |    |    |                     |     |     |
|                             | Treated Water Available for Reuse   | 721<br>Used for:<br>i) Web Scrubber - 20<br>ii) HVAC - 180<br>iii) Process - 521  | KLD            |             |                         |    |               |    |    |             |    |    |                     |     |     |
| 23.                         | Surplus treated water to be discharged in Municipal Sewer with Prior permission, if any | -   | KLD            |             |                         |    |               |    |    |             |    |    |                     |     |     |
| <b>RAINWATER HARVESTING</b> |   |   |                |             |                         |    |               |    |    |             |    |    |                     |     |     |
| 24.                         | Rainwater Harvesting - Recharge Pits  | 44  | Nos.           |             |                         |    |               |    |    |             |    |    |                     |     |     |
| 25.                         | Rainwater Harvesting Pond Capacity  | 2250  | M <sup>3</sup> |             |                         |    |               |    |    |             |    |    |                     |     |     |
| <b>PARKING</b>              |   |   |                |             |                         |    |               |    |    |             |    |    |                     |     |     |
| 26.                         | Total Parking Required as / Building Bye Laws   | <table border="1"> <thead> <tr> <th>S. No.</th> <th>Description</th> <th>No. of Parking Required</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Truck Parking</td> <td>59</td> </tr> <tr> <td>2.</td> <td>Car Parking</td> <td>11</td> </tr> <tr> <td>3.</td> <td>Two-wheeler Parking</td> <td>588</td> </tr> </tbody> </table> | S. No.         | Description | No. of Parking Required | 1. | Truck Parking | 59 | 2. | Car Parking | 11 | 3. | Two-wheeler Parking | 588 | ECS |
| S. No.                      | Description   | No. of Parking Required   |                |             |                         |    |               |    |    |             |    |    |                     |     |     |
| 1.                          | Truck Parking   | 59  |                |             |                         |    |               |    |    |             |    |    |                     |     |     |
| 2.                          | Car Parking   | 11  |                |             |                         |    |               |    |    |             |    |    |                     |     |     |
| 3.                          | Two-wheeler Parking   | 588   |                |             |                         |    |               |    |    |             |    |    |                     |     |     |

  
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|                               |  |   |                     |                         |        |
|-------------------------------|--|---|---------------------|-------------------------|--------|
|                               |  | 4.  | Cycle Parking       | 588                     |        |
| 27.                           | Proposed Total Parking                             | 5.  | Description         | No. of Parking Provided | ECS    |
|                               |  | 1.  | Truck Parking       | 60                      |        |
|                               |  | 2.  | Car Parking         | 11                      |        |
|                               |  | 3.  | Two-wheeler Parking | 593                     |        |
|                               |  | 4.  | Cycle Parking       | 603                     |        |
| 28.                           | Parking in Basements                               | -   |                     |                         | SQMT   |
| <b>GREEN AREA</b>             |  |   |                     |                         |        |
| 29.                           | Proposed Green Area (Minimum 25.06 % of plot area) | 27,432.42   |                     |                         | SQMT   |
| 30.                           | Total area   | 27,432.42   |                     |                         | SQMT   |
| 31.                           | Existing trees on plot                             | -   |                     |                         | Nos.   |
| 32.                           | Number of trees to be planted                      | 1370  |                     |                         | Nos.   |
| 33.                           | Number of trees to be transplanted/cut             | -   |                     |                         | -      |
| <b>SOLID WASTE MANAGEMENT</b> |  |   |                     |                         |        |
| 34.                           | Total Solid Waste Generation                       | 0.315   |                     |                         | TPD    |
| 35.                           | Organic waste                                      | 0.189   |                     |                         | TPD    |
| 36.                           | Mode of Treatment & Disposal                       | Treated in OWC and used as manure for Gardening                 |                     |                         |        |
| 37.                           | Quantity of Sludge Generated from STP & Disposal   | 3.0 – will be dried & used as manure for green belt development |                     |                         | KG/DAY |

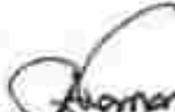
  
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|     |  |   |          |         |  |
|-----|--|---|----------|---------|--|
| 38. | Quantity of E-Waste Generation & Disposal          | 1.2 (T/Yr) – Handed over to authorized recycler                               | T/Year   |         |  |
| 39. | Quantity of Hazardous waste Generation & Disposal  |   |          |         |  |
|     | S.No.  | Name of the Waste   | Quantity | Unit    | Mode of Disposal                           |
|     | <b>Hazardous Waste</b>                             |   |          |         |  |
|     | 1.   | Used or Spent Oil   | 1.0      | T/Annum | Handed over to Authorized Recycler.        |
|     | 2.   | Wastes or residues containing oil   | 0.25     | T/Annum | Incineration in TSDF                       |
|     | 3.   | Empty Barrels/containers/liners contaminated with hazardous chemicals /wastes | 3.5      | T/Annum | Handed over to Authorized Recycler.        |
|     | 4.   | Exhaust Air or Gas cleaning residue   | 5.0      | T/Annum | Handed over to Authorized Recycler/TSDF    |
|     | 5.   | ETP Sludge  | 47.2     | T/Annum | Incineration/ Coprocessing in Cement Klin. |
|     | 6.   | Salt from Evaporator  | 265.0    | Kg/Day  | Handed over to Authorized TSDF             |
| 40. | Quantity of Biomedical waste generation & disposal | 1.0 Kg/month – Authorized Biomedical waste disposal facility                  | KG       |         |  |
|     | <b>POWER / GREEN POWER</b>                         |   |          |         |  |
| 41. | Total Power Requirement                            | 18.662  | MW       |         |  |
| 42. | DG set backup                                      | 2 Nos. x 625 KVA  | KVA      |         |  |

|                   |                                |  |  |
|-------------------|--------------------------------|--|--|
| 43.               | No of DG Sets                  | 2  | Nos.   |
| 44.               | Solar Panels – Roof Coverage   | 50   | %  |
| 45.               | Hot Water Requirement          | -  | KLD  |
|                   | Of which met by Solar Panels   |  |  |
| 46.               | Air Pollution Control Measures |  |  |
|                   | <b>Stack No</b>                | <b>Source of Emission</b>  | <b>Control Measures</b>  |
|                   |                                |  | <b>Top Diameter</b>  |
|                   |                                |  | <b>Height</b>  |
|                   |                                |  | <b>Material of Construction</b>  |
|                   | 01                             | Process emissions  | Wet Scrubber with common stack   |
|                   | 02 – 03                        | DG set 625 KVA – 2 Nos.  | Acoustic enclosure with Stack  |
|                   |                                |  | 0.4  |
|                   |                                |  | 32   |
|                   |                                |  | FRP  |
|                   |                                |  | 0.2  |
|                   |                                |  | 20   |
|                   |                                |  | Mild Steel   |
| <b>POPULATION</b> |                                |  |  |
| 47.               | Non Residential - Employees    | 1000 Nos.  |  |
| 48.               | Visitors                       | 50 Nos.  |  |
| 49.               | Total Population               | 1050 Nos.  |  |
| 50.               | EMP Cost                       | Rs. 66.80 Lakhs (Construction Phase)<br>Operation Phase:<br>Rs. 1148.73 Lakhs (Capital Cost)<br>Rs. 69.14 Lakhs (Maintenance Cost/Annum) |  |
| 51.               | Details of CER Activities:     |  |  |
|                   | <b>S.No.</b>                   | <b>Beneficiaries</b>   | <b>Description of Activities</b>   |
|                   |                                |  | <b>Budgetary Allocation (in Lakhs)</b>   |
|                   | 1.                             | Government Primary School, Pillaipakkam  | Digital Class Rooms, Books & Journals, Water Supply, Furniture for Library, Sanitation Facilities, Solar Systems and Tree Plantation |
|                   |                                |  | 60.20  |

  
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|     |                     |                                       |  |               |
|-----|---------------------|---------------------------------------|--|---------------|
|     | 2.                  | Government High School, Sriperumbudur | Digital Class Rooms, Books & Journals, Water Supply, Furniture for Library, Sanitation Facilities, Solar Systems and Tree Plantation | 60.20         |
|     | 3.                  | SIPCOT                                | Rejuvenation of water bodies in and around the SIPCOT Industrial Park  | 200.00        |
|     | <b>Total</b>        |                                       |  | <b>320.40</b> |
| 52. | SEAC Recommendation |                                       | Recommended  |               |
| 53. | Standard Conditions |                                       | Annexure II  |               |
| 54. | Specific Conditions |                                       | As below   |               |

**RECOMMENDATION OF THE COMMITTEE**

The Committee examined the proposal and decided to recommend grant of environmental clearance subject to the standard conditions as per the Annexure II of this minutes & normal conditions stipulated by MOEF&CC, in addition to the following specific conditions:

**Additional Conditions:**

1. The PP shall furnish the commitment letter for disposal of excess treated sewage and effluent obtained from the competent authority before applying for CTO.
2. The construction shall comply with Green Building norms and shall get minimum IGBC Gold rating.
3. STP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
4. The project proponent shall provide entry and exit points for the OSR area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (i) as a storage, which acted as insurance against low rainfall periods and also

  
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- recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.
5. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
  6. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
  7. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
  8. The project proponent should develop green belt in the township as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
  9. Project proponent should spend the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of Environment.
  10. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the Regional office MoEF Lko/Director of Environment and other concerning authority regularly.
  11. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
  12. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.
  13. The proponent should provide the MoU with STPs' owner/concerned department for getting the STPs treated water for construction use.

  
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14. As accepted by the project proponent, the CER cost is Rs. 320.40 lakhs and the amount shall be spent for the following activities as committed within a period of 1 year from the date of issue of EC.

| S.No.        | Beneficiaries                            | Description of Activities  | Budgetary Allocation (In Lakhs) |
|--------------|--|--|---------------------------------|
| 1.           | Government Primary School, Pillalpaikkam | Digital Class Rooms, Books & Journals, Water Supply, Furniture for Library, Sanitation Facilities, Solar Systems and Tree Plantation | 60.20                           |
| 2.           | Government High School, Sriperumbudur    | Digital Class Rooms, Books & Journals, Water Supply, Furniture for Library, Sanitation Facilities, Solar Systems and Tree Plantation | 60.20                           |
| 3.           | SIPCOT                                   | Rejuvenation of water bodies in and around the SIPCOT Industrial Park  | 200.00                          |
| <b>Total</b> |  |  | <b>320.40</b>                   |

Agenda No: 495-08

(File No: 11189/2024)

Proposed reconstruction of New multi-specialty Critical and Emergency care block (G+6 floors) at Government Stanley Medical College & Hospital, Chennai at Survey Nos. 1762/2, 3, 4, 5, 6, 7 & 8, 1763, 1764/11 & 12 and 1792/1 of Old Jail Road, Royapuram Village, Chennai District, Tamil Nadu by M/s. Government Stanley Medical College and Hospital – For Environmental Clearance.

(SIA/TN/INFRA2/489732/2024, Dated: 26.07.2024)

The proposal was placed for appraisal in this 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, M/s. Government Stanley Medical College and Hospital

  
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has applied for Environmental Clearance for the Proposed reconstruction of New multi-specialty Critical and Emergency care block (G+6 floors) at Government Stanley Medical College & Hospital, Chennai of 450 bedded capacity hospital with the built-up area of 20,194.77 Sq.m at Survey Nos. 1762/2, 3, 4, 5, 6, 7 & 8, 1763, 1764/11 & 12 and 1792/1 of Old Jail Road, Royapuram Village, Chennai District, Tamil Nadu.

2. The project/activity is covered under Category "B2" of Item 8(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006, as amended.
3. Earlier, the PP has obtained EC from SEIAA-TN vide Letter No. SEIAA/TN/F.5572/EC/B(a)/496/2016 dt:05.10.2016 for the Proposed Construction of Specialty Tower Block in Government Stanley Hospital at Survey Nos. 1762/2, 3, 4, 5, 6, 7, 8, 1763, 1764/11 and 12, 1792/1, Block No.26 of Tondiarpet Village, Fort - Tondiarpet Taluk, Chennai District, Tamil Nadu, for the total built-up area of 26,256.08 Sq.m.
4. Now, Total plot area of the project is 9625.59 m<sup>2</sup> and total built-up area is 20,194.77 m<sup>2</sup> respectively.

Based on the presentation and the documents furnished by the project proponent, the SEAC decided to call for the following details from the project proponent:

1. The project proponent shall obtain Certified Compliance Report (CCR) from Regional Office, MoEF&CC, Chennai, for the earlier Environmental Clearance obtained from SEIAA-TN.
2. The PP shall examine to apply for comprehensive EC including hospital, educational institution, hostel and other facilities.
3. The PP shall furnish the present functioning status of STP, ETP and waste management including biomedical waste along with photographs.
4. The PP shall furnish the details of trees which are to be removed/transplanted.
5. The PP shall furnish the CCTV details and its locations to be installed.
6. The PP shall furnish the comparison statement (Existing, Proposed and After Expansion).

  
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7. The PP shall furnish the details regarding cleanliness of the present hospital environment along with photographs.

On receipt of the above details, the SEAC would further deliberate on this project and decide the further course of action. Hence, the Proponent is advised to submit the additional documents/information as sought above within the period of 30 days failing which your proposal will automatically get delisted from the PARIVESH portal.

**Agenda No: 495-09**

**File No: 11170/2024**

Proposed expansion of existing Industrial Building at S.No. 18/2A1, 18/3, 19, 22/3A, 22/3B, 23, 24/1A, 24/1B, 24/2A, 24/2B, 25/1, 25/2, 25/3, 26/1, 26/2, 27 in Poonamallee Village and Survey No: 19/1, 19/2, 19/3A, 19/3B, 19/3C1, 19/3C2A in Senneerkuppam Village of Poonamallee Taluk, Thiruvallur District, Tamilnadu by M/s. Headway Ace Induspark Private Limited – For Environmental Clearance.

(SIA/TN/INFRA2/490640/2024, dt: 07/08/2024).

The proposal was placed for appraisal in the 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

**The SEAC noted the following:**

1. The Project Proponent, M/s. Headway Ace Induspark Private Limited has applied for Environmental Clearance for the Proposed expansion of existing Industrial Building at S.No. 18/2A1, 18/3, 19, 22/3A, 22/3B, 23, 24/1A, 24/1B, 24/2A, 24/2B, 25/1, 25/2, 25/3, 26/1, 26/2, 27 in Poonamallee Village and Survey No: 19/1, 19/2, 19/3A, 19/3B, 19/3C1, 19/3C2A in Senneerkuppam Village of Poonamallee Taluk, Thiruvallur District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 8(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006, as amended.
3. Total plot area of the project is 62142 Sq.m and built-up area is 63780.26 Sq.m respectively.
4. The Other Salient features of the project as submitted by the project proponent:

  
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| PROJECT SUMMARY |   |   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
|-----------------|---|---|-------|----------|-----------|---|---------------|---------------|---|---------------|---------------|---|---------------|---------------|---|---------------|---------------|---|---------------|---------------|---|---------------|---------------|---|---------------|---------------|---|---------------|---------------|---|---------------|---------------|----|---------------|---------------|----|---------------|---------------|----|---------------|---------------|----|---------------|---------------|----|---------------|---------------|----|---------------|---------------|----|---------------|---------------|--|
| Sl. No.         | Description                                     | Total Quantity  | Unit  |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| <b>GENERAL</b>  |   |   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 1.              | Plot Area                                       | 62142   | SQMT  |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 2.              | Latitude & Longitude of all Corners of the Site | <table border="1"> <thead> <tr> <th>S. No</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr><td>1</td><td>13° 3'30.30"N</td><td>80° 6'32.43"E</td></tr> <tr><td>2</td><td>13° 3'30.26"N</td><td>80° 6'36.28"E</td></tr> <tr><td>3</td><td>13° 3'30.58"N</td><td>80° 6'36.32"E</td></tr> <tr><td>4</td><td>13° 3'30.27"N</td><td>80° 6'41.09"E</td></tr> <tr><td>5</td><td>13° 3'32.67"N</td><td>80° 6'41.47"E</td></tr> <tr><td>6</td><td>13° 3'31.64"N</td><td>80° 6'44.33"E</td></tr> <tr><td>7</td><td>13° 3'32.34"N</td><td>80° 6'44.56"E</td></tr> <tr><td>8</td><td>13° 3'31.70"N</td><td>80° 6'46.83"E</td></tr> <tr><td>9</td><td>13° 3'26.01"N</td><td>80° 6'46.04"E</td></tr> <tr><td>10</td><td>13° 3'26.81"N</td><td>80° 6'39.95"E</td></tr> <tr><td>11</td><td>13° 3'26.90"N</td><td>80° 6'35.95"E</td></tr> <tr><td>12</td><td>13° 3'25.70"N</td><td>80° 6'35.62"E</td></tr> <tr><td>13</td><td>13° 3'25.76"N</td><td>80° 6'34.69"E</td></tr> <tr><td>14</td><td>13° 3'25.52"N</td><td>80° 6'34.58"E</td></tr> <tr><td>15</td><td>13° 3'25.79"N</td><td>80° 6'31.98"E</td></tr> <tr><td>16</td><td>13° 3'27.41"N</td><td>80° 6'31.96"E</td></tr> </tbody> </table> | S. No | Latitude | Longitude | 1 | 13° 3'30.30"N | 80° 6'32.43"E | 2 | 13° 3'30.26"N | 80° 6'36.28"E | 3 | 13° 3'30.58"N | 80° 6'36.32"E | 4 | 13° 3'30.27"N | 80° 6'41.09"E | 5 | 13° 3'32.67"N | 80° 6'41.47"E | 6 | 13° 3'31.64"N | 80° 6'44.33"E | 7 | 13° 3'32.34"N | 80° 6'44.56"E | 8 | 13° 3'31.70"N | 80° 6'46.83"E | 9 | 13° 3'26.01"N | 80° 6'46.04"E | 10 | 13° 3'26.81"N | 80° 6'39.95"E | 11 | 13° 3'26.90"N | 80° 6'35.95"E | 12 | 13° 3'25.70"N | 80° 6'35.62"E | 13 | 13° 3'25.76"N | 80° 6'34.69"E | 14 | 13° 3'25.52"N | 80° 6'34.58"E | 15 | 13° 3'25.79"N | 80° 6'31.98"E | 16 | 13° 3'27.41"N | 80° 6'31.96"E |  |
| S. No           | Latitude  | Longitude   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 1               | 13° 3'30.30"N                                   | 80° 6'32.43"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 2               | 13° 3'30.26"N                                   | 80° 6'36.28"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 3               | 13° 3'30.58"N                                   | 80° 6'36.32"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 4               | 13° 3'30.27"N                                   | 80° 6'41.09"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 5               | 13° 3'32.67"N                                   | 80° 6'41.47"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 6               | 13° 3'31.64"N                                   | 80° 6'44.33"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 7               | 13° 3'32.34"N                                   | 80° 6'44.56"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 8               | 13° 3'31.70"N                                   | 80° 6'46.83"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 9               | 13° 3'26.01"N                                   | 80° 6'46.04"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 10              | 13° 3'26.81"N                                   | 80° 6'39.95"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 11              | 13° 3'26.90"N                                   | 80° 6'35.95"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 12              | 13° 3'25.70"N                                   | 80° 6'35.62"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 13              | 13° 3'25.76"N                                   | 80° 6'34.69"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 14              | 13° 3'25.52"N                                   | 80° 6'34.58"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 15              | 13° 3'25.79"N                                   | 80° 6'31.98"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 16              | 13° 3'27.41"N                                   | 80° 6'31.96"E   |       |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 3.              | Proposed Built Up Area                          | 63780.26  | SQMT  |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 4.              | Total no of Saleable DU's/Villas                |   | No.   |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |
| 5.              | Max Height - (Height of tallest block)          | 26.57   | M     |          |           |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |   |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |    |               |               |  |

  
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| 6.                        | No. of Building Blocks<br>(Residential +<br>Community facilities) | 3 Blocks   |      |
| 7.                        | Max No of Floors  | 2  | No.  |
| 8.                        | Expected Population (XXX<br>Residential + XXXX<br>Floating)       | 1110   | Nos. |
| 9.                        | Project Activity:   | ➤ The project involves modernization of existing Industrial Building consisting of Factory A – G+1 Floors, Factory B – G+1 Floors and Office building – B+G+2 Floors |      |
| <b>AREA</b>               |   |  |      |
| 10.                       | Permissible Ground<br>Coverage Area (xx%)                         | 60%  | SQMT |
| 11.                       | Proposed Ground Coverage<br>Area (xx%)                            | 33736.9 (54%)  | SQMT |
| 12.                       | Permissible FSI Area (xxx)  | 201961.5   | SQMT |
| 13.                       | Proposed FSI Area   | 62594.55   | SQMT |
| 14.                       | Other Non FSI Areas -<br>including basement area etc.             | 1185.71  | SQMT |
| 15.                       | Proposed Total Built Up<br>Area                                   | 63780.26   | SQMT |
| <b>WATER REQUIREMENT</b>  |   |  |      |
| <b>Construction Phase</b> |   |  |      |
| 16.                       | Water Requirement During<br>Construction Phase                    | 15   | KLD  |
| 17.                       | Source for 16 above   | Private Water Tanker   |      |

  
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|---|---|----------------------------|----------------|
| 18.                                     | Mode of Disposal  | STP                        |                |
| <b>Operation Phase</b>                  |   |                            |                |
| 19.                                     | Total Water Requirement   | 69                         | KLD            |
| 20.                                     | Fresh water requirement   | 26                         | KLD            |
| 21.                                     | Treated Water Requirement   | 43                         | KLD            |
| 22.                                     | Wastewater Generation   | 45                         | KLD            |
| 23.                                     | Proposed Capacity of STP  | 60                         | KLD            |
| 24.                                     | Treated Water Available for Reuse   | 43                         | KLD            |
| 25.                                     | Treated Water Recycled  | 43                         | KLD            |
| 26.                                     | Surplus treated water to be discharged to Avenue plantation with Prior permission, if any | 0                          | KLD            |
| <b>WATER RECHARGE</b>                   |   |                            |                |
| 27.                                     | Rainwater Harvesting Recharge Pits  | 0                          | Nos.           |
| 28.                                     | Rainwater Harvesting Sump Capacity  | 1500                       | M <sup>3</sup> |
| <b>PARKING &amp; TRAFFIC MANAGEMENT</b> |   |                            |                |
| 29.                                     | Total Parking Required as / Building Bye Laws   | 68 Cars, 872 Two Wheelers. | ECS            |
| 30.                                     | Proposed Total Parking  | 88 Cars, 872 Two Wheelers. | ECS            |
| 31.                                     | Parking in Basements & Stilt  | 88 Cars, 872 Two Wheelers. | ECS            |
| 32.                                     | Width of Adjacent Public Road   | 60 m                       |                |

  
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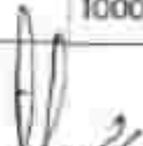
  
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|                               |  |  |        |
|-------------------------------|--|--|--------|
| 33.                           | Number of Entry and Exit provided on approach road | 1  | Nos.   |
| <b>GREEN AREA</b>             |  |  |        |
| 34.                           | Proposed Green Area (Minimum 15.0% of plot area)   | 9907.5 (16%)   | SQMT   |
|                               | Total area   | 62142  | SQMT   |
|                               | Existing trees on plot                             | 223  |        |
|                               | Number of trees to be planted                      | 600  | Nos.   |
|                               | Number of trees to be transplanted/cut             | 0  |        |
| <b>SOLID WASTE MANAGEMENT</b> |  |  |        |
| 35.                           | Total Solid Waste Generation                       | 0.212  | TPD    |
| 36.                           | Organic waste                                      | 0.085  | TPD    |
| 37.                           | Mode of Treatment & Disposal                       | Will be treated in Organic Waste Converter and used as manure for gardening. | TPD    |
| 38.                           | Quantity of Sludge Generated from STP & Disposal   | 2  | KG/DAY |
| 39.                           | Quantity of E-Waste Generation & Disposal          | 0  | KG/DAY |
| 40.                           | Quantity of Hazardous waste Generation & Disposal  | 0  | LPD    |
| <b>POWER REQUIREMENT</b>      |  |  |        |

|                   |  |  |        |                  |
|-------------------|--|--|--------|------------------|
| 41.               | Total Power Requirement  | 5000   |        | KVA              |
| 42.               | DG set backup  | 3 Nos. of 1250 kVA, 2 Nos. of 750 kVA, 1 No. of 500 kVA                    |        | KVA              |
| 43.               | DG Sets:<br>No. and capacity of the DG sets:<br><br>Fuel and its Quantity: | 3 Nos. of 1250 kVA, 2 Nos. of 750 kVA, 1 No. of 500 kVA High-Speed Diesel. |        | Nos.             |
| 44.               | Solar Panels - Roof Coverage   | 50   |        | %                |
| 45.               | Hot Water Requirement  |  |        |                  |
|                   | Of which met by Solar Panels   | -  |        | %                |
| 46.               | EV Charging Details  | -  |        |                  |
| <b>POPULATION</b> |  |  |        |                  |
| 47.               | Residential  | DU'S   | POP/DU | TOTAL POPULATION |
| 48.               | Total Saleable DU's  | -  |        |                  |
| 49.               | Total  |  |        |                  |
| 50.               | Non Residential  |  |        |                  |
| 51.               | CLUB house (Employees etc.)  | Area   |        |                  |
| 52.               | Club   |  |        |                  |
| 53.               | Commercial   |  |        |                  |
| 54.               | Facility Management Staff  |  |        |                  |
| 55.               | Total  |  |        |                  |
| 56.               | Industrial Building  |  |        | 1000             |

  
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|     |  |   |   |   |
|-----|--|---|---|---|
| 57. | Total Visitors   |   | 10% of total population   | 100   |
| 58. | Maintenance Staff  |   | 1% of total population  | 10  |
| 59. | Total Population   |   |   | 1110  |
| 60. | EMP Cost   | <p>During Construction Phase –</p> <p>Capital Cost – 6.6 Lakhs.</p> <p>O &amp; M Cost – 2.9 Lakhs per Year.</p> <p>During Operation Phase –</p> <p>Capital Cost – 51.1 Lakhs.</p> <p>Recurring Cost – 18.12 Lakhs per Year.</p> |   |   |
| 61. | CER  | S.  | CER Activity  | Action Plan                                   |
|     |  | No  |   |   |
|     |  | 1   | Government Higher Secondary School, Seneerkuppam – 0.20 km, 5 - 50 Lakhs  |   |
|     |  | A   | Improvement of school infrastructure, ✓ Sanitation facility, ✓ library, Drinking water treatment plant, ✓ Solar lighting & smart class (LED Projector with computer). | 6 month from the commencement of construction |
| b   | ✓ Furniture, development of sports facilities, ✓ Greenbelt development with in school campus, Additional classrooms for schools and Maintenance of toilet for the schools mentioned upto | 6month from the commencement of construction  |   |   |

  
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|   |  |  |  |
|---|--|--|--|
|   |  | construction phase of the Proposed Project.  |  |
| 2 | Poonamallee Government Girls Higher Secondary School – 0.81 km, S – 50 Lakhs   |  |  |
| a | Improvement of school infrastructure.<br>✓ Sanitation facility.<br>✓ library. Drinking water treatment plant.<br>✓ Solar lighting & smart class (LED Projector with computer).   | 9month from the commencement of construction |  |
| b | ✓ Furniture, development of sports facilities. ✓ Greenbelt development with in school campus. Additional classrooms for schools and Maintenance of toilet for the schools mentioned upto construction phase of the Proposed Project. | 9month from the commencement of construction |  |
| 3 | Tamil Nadu State land Board for Digital GIS Based database – 103 Lakhs   |  |  |
|   |  | <b>Total Cost Allocation- 203 Lakhs</b>      |  |

#### RECOMMENDATION OF THE COMMITTEE

The Committee discussed the matter and recommended the proposal for grant of environmental clearance subject to the standard conditions as per the Annexure II of

  
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this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

**Additional Conditions:**

1. The proponent shall furnish NOC for flood inundation point of view obtained from the Competent Authority.
2. The construction shall comply with Green Building norms and shall get minimum IGBC Gold rating.
3. STP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
4. The project proponent shall provide entry and exit points for the OSR area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.
5. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
6. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
7. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
8. The project proponent should develop green belt in the project area as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.

9. Project proponent should invest the CSR/CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
10. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the Regional office MoEF&CC/Director of Environment and other concerning authority regularly.
11. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
12. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.
13. The proponent should provide the MoU with STPs' owner/concerned department for getting the STPs treated water for construction use.
14. As agreed by the project proponent, the CER cost of **Rs 203 Lakhs** shall be utilized for the activities within a year from the date of issue of Environmental Clearance.

| S. No | CER Activity   | Action Plan                                   |
|-------|--|---|
| I     | Government Higher Secondary School, Seneerkuppam – 0.20 km. S - 50 Lakhs   |   |
| A     | Improvement of school infrastructure, ✓ Sanitation facility, ✓ library, Drinking water treatment plant, ✓ Solar lighting & smart class (LED Projector with computer).  | 6 month from the commencement of construction |
| b     | ✓ Furniture, development of sports facilities, ✓ Greenbelt development with in school campus, Additional classrooms for schools and Maintenance of toilet for the schools mentioned upto construction phase of the Proposed Project. | 6 month from the commencement of construction |

  
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|   |  |   |
|---|--|---|
| 2                                       | <b>Poonamallee Government Girls Higher Secondary School – 0.81 km, 5 – 50 Lakhs</b>  |   |
| a                                       | Improvement of school Infrastructure,<br>✓ Sanitation facility,<br>✓ library, Drinking water treatment plant,<br>✓ Solar lighting & smart class (LED Projector with computer),   | 9 month from the commencement of construction |
| b                                       | ✓ Furniture, development of sports facilities, ✓ Greenbelt development with in school campus, Additional classrooms for schools and Maintenance of toilet for the schools mentioned upto construction phase of the Proposed Project. | 9 month from the commencement of construction |
| 3                                       | <b>Tamil Nadu State land Board for Digital GIS Based database – 103 Lakhs</b>  |   |
| <b>Total Cost Allocation- 203 Lakhs</b> |  |   |

Agenda No: 495-10

File No: 11196/2024

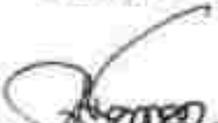
Proposed Electronic Equipment Manufacturing Unit over an extent of 87.87 acres at Plot No: A-1 & Survey No: A-1 (385, 386, 410, 411, 412, 413, 414, 415, 416/1pt, 416/2pt, 418, 419, 420, 421, 422, 428, 429, 433, 434/1 pt & 434/2pt), Koolanaickenpatti Village, Pollachi Taluk, Coimbatore District, Tamil Nadu State by M/s. VVDN Technologies Private Limited. – For Environmental Clearance.

(SIA/TN/INFRA2/493817/2024, dt: 23/08/2024).

The proposal was placed for appraisal in the 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, M/s. VVDN Technologies Private Limited has applied for Environmental Clearance for the Proposed Electronic Equipment Manufacturing Unit over an extent of 87.87 acres at at Plot No: A-1 & Survey No: A-1 (385, 386, 410, 411, 412, 413, 414, 415, 416/1pt, 416/2pt, 418, 419, 420, 421, 422, 428,

  
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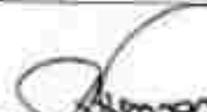
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429, 433, 434/1 pt& 434/2pt), Koolanaickenpatti Village, Pollachi Taluk, Coimbatore District, Tamil Nadu.

2. The project/activity is covered under Category "B2" of Item 8(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006, as amended.
3. Total plot area of the project is **3,55,726.50 Sq.m (87.87 Acres)** and built-up area is **135611.00 Sq.m** respectively.
4. The Other Salient features of the project as submitted by the project proponent:

| PROJECT SUMMARY |  |   |      |
|-----------------|--|---|------|
| Sl. No.         | Description  | Total Quantity  | Unit |
| <b>GENERAL</b>  |  |   |      |
| 1               | Plot Area  | <b>3,55,726.50</b><br><b>(87.87 Acres)</b>  | SQMT |
| 2               | Proposed Built Up Area                                     | <b>135611.00</b>  | SQMT |
| 3               | Total no of Saleable DU's/Villas                           | Not applicable<br>The total developable area is <b>87.87 acres (35.5726 Ha)</b> which includes production block, Corporate office, Kitchen& storage, Creche, Training, Clinic, Lobby, Sump, Pump, Temple, Diesel yard, RWH tank, Greenbelt, Road, OSR and such other infrastructure facilities. | No.  |
| 4               | Max Height – (Height of tallest block)                     | 23.00   | M    |
| 5               | No of Building Blocks (Residential + Community facilities) | <b>Building</b>   | No.  |
|                 |  | Block 1   |      |
|                 |  | Block 2   |      |
|                 |  | Block 3   |      |

  
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|              |  |   |      |
|--------------|--|---|------|
|              |  | Block 4   |      |
|              |  | Corporate Office (G+3)  |      |
|              |  | Kitchen & Storage   |      |
|              |  | Creche, Training, Clinic, Lobby,<br>Sump, Pump, Temple, Diesel yard<br>and RWH  |      |
|              |  | EB and Service Area/ EB panel   |      |
| 6            | Max No of Floors                                   | G+3   | No.  |
| 7            | Expected Population                                | Construction phase - 200 Nos.<br>Operation phase - 4700 Nos   | No.  |
| 8            | Total Cost of Project                              | INR. 364  | CR   |
| 9            | Project Activity:                                  | "Electronic Equipment Manufacturing Unit" over an extent of 87.87 acres at Plot No: A-1 & Survey No: 385, 386, 410, 411, 412, 413, 414, 415, 416/1pt, 416/2pt, 418, 419, 420, 421, 422, 428, 429, 433, 434/1 pt & 434/2pt, Koolanaickenpatti Village, Pollachi Taluk, Coimbatore District and Tamil Nadu State by M/s. VVDN Technologies Private Limited. |      |
| <b>AREAS</b> |  |   |      |
| 10           | Permissible Ground Coverage Area (xx%)             | 124371.20 Sq.m<br>(34.96 %)   | SQMT |
| 11           | Proposed Ground Coverage Area (xx%)                | 124371.20 Sq.m<br>(34.96 %)   | SQMT |
| 12           | Permissible FSI Area (xxx)                         | -   |      |
| 13           | Proposed FSI Area                                  | -   |      |
| 14           | Other Non FSI Areas - including basement area etc. | -   |      |

|                             |   |  |                 |                 |     |
|-----------------------------|---|--|-----------------|-----------------|-----|
| 15                          | Proposed Total Built Up Area  | 135611.00                                    | SQMT            |                 |     |
| <b>WATER</b>                |   |  |                 |                 |     |
| 16                          | Total Water Requirement   | 670.60                                       | KLD             |                 |     |
| 17                          | Fresh water requirement   | 467.70                                       | KLD             |                 |     |
| 18                          | Treated Water Requirement   | 202.90                                       | KLD             |                 |     |
| 19                          | Wastewater Generation   | 203.15<br>(Sewage-190.4 &<br>Effluent-12.75) | KLD             |                 |     |
| 20                          | Proposed Capacity of STP & ETP  | STP-200 KLD<br>ETP-15 KLD                    | KLD             |                 |     |
| 21                          | Treated Water Available for Reuse   | 202.90                                       | KLD             |                 |     |
| 22                          | Treated Water Recycled  |  | KLD             |                 |     |
| 23                          | Surplus treated water to be discharged in Municipal Sewer with Prior permission, if any | Nil  | KLD             |                 |     |
| <b>RAINWATER HARVESTING</b> |   |  |                 |                 |     |
| 24                          | Rainwater Harvesting - Recharge Pits  | -  | No.             |                 |     |
| 25                          | Rainwater Harvesting Sump Capacity  | 400  | M <sup>3</sup>  |                 |     |
| <b>PARKING</b>              |   |  |                 |                 |     |
| 25                          | Total Parking Required as / Building Bye Laws   | Parking                                      | Provide d (Nos) | Area (Sq.m)     | ECS |
|                             |   | Car Parking                                  | 171             | 1553.40         |     |
| 26                          | Proposed Total Parking  | Two-wheeler Parking                          | 1952            | 7405.80         | ECS |
|                             |   | Heavy vehicle parking                        | 24              | 1434.50         |     |
|                             |   | <b>Total</b>                                 |                 | <b>10393.70</b> |     |
| 27                          | Parking in Basements  | Nil  |                 |                 |     |

  
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| GREEN AREA                             |   |                          |                 |                   |  |           |
|--|---|--------------------------|-----------------|-------------------|--|-----------|
| 28                                     | Proposed Green Area<br>(Minimum 15.0% of plot area) | Building                 | Area (HA)       | %                 | Acres (Ha)   |           |
|  |   | Greenbelt area           | 9.06161         | 25.47             |  |           |
|  |   | OSR area                 | 3.59853         | 10.12             |  |           |
|  | Total area  | 87.87 acres (35.5726 Ha) |                 |                   | Acres (Ha)   |           |
|  | Existing trees on plot                              | eucalyptus (70 Nos)      |                 |                   | Nos  |           |
| Number of trees to be planted          | 22788   |                          |                 | Nos               |  |           |
| Number of trees to be transplanted/cut | eucalyptus (70 Nos)-cut                             |                          |                 | Nos               |  |           |
| SOLID WASTE MANAGEMENT                 |   |                          |                 |                   |  |           |
| 29                                     | Total Solid Waste Generation                        | Waste                    | Proposed (kg/d) | Collection Method | Treatment / disposal method  | TPD       |
| 30                                     | Organic waste                                       |                          |                 |                   |  | TPD       |
| 31                                     | Mode of Treatment & Disposal                        | Organic                  | 1269            | Bins              | Will be collected and converted as a manure through OWC (1500 kg/day) and same will be used as a manure for Greenbelt development. | TPD       |
| 32                                     | Quantity of Sludge Generated from STP & Disposal    |                          |                 |                   |  | Inorganic |

|    |   |   |                          |  |   |
|----|---|---|--------------------------|--|---|
|    |   |   |                          | authorized Vendor/recyclers                                  |   |
|    |   | STP Sludge  | 20                       | Bins   | will be used as a manure for Greenbelt development. |
|    |   | <b>Total</b>  | <b>2135</b>              | -  | -   |
| 33 | Quantity of E-Waste Generation & Disposal         | The proposed E-waste such as generated will be 1.0 T/Ann. The generated E-waste will be disposed to TNPCB authorized recyclers as per E-waste Management Rules, 2022.   |                          |  | KG/DAY  |
| 34 | Quantity of Hazardous waste Generation & Disposal | Hazardous waste generated within the unit will be collected and stored and disposed through TNPCB Authorized TSDF/recycler under Hazardous waste (Management and Transboundary) Rules 2016 and its amendment. |                          |  | LPD   |
|    |   | <b>Waste</b>  | <b>Proposed quantity</b> | <b>Treatment / disposal method</b>                           |   |
|    |   | 5.1 Used Oil/Spent oil  | 0.5 KL/Ann               | Will be collected and disposed to TNPCB authorized recyclers |   |
|    |   | 33.2 Discarded containers/bags  | 5 Nos/Ann                |  |   |
|    |   | Grinding dust/Buffering dust  | 0.5 T/Ann                |  |   |
|    |   | 37.3 MEE Salt   | 55 kg/day                |  |   |

  
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|                            |                                 |   |                              |  |     |
|----------------------------|---------------------------------|---|------------------------------|--|-----|
|                            |                                 | 35.3 ETP<br>Sludge  | 3.1 kg/day                   | Will be collected<br>and disposed to<br>TNPCB authorized<br>TSDF |     |
| <b>POWER / GREEN POWER</b> |                                 |   |                              |  |     |
| 34                         | Total Power<br>Requirement      | <b>Details</b>  | <b>Proposed</b>              | <b>Source</b>  | MVA |
| 35                         | DG set backup                   | Power<br>requirement<br>(MVA)                                   | 15                           | TANGEDCO   | KVA |
| 36                         | No of DG Sets                   | Backup<br>power<br>(kVA)  | 9 Nos x<br>2000              | DG set   | No. |
|                            |                                 | Fuel (HSD)*   | 5.78 KLD<br>(say 6.0<br>KLD) | Local Suppliers<br>such as HP, IOC,<br>BP                        |     |
|                            |                                 | <b>Renewable energy:</b>  |                              |  |     |
|                            |                                 | 50% of<br>total energy<br>will be from<br>renewable-<br>7.5 MVA | 4.4<br>MVA                   | From Roof top<br>solar   |     |
|                            |                                 |   | 3.1<br>MVA                   | From Renewable<br>energy vendor<br>nearby (windmill)             |     |
| 37                         | Solar Panels –<br>Roof Coverage | 50%   |                              |  | %   |
| 38                         | Hot Water<br>Requirement        |   |                              |  | -   |
|                            | Of which met by<br>Solar Panels |   |                              |  | -   |

  
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## Population details:

| POPULATION                      |  |        |                  |
|---------------------------------|--|--------|------------------|
| Residential                     | DU'S   | POP/DU | TOTAL POPULATION |
| Total Saleable Du's             |  |        |                  |
| Total                           | -  | -      | -                |
| Non Residential                 |  |        |                  |
| CLUB house<br>(Employees etc.)  | Area   |        |                  |
| Club/ Industrial<br>Employees   | 4700   | -      | 4700             |
| Commercial                      | -  | -      | -                |
| Facility<br>Management<br>Staff | -  | -      | -                |
| Total                           | 4700   | -      | 4700             |
| Visitors                        | -  | -      | -                |
| Residential                     | -  | -      | -                |
| Club/Community<br>Hall          | -  | -      | -                |
| Commercial                      | -  | -      | -                |
| Total Visitors                  | -  | -      | -                |
| Total Population                | 4700   | -      | 4700             |
| EMP Cost                        | 73.02 Crores   |        |                  |
| CER Cost                        | As per CER OM F.No. 22-65/2017-IA.III dated: 01.05.2018, INR 5.5 Crores (which is 1.5 % of the total project cost 364.00 Crores :->100 |        |                  |

  
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| crores - <500 crores for greenfield projects). However, as per the Latest OM F.No. 22-65/2017-IA.III dated: 30.09.2020, CER is not mandatory and but it will be spent as a part of EMP. |  |                      |
|---|--|----------------------|
| S. No.  | Activities under CER (Tentative)   | 2025-2030 (INR Lakh) |
| 1   | Namakkal government educational - Institute like School, Colleges, Polytechnic, Hospital & other bodies: <ul style="list-style-type: none"> <li>• Avenue Plantation &amp; afforestation</li> <li>• Library and Education Exhibition</li> <li>• Sanitation facility &amp; drinking water plant</li> </ul> | 550                  |
| Grand Total (INR. In Lakh)  |  | 550                  |

#### RECOMMENDATION OF THE COMMITTEE

The Committee discussed the matter and recommended the proposal for grant of environmental clearance subject to the standard conditions as per the Annexure II of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

#### Additional Conditions:

1. The proponent shall furnish NOC for flood inundation point of view obtained from the Competent Authority.
2. The construction shall comply with Green Building norms and shall get minimum IGBC Gold rating.
3. STP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
4. The project proponent shall provide entry and exit points for the O&R area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked O&R land in consultation with the local body. The pond should be modelled like a temple tank with

parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.

5. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
6. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
7. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
8. The project proponent should develop green belt in the project area as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
9. Project proponent should invest the CSR/CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
10. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the Regional office MoEF&CC/Director of Environment and other concerning authority regularly.
11. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
12. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.
13. The proponent should provide the MoU with STPs' owner/concerned department for getting the STPs treated water for construction use.

  
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14. As agreed by the project proponent, the CER cost of **Rs 550 Lakhs** shall be utilized for the activities within a year from the date of issue of Environmental Clearance.

| S. No.                     | Activities under CER (Tentative)   | 2025-2030<br>(INR Lakh) |
|----------------------------|--|-------------------------|
| 1                          | Namakkal government educational - Institute like School, Colleges, Polytechnic, Hospital & other bodies: <ul style="list-style-type: none"> <li>• Avenue Plantation &amp; afforestation</li> <li>• Library and Education Exhibition</li> <li>• Sanitation facility &amp; drinking water plant</li> </ul> | 550                     |
| Grand Total (INR. In Lakh) |  | 550                     |

Agenda No:495-11

(File No:11191/2024)

Proposed Development Industrial Park over an extent of 150.036 Ha at S.F.No: 9/1A part, 10/1A1, 10/1A2, 10/1B, 10/2A, 10/2B, 11/2, 11/3A, 11/3B, 11/4, 12/2, 12/3A part, 13/2A1, 13/3, 13/4A1, 14/3B, 14/4A, 14/4B, 131/2L2, 131/3A2, 152/6, 153, 154, 155/1, 155/2, 156/1B, 156/2, 156/3, 157/1B, 157/3, 157/4, 157/5, 157/6, 157/7, 157/8, 158/1A, 158/1B, 158/1C, 158/2A2, 160/1, 160/2, 160/3, 160/4, 160/5, 161/1A, 161/1B1, 161/3, 162/1A, 165/1, 165/2, 165/3, 165/4, 166, 168, 169/1, 169/2, 169/3, 170/1, 170/2, 171/1, 171/2, 171/3, 171/4, 178/1A, 178/1B, 178/2A, 179/1A, 179/1B, 179/2, 179/3A, 236/1, 236/2, 236/3A, 236/4, 237/1, 237/2, 237/3A, 237/4, 238/1, 238/2, 249/1, 249/2, 250, 252, 253/1, 253/2, 253/4A, 256/1, 256/2, 256/3, 257/1, 257/2, 257/3, 258/1A, 258/1B, 258/1C2, 258/1C3, 258/1D, 258/2B, 258/3A1, 258/3A2, 259/1B, 259/2, 260/1B, 260/2, 262/2B, 263/1, 263/2, 264/1B2, 264/1C2, 264/2A, 264/2B, 264/3, 265/1B, 450/1, 450/2, 450/3, 451/1A part, 451/1B, 451/2, 451/3, 262/1, 258/3B, 236/3B, 11/1, 163, 164, 233, 234, 235, 251, 255 of Varapatti Village, Suler Taluk, Coimbatore District, Tamil Nadu by M/s. State Industries Promotion Corporation of Tamil Nadu Limited - For Environmental Clearance. (SIA/TN/INFRA2/493094/2024 Dated: 18/08/2024).

  
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The proposal was placed in the 495<sup>th</sup> SEAC Meeting held on 06.09.2024. The project proponent gave a detailed presentation. The details of the project furnished by the proponent are available in the website ([parivesh.nic.in](http://parivesh.nic.in)).

The SEAC noted the following:

1. The Proponent, M/s. State Industries Promotion Corporation of Tamil Nadu Limited has applied for Environmental Clearance for the Proposed Development Industrial Park over an extent of 150.036 Ha at S.F.No: 9/1A part, 10/1A1, 10/1A2, 10/1B, 10/2A, 10/2B, 11/2, 11/3A, 11/3B, 11/4, 12/2, 12/3A part, 13/2A1, 13/3, 13/4A1, 14/3B, 14/4A, 14/4B, 131/2L2, 131/3A2, 152/6, 153, 154, 155/1, 155/2, 156/1B, 156/2, 156/3, 157/1B, 157/3, 157/4, 157/5, 157/6, 157/7, 157/8, 158/1A, 158/1B, 158/1C, 158/2A2, 160/1, 160/2, 160/3, 160/4, 160/5, 161/1A, 161/1B1, 161/3, 162/1A, 165/1, 165/2, 165/3, 165/4, 166, 168, 169/1, 169/2, 169/3, 170/1, 170/2, 171/1, 171/2, 171/3, 171/4, 178/1A, 178/1B, 178/2A, 179/1A, 179/1B, 179/2, 179/3A, 236/1, 236/2, 236/3A, 236/4, 237/1, 237/2, 237/3A, 237/4, 238/1, 238/2, 249/1, 249/2, 250, 252, 253/1, 253/2, 253/4A, 256/1, 256/2, 256/3, 257/1, 257/2, 257/3, 258/1A, 258/1B, 258/1C2, 258/1C3, 258/1D, 258/2B, 258/3A1, 258/3A2, 259/1B, 259/2, 260/1B, 260/2, 262/2B, 263/1, 263/2, 264/1B2, 264/1C2, 264/2A, 264/2B, 264/3, 265/1B, 450/1, 450/2, 450/3, 451/1A part, 451/1B, 451/2, 451/3, 262/1, 258/3B, 236/3B, 11/1, 163, 164, 233, 234, 235, 251, 255 of Varapatti Village, Sular Taluk, Coimbatore District, Tamil Nadu.
2. As per the EIA Notification 2006 and its amendments, the project is termed under Schedule 8 (b), Category B1, since the area of Industrial Park is < 500 hectare and not housing any industry of Category A or B.
3. ToR Issued vide ToR Identification No. TO2483813TN5391958N dated:22.04.2024 for total plot area- 150.905 Ha.
4. EIA report submitted on 19.08.2024.
5. The total plot area of the project is 150.036 Ha.
- 4.The salient features of the proposed project as follows:

|                     |                            |
|---------------------|----------------------------|
| Category of Project | Schedule 8(b), Category B1 |
|---------------------|----------------------------|

  
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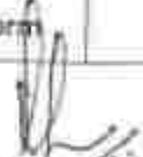
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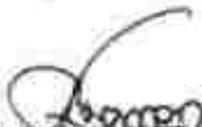
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|---------------------------------------|--------------|---|------------------------------|--------------|---------------|---------------|
| Proposal Number                       |              | SIA/TN/INFRA2/493094/2024   |                              |              |               |               |
| Name of the Proponent                 |              | M/s. State Industries Promotion Corporation of Tamil Nadu Limited |                              |              |               |               |
| Name of the Consultant                |              | M/s. Hubert Enviro Care Systems (P) Ltd                           |                              |              |               |               |
| Date of Application                   |              | 19/08/2024  |                              |              |               |               |
| Estimated Project Cost (Rs. in crore) |              | Rs. 259.70 Crores   |                              |              |               |               |
| Green Building Norm Committed         |              | IGBC GOLD   |                              |              |               |               |
| <b>PROJECT SUMMARY</b>                |              |   |                              |              |               |               |
| Sl. No.                               | Description  |   | Total Quantity               |              | Unit          |               |
| <b>GENERAL</b>                        |              |   |                              |              |               |               |
| 1                                     | Plot Area    |   | 370.59 Acres<br>(150.036 Ha) |              | Acres (Ha)    |               |
| 2.                                    | S.No         | Latitude (N)  | Longitude (E)                | S.No         | Latitude (N)  | Longitude (E) |
|                                       | 1.           | 10°55'23.661"   | 77°11'54.737"                | 36.          | 10°54'24.654" | 77°11'22.385" |
|                                       | 2.           | 10°55'20.95"  | 77°11'56.151"                | 37.          | 10°54'24.641" | 77°11'29.985" |
|                                       | 3.           | 10°55'16.671"   | 77°11'53.821"                | 38.          | 10°54'32.478" | 77°11'29.926" |
|                                       | 4.           | 10°55'16.33"  | 77°11'58.1"                  | 39.          | 10°54'36.83"  | 77°11'29.555" |
|                                       | 5.           | 10°55'14.001"   | 77°11'56.496"                | 40.          | 10°54'36.347" | 77°11'27.108" |
|                                       | 6.           | 10°55'13.293"   | 77°11'52.552"                | 41.          | 10°54'37.715" | 77°11'26.251" |
|                                       | 7.           | 10°55'10.747"   | 77°11'57.395"                | 42.          | 10°54'42.558" | 77°11'29.038" |
|                                       | 8.           | 10°55'8.264"  | 77°11'57.943"                | 43.          | 10°54'45.197" | 77°11'28.811" |
|                                       | 9.           | 10°55'2.324"  | 77°11'57.744"                | 44.          | 10°54'50.033" | 77°11'26.729" |
|                                       | 10.          | 10°54'58.563"   | 77°12'0.735"                 | 45.          | 10°54'48.968" | 77°11'23.645" |
|                                       | 11.          | 10°54'54.611"   | 77°11'57.119"                | 46.          | 10°54'52.859" | 77°11'23.935" |
|                                       | 12.          | 10°54'54.296"   | 77°11'52.064"                | 47.          | 10°54'56.585" | 77°11'26.694" |
|                                       | 13.          | 10°54'52.763"   | 77°11'44.964"                | 48.          | 10°54'59.806" | 77°11'21.948" |
|                                       | 14.          | 10°54'45.396"   | 77°11'45.178"                | 49.          | 10°55'5.033"  | 77°11'21.457" |
| 15.                                   | 10°54'47.74" | 77°11'40.354"   | 50.                          | 10°55'5.533" | 77°11'18.599" |               |

|     |                                  |  |     |               |               |
|-----|----------------------------------|--|-----|---------------|---------------|
| 16. | 10°54'45.092"                    | 77°11'46.397"  | 51. | 10°55'4.923"  | 77°11'14.613" |
| 17. | 10°54'39.846"                    | 77°11'44.554"  | 52. | 10°55'7.981"  | 77°11'14.219" |
| 18. | 10°54'38.922"                    | 77°11'47.703"  | 53. | 10°55'8.487"  | 77°11'18.282" |
| 19. | 10°54'36.737"                    | 77°11'46.019"  | 54. | 10°55'10.779" | 77°11'18.348" |
| 20. | 10°54'29.763"                    | 77°11'45.684"  | 55. | 10°55'11.808" | 77°11'23.45"  |
| 21. | 10°54'29.848"                    | 77°11'48.509"  | 56. | 10°55'13.567" | 77°11'23.152" |
| 22. | 10°54'23.938"                    | 77°11'49.448"  | 57. | 10°55'14.103" | 77°11'26.809" |
| 23. | 10°54'21.507"                    | 77°11'48.814"  | 58. | 10°55'18.685" | 77°11'27.711" |
| 24. | 10°54'15.351"                    | 77°11'47.726"  | 59. | 10°55'18.996" | 77°11'31.398" |
| 25. | 10°54'13.087"                    | 77°11'45.317"  | 60. | 10°55'16.846" | 77°11'32.75"  |
| 26. | 10°54'15.034"                    | 77°11'39.881"  | 61. | 10°55'11.412" | 77°11'32.491" |
| 27. | 10°54'14.661"                    | 77°11'36.998"  | 62. | 10°55'11.604" | 77°11'29.915" |
| 28. | 10°54'6.961"                     | 77°11'37.032"  | 63. | 10°55'4.78"   | 77°11'30.499" |
| 29. | 10°54'4.1"                       | 77°11'35.471"  | 64. | 10°55'1.628"  | 77°11'31.785" |
| 30. | 10°54'5.128"                     | 77°11'28.604"  | 65. | 10°54'58.838" | 77°11'28.854" |
| 31. | 10°54'14.436"                    | 77°11'26.989"  | 66. | 10°55'2.964"  | 77°11'40.47"  |
| 32. | 10°54'16.49"                     | 77°11'27.421"  | 67. | 10°55'8.957"  | 77°11'39.435" |
| 33. | 10°54'18.393"                    | 77°11'29.081"  | 68. | 10°55'18.649" | 77°11'40.11"  |
| 34. | 10°54'22.541"                    | 77°11'28.172"  | 69. | 10°55'21.416" | 77°11'40.532" |
| 35. | 10°54'22.317"                    | 77°11'23.058"  | 70. | 10°55'22.104" | 77°11'47.928" |
| 2   | Proposed Built Up Area           | Not applicable<br>It is infrastructure<br>development project  |     |               | SQMT          |
| 3   | Total no of Saleable DU's/Villas | Not applicable.<br>total developable area is<br><b>370.59 Acres (150.036 Ha)</b><br>which includes industrial plots<br><b>(45units)</b> , Other Common,<br>facilities, Commercial activities<br>Greenbelt, Road, Storm |     |               | No.           |

  
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|              |  |  |      |
|--------------|--|--|------|
|              |  | Water Drain, OSR and such other infrastructure facilities  |      |
| 4            | Max Height – (Height of tallest block)                     | Maximum height of the building –18.2m (since it is development of Industrial park/SEZ)   | M    |
| 5            | No of Building Blocks (Residential + Community facilities) | • Industrial Park – Based on Industrial Units  | No.  |
| 6            | Max No of Floors   | • Industrial Park – Based on Industrial Units  | No.  |
| 7            | Expected Population  | Construction phase - 100 Nos.<br>Operation phase - 9378 Nos  | No.  |
| 8            | Total Cost of Project                                      | INR. 259.70  | CR   |
| 9            | Project Activity:  | Proposed "Development of Industrial Park at Varapatti Village, Sular Taluk, Coimbatore District, Tamil Nadu" over an Extent of 150.036 Ha (370.59 Acres) by M/s. State Industries Promotion Corporation of Tamil Nadu Limited (SIPCOT).<br>Type of Industries: Aerospace and Defence Components manufacturing and other Non EC category industries |      |
| <b>AREAS</b> |  |  |      |
| 10           | Permissible Ground Coverage Area (xx%)                     | -  | SQMT |
| 11           | Proposed Ground Coverage Area (xx%)                        | -  | SQMT |
| 12           | Permissible FSI Area (xxx)                                 | -  |      |
| 13           | Proposed FSI Area  | -  |      |

  
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|                             |   |   |                |
|-----------------------------|---|---|----------------|
| 14                          | Other Non FSI Areas - Including basement area etc.                                      | -   |                |
| 15                          | Proposed Total Built Up Area  | -   | SQMT           |
| <b>WATER</b>                |   |   |                |
| 16                          | Total Water Requirement   | 5073  | KLD            |
| 17                          | Fresh water requirement   | 2761  | KLD            |
| 18                          | Treated Water Requirement   | 2312  | KLD            |
| 19                          | Wastewater Generation   | 2322<br>(Sewage-338 &<br>Effluent-1984)                                   | KLD            |
| 20                          | Proposed Capacity of STP & ETP  | STP-350 & ETP-<br>2000<br>(by individual<br>Units)                        | KLD            |
| 21                          | Treated Water Available for Reuse   | 2312  | KLD            |
| 22                          | Treated Water Recycled  |   | KLD            |
| 23                          | Surplus treated water to be discharged in Municipal Sewer with Prior permission, if any | Nil   | KLD            |
| <b>RAINWATER HARVESTING</b> |   |   |                |
| 24                          | Rainwater Harvesting - Recharge Pits  | 42  | No.            |
| 25                          | Rainwater Harvesting Sump Capacity  | -   | M <sup>3</sup> |
| <b>PARKING</b>              |   |   |                |
| 25                          | Total Parking Required as / Building Bye Laws   | Will be provided by<br>Individual unit<br>within the plot as<br>per norms | ECS            |
| 26                          | Proposed Total Parking  |   | ECS            |

  
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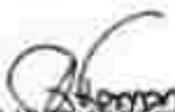
  
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|                               |  |  |            |
|-------------------------------|--|--|------------|
| 27                            | Parking in Basements                             | Nil  |            |
| <b>GREEN AREA</b>             |  |  |            |
| 28                            | Proposed Green Area (Minimum 15.0% of plot area) | Overall GB 129.23 acres (52.321 Ha) (34.87 %)  | Acres (Ha) |
|                               | Total area                                       | <b>370.59 Acres</b><br><b>(150.036 Ha)</b>   | Acres (Ha) |
|                               | Existing trees on plot                           | 46   | Nos        |
|                               | Number of trees to be planted                    | 98252  | Nos        |
|                               | Number of trees to be transplanted/cut           | 25 (Cut)   | Nos        |
| <b>SOLID WASTE MANAGEMENT</b> |  |  |            |
| 29                            | Total Solid Waste Generation                     | 4,220  | TPD        |
| 30                            | Organic waste                                    | 2,532  | TPD        |
| 31                            | Mode of Treatment & Disposal                     | Individual industries will segregate the waste and organic waste will be composted and used as manure for green belt development within their premises of SIPCOT.<br>Inorganic wastes will be sold to TNPCB authorized recyclers by Individual industries. | TPD        |
| 32                            | Quantity of Sludge Generated from STP & Disposal | -  | KG/DAY     |
| 33                            | Quantity of E-Waste Generation & Disposal        | E-waste such used PC, equipment, sensor, controller, etc) will be generated from the   | KG/DAY     |

|                            |   |   |     |
|----------------------------|---|---|-----|
|                            |   | proposed units in IP. The same will be disposed through TNPCB Authorized E-waste Vendor by Individual units as per E-waste Management Rules 2022 and its amendments thereof   |     |
| 34                         | Quantity of Hazardous waste Generation & Disposal | Hazardous wastes generated from the allotted industries will be managed by them and it will be stored in designated areas within their premises and disposed as LPD per Hazardous waste (Management and Transboundary) Rules 2016 and its amendments thereof. |     |
| <b>POWER / GREEN POWER</b> |   |   |     |
| 34                         | Total Power Requirement                           | 33  | MVA |
| 35                         | DG set backup                                     | Individual Industries will have their own power back up   | KVA |
| 36                         | No of DG Sets                                     | -   | No. |
| 37                         | Solar Panels – Roof Coverage                      | 50% of total roof area  | %   |
| 38                         | Hot Water Requirement                             | -   | -   |
|                            | Of which met by Solar Panels                      | -   | -   |

Population details:

| POPULATION          |      |        |                  |
|---------------------|------|--------|------------------|
| Residential         | DU'S | POP/DU | TOTAL POPULATION |
| Total Saleable Du's |      |        |                  |
| Total               | -    | -      | -                |

  
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| Non Residential              |   |   |      |
|------------------------------|---|---|------|
| CLUB house (Employees etc. ) | Area  |   |      |
| Civil/ Industrial Employees  | 9378  | - | 9378 |
| Commercial                   | -   | - | -    |
| Facility Management Staff    | -   | - | -    |
| Total                        | 9378  | - | 9378 |
| Visitors                     | -   | - | -    |
| Residential                  | -   | - | -    |
| Club/Community Hall          | -   | - | -    |
| Commercial                   | -   | - | -    |
| Total Visitors               | -   | - | -    |
| Total Population             | 9378  | - | 9378 |
| EMP Cost                     | Capital Cost-16.10 Crores<br>Recurring Cost-36.5 Lakhs  |   |      |
| CER Cost                     | Rs. 250 Lakhs   |   |      |
| Details of CER Activities    | Massive afforestation in Sular Taluk, covering all Government owned premises like schools, hospitals, offices, road avenues etc.<br><b>Action Plan:</b> will be implemented within 1 year from the date of issue of EC. |   |      |

#### **RECOMMENDATION OF THE COMMITTEE**

The Committee discussed the matter and recommended a grant of environmental clearance for the project proposal as above and subject to the standard conditions as per the **Annexure II** of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

#### **Additional Conditions:**

  
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1. The construction shall comply with Green Building norms and shall get minimum IGBC Gold rating.
2. The project proponent shall in-house only non - EIA attracting industries alone (Aerospace and Defence Components manufacturing and other non EC category industries) as per EIA notification as amended.
3. If any Category A or B type of industry as notified in the EIA Notification 2006, as amended is proposed in the SIPCOT, the concerned Industry/Proponent shall apply for Environmental Clearance as per EIA Notification 2006, as amended.
4. The project proponent shall start establishment only after complete alienation of Patta lands, Govt. Poramboke lands & water bodies within the proposed site in concurrence with the competent authority.
5. The project proponent shall obtain necessary permission if any water bodies within/around the proposed site from the Competent Authority.
6. The project proponent shall ensure that non - EIA attracting Industries to be in-housed shall treat the effluent generated by providing adequate individual ZLD followed by reject management system and shall reuse the treated effluent for the process activity.
7. The project proponent shall ensure that non - EIA attracting Industries to be in-housed shall treat the Sewage generated by providing adequate individual STP and shall reuse the treated sewage for the toilet flushing & green belt/gardening as committed.
8. The project proponent shall ensure that non - EIA attracting Industries to be in-housed shall provide adequate elevated closed area earmarked for collection, segregation, storage & disposal of wastes generated within the premises as per provisions of Solid Waste Management Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 as amended, Bio-Medical Waste Management Rules, 2016 as amended, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended, Construction and Demolition Waste Management Rules, 2016, & Batteries (Management and Handling) Rules, 2001.

  
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9. The project proponent shall provide & maintain adequate storm water management & rain water harvesting structures as committed for the project site.
10. The proponent & the Industries to be in-housed shall periodically conduct and submit fire safety study, emergency evacuation plan, risk assessment study, occupational health safety study for the worst case scenario in regard to existing safety measures/standard operating procedures adopted for the process/equipment/utilities for operation & maintenance and the storage areas of products, raw materials, solvent, fuel, etc. in the different operating zones of the plant at least once in a year to regularly identify safety fragile areas within the plant which requires regular monitoring and the proponent shall submit the same along with timeline for implementation of the said recommendations to the concerned departments.
11. The proponent & the Industries to be in-housed shall ensure to provide adequate capacity of DG set (standby) for the proposed STP so as ensure continues and efficient operation.
12. The PP shall ensure that 33% of the total land area is maintained as green area.
13. STP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
14. The project proponent shall provide entry and exit points for the OSR area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area. (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.
15. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.

  
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16. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
17. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
18. The project proponent should develop green belt in the township as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
19. Project proponent should invest the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
20. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the Regional office MoEF Lko/Director of Environment and other concerning authority regularly.
21. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
22. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.
23. The proponent should provide the MoU with STPs' owner/concerned department for getting the STPs treated water for construction use.

Agenda No:495-12

(File No:11197/2024)

Proposed Construction of Industrial Buildings at S.Nos. 46/2, 46/3, 46/4, 46/9, 46/10, 46/11, 46/13A, 46/13B, 46/13C & 46/14, 46/15, 55/3B, 55/4B, 55/5B2, 55/6B, 56/1A, 56/1B1, 56/1C1, 56/2, 56/4, 56/5, 56/6, 56/7, 56/8, 56/9, 56/10, 56/11, 56/12A1 & 56/13A of Athur Village, Ponneri taluk, Tiruvallur District, Tamil Nadu by Mr. R. Pandurangan and Ms. P Prema - For Environmental Clearance.

(SIA/TN/INFRA2/492665/2024 Dated: 22/08/2024).

  
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The proposal was placed in the 495<sup>th</sup> SEAC Meeting held on 06.09.2024. The project proponent gave a detailed presentation. The details of the project furnished by the proponent are available in the website ([parivesthnic.in](http://parivesthnic.in)).

The SEAC noted the following:

1. The Proponent, Mr. R. Pandurangan and Ms. P Prema has applied for Environmental Clearance for the Proposed Construction of Industrial Buildings at S.Nos. 46/2, 46/3, 46/4, 46/9, 46/10, 46/11, 46/13A, 46/13B, 46/13C & 46/14, 46/15, 55/3B, 55/4B, 55/5B2, 55/6B, 56/1A, 56/1B1, 56/1C1, 56/2, 56/4, 56/5, 56/6, 56/7, 56/8, 56/9, 56/10, 56/11, 56/12A1 & 56/13A of Athur Village, Ponneri taluk, Tiruvallur District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 8(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006.
3. The salient features of the proposed project as follows:

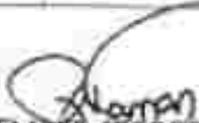
| Category of Project                   | Schedule 8(a), Category B2                      |  |      |          |           |    |               |             |    |              |             |  |
|---------------------------------------|---|--|------|----------|-----------|----|---------------|-------------|----|--------------|-------------|--|
| Proposal Number                       | SIA/TN/INFRA2/492665/2024                       |  |      |          |           |    |               |             |    |              |             |  |
| Name of the Proponent                 | Mr. R. Pandurangan and Ms. P Prema              |  |      |          |           |    |               |             |    |              |             |  |
| Name of the Consultant                | Green Envirocare Privat Limited                 |  |      |          |           |    |               |             |    |              |             |  |
| Date of Application                   | 22/08/2024                                      |  |      |          |           |    |               |             |    |              |             |  |
| Estimated Project Cost (Rs. In crore) | Rs. 32.12 Crores                                |  |      |          |           |    |               |             |    |              |             |  |
| Green Building Norm Committed         | IGBC GOLD                                       |  |      |          |           |    |               |             |    |              |             |  |
| <b>B. PROJECT SUMMARY</b>             |   |  |      |          |           |    |               |             |    |              |             |  |
| Sl. No.                               | Description                                     | Total Quantity   | Unit |          |           |    |               |             |    |              |             |  |
| <b>B1. GENERAL</b>                    |   |  |      |          |           |    |               |             |    |              |             |  |
| 1                                     | Plot Area                                       | 40,741.52  | SQMT |          |           |    |               |             |    |              |             |  |
| 2                                     | Latitude & Longitude of all Corners of the Site | <table border="1"> <thead> <tr> <th>S.No</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>13°15'11.31"N</td> <td>80°9'1.60"E</td> </tr> <tr> <td>2.</td> <td>13°15'9.02"N</td> <td>80°9'1.25"E</td> </tr> </tbody> </table> | S.No | Latitude | Longitude | 1. | 13°15'11.31"N | 80°9'1.60"E | 2. | 13°15'9.02"N | 80°9'1.25"E |  |
| S.No                                  | Latitude  | Longitude  |      |          |           |    |               |             |    |              |             |  |
| 1.                                    | 13°15'11.31"N                                   | 80°9'1.60"E  |      |          |           |    |               |             |    |              |             |  |
| 2.                                    | 13°15'9.02"N                                    | 80°9'1.25"E  |      |          |           |    |               |             |    |              |             |  |

  
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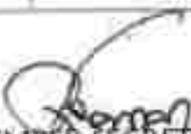
  
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|                  |   |                                |              |              |
|------------------|---|--------------------------------|--------------|--------------|
|                  |   | 3.                             | 13°15'8.83"N | 80°9'2.46"E  |
|                  |   | 4.                             | 13°15'5.85"N | 80°9'2.93"E  |
|                  |   | 5.                             | 13°15'4.09"N | 80°9'3.48"E  |
|                  |   | 6.                             | 13°15'3.57"N | 80°9'3.42"E  |
|                  |   | 7.                             | 13°15'3.39"N | 80°9'4.60"E  |
|                  |   | 8.                             | 13°15'3.85"N | 80°9'4.69"E  |
|                  |   | 9.                             | 13°15'3.17"N | 80°9'8.32"E  |
|                  |   | 10.                            | 13°15'8.41"N | 80°9'11.81"E |
| 2.               | Proposed Built Up Area  | 23,177.51                      |              | SQMT         |
| 3.               | Total no of Saleable DU's/Villas                              | -                              |              | No.          |
| 4.               | Max Height - (Height of tallest block)                        | 15.85                          |              | M            |
| 5.               | No of Building Blocks (Block -1, Block - 2)                   | 2 Nos.                         |              |              |
| 6.               | Max No of Floors  | Ground Floor + Mezzanine Floor |              | No.          |
| 7.               | Expected Population (Population + Visitors + Security Staff ) | 615                            |              | Not.         |
| <b>B2. AREAS</b> |   |                                |              |              |
| 1.               | Permissible Ground Coverage Area (xx%)                        | -                              |              | SQMT         |
| 2.               | Proposed Ground Coverage Area (56 %)                          | 22,815.25                      |              | SQMT         |
| 3.               | Permissible FSI Area (xxx)                                    | 61,112.28                      |              | SQMT         |
| 4.               | Proposed FSI Area   | 23,177.51                      |              | SQMT         |
| 5.               | Other Non FSI Areas - including basement area etc.            | -                              |              | SQMT         |
| 6.               | Proposed Total Built Up Area                                  | 23,177.51                      |              | SQMT         |

  
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| <b>B3. WATER</b>                |   |                                 |                |
|---------------------------------|---|---------------------------------|----------------|
| 1                               | Total Water Requirement   | 47                              | KLD            |
| 2                               | Fresh water requirement   | 23                              | KLD            |
| 3                               | Treated Water Requirement   | 24                              | KLD            |
| 4                               | Wastewater Generation   | 25                              | KLD            |
| 5                               | Proposed Capacity of STP  | 30                              | KLD            |
| 6                               | Treated Water Available for Reuse   | 24                              | KLD            |
| 7                               | Treated Water Recycled  | 12 (Flushing)<br>12 (Greenbelt) | KLD            |
| 8                               | Surplus treated water to be discharged in Municipal Sewer with Prior permission, if any | -                               | KLD            |
| <b>B4. RAINWATER HARVESTING</b> |   |                                 |                |
| 1                               | Rainwater Harvesting - Recharge Pits  | --                              | No.            |
| 2                               | Rainwater Harvesting Pond Capacity  | 600                             | M <sup>3</sup> |
| <b>B5. PARKING</b>              |   |                                 |                |
| 1                               | Total Parking Required as / Building Bye Laws   | 330                             | ECS            |
| 2                               | Proposed Total Parking  | 330                             | ECS            |
| 3                               | Parking in Basements  | -                               | SQMT           |
| <b>B6. GREEN AREA</b>           |   |                                 |                |
| 1                               | Proposed Green Area (Minimum 15 % of plot area)   | 6111 Sq.m                       | SQMT           |
| 2                               | Total area  | 40741.52 Sq.m                   | SQMT           |
| 3                               | Existing trees on plot  | -                               | nos            |

  
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|                                   |   |  |        |
|-----------------------------------|---|--|--------|
| 4                                 | Number of trees to be planted                     | 550  | nos    |
| 5                                 | Number of trees to be transplanted/cut            | -  |        |
| <b>B7. SOLID WASTE MANAGEMENT</b> |   |  |        |
| 1                                 | Total Solid Waste Generation                      | 0.179  | TPD    |
| 2                                 | Organic waste                                     | 0.0716   | TPD    |
| 3                                 | Inorganic waste                                   | 0.1074   | TPD    |
| 4                                 | Mode of Treatment & Disposal                      | Organic - Treated in OWC and used as manure for Gardening<br>Inorganic - Authorised recyclers                      |        |
| 5                                 | Quantity of Sludge Generated from STP & Disposal  | 2  | KG/DAY |
| 6                                 | Quantity of E-Waste Generation & Disposal         | 0.1  | TPA    |
| 7                                 | Quantity of Hazardous waste Generation & Disposal | Spent oil - 0.75   | TPA    |
| <b>B8. POWER / GREEN POWER</b>    |   |  |        |
| 1                                 | Total Power Requirement                           | 1000   | KVA    |
| 2                                 | DG set backup                                     | 2 No. x 250 KVA - 20m  | KVA    |
| 3                                 | No of DG Sets                                     | 2  | Nos,   |
| 4                                 | Solar Panels - Roof Coverage                      | 50   | %      |
| 5                                 | Hot Water Requirement                             | -  | KLD    |
|                                   | Of which met by Solar Panels                      |  |        |
| 6                                 | EMP Cost  | <b>Construction Phase</b><br>Capital Cost: Rs. 10.25 Lakhs<br><b>Operation Phase</b><br>Capital cost: Rs. 58 Lakhs |        |

  
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|              |   | Recurring cost: Rs. 8.29 Lakhs /Annum |
|--------------|---|---------------------------------------|
| 7            | <b>CER Cost &amp; Details of CER Activities</b><br><b>Action Plan:</b> will be implemented within 1 year from the date of issue of EC.  |                                       |
| S. NO        | Description   | Budgetary Allocation in Rs.Lakhs      |
| 1.           | Government Higher Secondary School, Athur,<br>320m, SW<br>. Digital Class Rooms, Books & Journals<br>. Water Supply<br>. Tree Plantation<br>. Development of Sports facilities<br>. Cycle Shed        | 16                                    |
| 2.           | Government Higher Secondary School, Sholvaram-<br>1.61 Km, SE<br>. Digital Class Rooms, Books & Journals<br>. Water Supply<br>. Tree Plantation<br>. Development of Sports facilities<br>. Cycle Shed | 16                                    |
| <b>Total</b> |   | <b>32</b>                             |

| C. POPULATION      |     |     |   |
|--------------------|-----|-----|---|
| Residential        | -   | -   | - |
| Total Saleable DUs | -   | -   | - |
| Total              | -   | -   | - |
| Non Residential    | 559 | Nos | - |

  
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|                              |     |      |   |
|------------------------------|-----|------|---|
| CLUB house (Employees etc. ) | -   | -    | - |
| Club                         | -   | -    | - |
| Commercial                   | -   | -    | - |
| Facility Management Staff    | -   | -    | - |
| Total                        | -   | -    | - |
| Visitors                     | 56  | Nos. | - |
| Residential                  | -   | -    | - |
| Club/Community Hall          | -   | -    | - |
| (Maintenance Staff)          | -   | -    | - |
| Total Visitors               | -   | -    | - |
| Total Population             | 615 | Nos. | - |

#### RECOMMENDATION OF THE COMMITTEE

The Committee discussed the matter and recommended a grant of environmental clearance for the project proposal as above and subject to the standard conditions as per the **Annexure II** of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

#### Additional Conditions:

1. The construction shall comply with Green Building norms and shall get minimum IGBC Gold rating.
2. 50% of the roof area should be covered with Solar panels. Provision of hot water shall be met through solar water heaters.
3. The PP shall adopt Permeable pavement design to harvest rainwater.
4. The project proponent shall provide entry and exit points for the OSR area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely

  
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- (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.
5. STP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
  6. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
  7. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
  8. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
  9. The project proponent should develop green belt in the township as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
  10. Project proponent should invest the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
  11. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the Regional office MoEF, Lko/Director of Environment and other concerning authority regularly.
  12. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
  13. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.

  
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14. The proponent should provide the MoU with STPs' owner/concerned department for getting the STPs treated water for construction use.
15. As agreed by the project proponent, the CER cost is Rs. 32 lakhs and the amount shall be spent for the following activities as committed within a period of 1 year from the date of issue of EC,

| S. NO | Description  | Budgetary Allocation in Rs.Lakhs |
|-------|--|----------------------------------|
| 1.    | Government Higher Secondary School, Athur,<br>320m, 5W<br><ul style="list-style-type: none"> <li>. Digital Class Rooms, Books &amp; Journals</li> <li>. Water Supply</li> <li>. Tree Plantation</li> <li>. Development of Sports facilities</li> <li>. Cycle Shed</li> </ul>       | 16                               |
| 2.    | Government Higher Secondary School,<br>Sholvarem-1.61 Km, 5E<br><ul style="list-style-type: none"> <li>. Digital Class Rooms, Books &amp; Journals</li> <li>. Water Supply</li> <li>. Tree Plantation</li> <li>. Development of Sports facilities</li> <li>. Cycle Shed</li> </ul> | 16                               |
|       | <b>Total</b>   | <b>32</b>                        |

Agenda No. 495 - 13

File No.10908/2024

Proposed Expansion in Construction of Multi-Storeyed Building at S. Nos. 701/1A, 701/1B, 701/2A, 701/2B, 702/1 (Pt), 702/1A, 702/1B, 702/1C, 702/1D, 702/2 and 761/2, T.S. Nos. 1/2, 1/3 & T.S. No.2 Block No. 20 of Madhavaram Village, Madhavaram Taluk, Thiruvallur District, Tamil Nadu by M/s. Alliance Villas Pvt. Ltd - For Environmental Clearance. (SIA/TN/INFRA2/472936/2024, dated: 15.05.2024)

The proposal was placed in the 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The details

  
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of the project furnished by the proponent are given in the website ([parivesh.nic.in](http://parivesh.nic.in)).

**The SEAC noted the following:**

1. The project proponent, M/s. Alliance Villas Pvt Ltd has submitted an application seeking Environmental Clearance for the Proposed Expansion in Construction of Multi-Storeyed Building at S. Nos. 701/1A, 701/1B, 701/2A, 701/2B, 702/1(pt), 702/1A, 702/1B, 702/1C, 702/1D, 702/2 and 761/2, T.S. No. 1/2, 1/3 & T.S. No.2 Block No. 20 of Madhavaram Village, Madhavaram Taluk, Thiruvallur District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 8(a) "Building & Construction Projects" of the Schedule to the EIA Notification, 2006.
3. Earlier, the proponent has submitted an application seeking Environmental Clearance vide Proposal No.SIA/TN/MIS/291065/2022 dated.30.08.2022 (Offline No.9469).
4. SEAC noted, through Google maps and the photographs submitted by the proponent and also details contained in the complaint letter, that the PP has commenced construction of at least two framed structures, not covered by the previous EC and hence decided to Issue Terms of Reference under violation category to proposal.
5. Subsequently, ToR under violation category was issued to the project proponent vide Lr.No.5EIAA-TN/F.No.9469/Violation/ToR-1632/2023 dated.22.11.2023.
6. Subsequently, the proponent submitted a request to consider the proposal under non-violation category submitting evidences for the same.
7. The SEAC, in the 474<sup>th</sup> meeting held on 07.06.2024, accepted the request of the proponent based on the details and documents submitted.
8. Subsequently, the Authority in it's 746<sup>th</sup> meeting held on 07.08.2024, decided to accept the decision of SEAC to consider the proposal under non-violation category.
9. Meanwhile, the proponent has submitted a fresh application seeking EC under non-violation category. It is placed for appraisal in this 495<sup>th</sup> SEAC meeting.
10. The salient features of the proposal are as follows:

  
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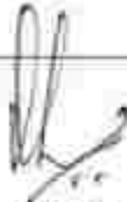
| Category of Project                   |   | Category B2<br>Sector 8 (a) – Building and Construction Projects  |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
|---------------------------------------|---|---|-------|----------|-----------|----|---------------|---------------|----|---------------|---------------|----|---------------|---------------|----|---------------|--------------|----|---------------|--------------|----|---------------|---------------|----|---------------|---------------|--|
| Proposal Number                       |   | SIA/TN/INFRA2/472936/2024   |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| Name of the Proponent                 |   | M/s. Alliance Villas Private Ltd.   |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| Name of the Consultant                |   | Eco Tech Labs Pvt. Ltd.   |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| Date of Application                   |   | 15/05/2024  |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| Estimated Project Cost (Rs. in crore) |   | Rs. 104.44 Crores   |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| Green Building Norm Committed         |   | IGBC GOLD   |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| <b>PROJECT SUMMARY</b>                |   |   |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| Sl. No.                               | Description                                     | Total Quantity  | Unit  |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| <b>GENERAL</b>                        |   |   |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| 1.                                    | Plot Area                                       | Existing: 19702<br>After Expansion: 19789.13  | SQMT  |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| 2.                                    | Latitude & Longitude of all Corners of the Site | <table border="1"> <thead> <tr> <th>S. No</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>13° 8'53.51"N</td> <td>80°12'55.20"E</td> </tr> <tr> <td>2.</td> <td>13° 8'54.59"N</td> <td>80°12'55.88"E</td> </tr> <tr> <td>3.</td> <td>13° 8'57.12"N</td> <td>80°12'56.68"E</td> </tr> <tr> <td>4.</td> <td>13° 8'56.84"N</td> <td>80°13'0.82"E</td> </tr> <tr> <td>5.</td> <td>13° 8'53.95"N</td> <td>80°13'0.62"E</td> </tr> <tr> <td>6.</td> <td>13° 8'54.26"N</td> <td>80°12'57.15"E</td> </tr> <tr> <td>7.</td> <td>13° 8'52.55"N</td> <td>80°12'56.45"E</td> </tr> </tbody> </table> | S. No | Latitude | Longitude | 1. | 13° 8'53.51"N | 80°12'55.20"E | 2. | 13° 8'54.59"N | 80°12'55.88"E | 3. | 13° 8'57.12"N | 80°12'56.68"E | 4. | 13° 8'56.84"N | 80°13'0.82"E | 5. | 13° 8'53.95"N | 80°13'0.62"E | 6. | 13° 8'54.26"N | 80°12'57.15"E | 7. | 13° 8'52.55"N | 80°12'56.45"E |  |
| S. No                                 | Latitude  | Longitude   |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| 1.                                    | 13° 8'53.51"N                                   | 80°12'55.20"E   |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| 2.                                    | 13° 8'54.59"N                                   | 80°12'55.88"E   |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| 3.                                    | 13° 8'57.12"N                                   | 80°12'56.68"E   |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| 4.                                    | 13° 8'56.84"N                                   | 80°13'0.82"E  |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| 5.                                    | 13° 8'53.95"N                                   | 80°13'0.62"E  |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| 6.                                    | 13° 8'54.26"N                                   | 80°12'57.15"E   |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| 7.                                    | 13° 8'52.55"N                                   | 80°12'56.45"E   |       |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| 3.                                    | Proposed Built Up Area                          | Existing: 77200.00<br>After Expansion: 86517.54   | SQMT  |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |
| 4.                                    | Total no. of Saleable DU's/Villas               | Existing: 328   | Nos.  |          |           |    |               |               |    |               |               |    |               |               |    |               |              |    |               |              |    |               |               |    |               |               |  |

  
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|    |   |   |     |
|----|---|---|-----|
|    |   | After Expansion: 556  |     |
| 5. | Max Height - (Height of tallest block)                      | Existing: 56.9<br>After Expansion: 56.9   | M   |
| 6. | No. of Building Blocks (Residential + Community facilities) | Existing: 4<br>After Expansion: 4   | No. |
| 7. | Max No. of Floors   | Existing: 18<br>After Expansion: 18   | No. |
| 8. | Expected Population (Residential + Floating)                | Existing: 3596<br>After Expansion: 5020   | No. |
| 9. | Project Activity:   | <p>Existing:</p> <p>MSB Group Development consisting 4 Blocks – Block 1 - (Residential Tower 1 - B+S(pt)/G(pt) + 18Floors, Residential Tower 2 - B+S(pt)/G(pt) + 18 Floors, Residential Tower 3 - B+S(pt)/G(pt) + 18 Floors, Residential Tower 4 - B+S(pt)/G(pt) + 15 Floors with Combined Basement, Stilt floors, 1st floor and 2nd floor consist of 328 Dwelling units, Block 2 - (Kalyanamandapam - B+G+6 floors), Block 3 - (Club House B+ G + 3 floors), Block 4 - (School Building - G + 2 floors).</p> <p>After Expansion:</p> <p>High Rise Residential Cum Commercial Building consisting of 4 Blocks with Extended Lower Basement Floor for Block A &amp; D (Parking &amp; STP) and Upper Basement Floor for A, B &amp; D (Parking, STP &amp; Sumps)</p> <p>L. Block - A (Residence) Stilt +18 Floors With 556 Dwelling Units,</p> |     |

  
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|                           |   |  |      |
|---------------------------|---|--|------|
|                           |   | ii. Block-B (Club House) Ground + 4 Floors<br>(Swimming Pool, Party Hall, Gym, Tuition<br>Centers & Co Working Space).<br>iii. Block - C Club House (Shop) Ground + 1<br>Floor.<br>v. Block - D (Convention Center) Ground + 7<br>Floors |      |
| <b>AREA</b>               |   |  |      |
| 10.                       | Permissible Ground Coverage Area<br>(50%)             | 8,122.64   | SQMT |
| 11.                       | Proposed Ground Coverage Area<br>(31%)                | 5111.91  | SQMT |
| 12.                       | Permissible FSI Area                                  | 95872.38   | SQMT |
| 13.                       | Proposed FSI Area                                     | 64902.07   | SQMT |
| 14.                       | Other Non FSI Areas - including<br>basement area etc. | 21615.47 (638.94 Non-FSI +<br>20976.53 Parking)  | SQMT |
| 15.                       | Proposed Total Built Up Area                          | Existing: 77200<br>After Expansion: 86517.54   | SQMT |
| <b>WATER REQUIREMENT</b>  |   |  |      |
| <b>Construction Phase</b> |   |  |      |
| 16.                       | Water Requirement During<br>Construction Phase        | 20   | KLD  |
| 17.                       | Source for 16 above                                   | Private Water Tanker   |      |
| 18.                       | Mode of Disposal                                      | Septic Tank with Soak Pit.   |      |
| <b>Operation Phase</b>    |   |  |      |
| 19.                       | Total Water Requirement                               | 400  | KLD  |
| 20.                       | Fresh water requirement                               | 245  | KLD  |

  
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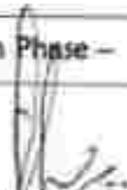
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|   |   |  |                |
|---|---|--|----------------|
| 21.                                     | Treated Water Requirement   | 155  | KLD            |
| 22.                                     | Wastewater Generation   | 368  | KLD            |
| 23.                                     | Proposed Capacity of STP  | 430 KLD (370 KLD – 1 No. & 60 KLD – 1 No.) | KLD            |
| 24.                                     | Treated Water Available for Reuse   | 350  | KLD            |
| 25.                                     | Treated Water Recycled  | 155  | KLD            |
| 26.                                     | Surplus treated water to be discharged in Municipal Sewer with Prior permission, if any | 195  | KLD            |
| <b>WATER RECHARGE</b>                   |   |  |                |
| 27.                                     | Rainwater Harvesting - Recharge Pits  | 20   | Nos.           |
| 28.                                     | Rainwater Harvesting Sump Capacity  | 100  | M <sup>3</sup> |
| <b>PARKING &amp; TRAFFIC MANAGEMENT</b> |   |  |                |
| 29.                                     | Total Parking Required as per Building Bye Laws   | 558 Cars, 290 Two Wheelers.                | ECS            |
| 30.                                     | Proposed Total Parking  | 666 Cars, 290 Two Wheelers.                | ECS            |
| 31.                                     | Parking in Basements  | 452 Cars, 170 Two Wheelers.                | ECS            |
| 32.                                     | Width of Adjacent Public Road   | 24 m                                       |                |
| 33.                                     | Number of Entry and Exit provided on approach road                                      | 2  | Nos.           |
| <b>GREEN AREA</b>                       |   |  |                |
| 34.                                     | Proposed Green Area (Minimum 15.0% of plot area)  | 2568.54                                    | SQMT           |
|   | Total area  | 19789.13                                   | SQMT           |
|   | Existing trees on plot  | Nil  |                |
|   | Number of trees to be planted   | 400  | Nos.           |

|                               |  |  |        |
|-------------------------------|--|--|--------|
|                               | Number of trees to be transplanted/cut                                     | Nil  |        |
| <b>SOLID WASTE MANAGEMENT</b> |  |  |        |
| 35.                           | Total Solid Waste Generation   | 2.024  | TPD    |
| 36.                           | Organic waste  | 0.81   | TPD    |
| 37.                           | Mode of Treatment & Disposal   | Will be treated in Organic Waste Converter and used as manure for gardening.           | TPD    |
| 38.                           | Quantity of Sludge Generated from STP & Disposal                           | 15 kg/day – will be used as manure for green belt.                                     | KG/DAY |
| <b>POWER REQUIREMENT</b>      |  |  |        |
| 39.                           | Total Power Requirement  | Existing : 4000<br>After Expansion: 5717   | KVA    |
| 40.                           | DG set backup  | 1400 KVA   | KVA    |
| 41.                           | DG Sets:<br>No. and capacity of the DG sets:<br><br>Fuel and its Quantity: | 1 No. -500 KVA, 2 Nos. – 400 KVA,<br>1No. – 100 KVA<br><br>High Speed Diesel & 0.8 TPA | Nos.   |
| 42.                           | Solar Panels – Roof Coverage   | 50   | %      |
| <b>POPULATION</b>             |  |  |        |
| 43.                           | Residential  | 2550   |        |
| 44.                           | Convention Center  | 2190   |        |
| 45.                           | Total Visitors   | 255  |        |
| 46.                           | Maintenance Staff  | 25   |        |
| 47.                           | Total Population   | 5020   |        |
| <b>EMP &amp; CER DETAILS</b>  |  |  |        |
| 48.                           | EMP Cost   | During Construction Phase –  |        |

  
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|     |                     |  |
|-----|---------------------|--|
|     |                     | Capital Cost – 10.85 Lakhs.<br>Recurring Cost – 3.7 Lakhs per Year.<br>During Operation Phase –<br>Capital Cost – 175 Lakhs.<br>Recurring Cost – 33.88 Lakhs per Year. |
| 49. | CER                 | 100 Lakhs  |
| 50. | SEAC Recommendation | Recommended  |
| 51. | Standard Conditions | Annexure II  |
| 52. | Specific Conditions | Stipulated below   |

#### RECOMMENDATION OF THE COMMITTEE

The Committee discussed the matter and recommended the proposal for grant of environmental clearance subject to the standard conditions as per the **Annexure II** of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

#### Additional Conditions:

1. The construction shall comply with Green Building norms and shall get minimum IGBC Gold rating.
2. STP & ETP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
3. The project proponent shall provide entry and exit points for the OSR area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.

4. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
5. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
6. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
7. The project proponent should develop green belt in the project area as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
8. Project proponent should invest the CSR/CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
9. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the Regional office MoEF&CC/Director of Environment and other concerning authority regularly.
10. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP/ETP for different purposes and also provide the monitoring mechanism for the same. STP/ETP treated water not to be discharged outside the premises without the permission of the concerned authority.
11. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.
12. The PP shall explore replacing DG sets with gas powered generators.
13. The PP shall strive to achieve Net Zero waste.
14. The PP shall implement the necessary pollution control technologies.
15. The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

  
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16. Risk and Disaster Management Plan along with the mitigation measures should be prepared and implemented.
17. A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. EMC head shall report directly to Head of Organization/ Managing Director/CEO as per company hierarchy.
18. Ambient air quality monitoring (AAQM) stations shall be set up as per statutory requirement. The locations of ambient air quality monitoring stations shall be decided in consultation with the Tamil Nadu Pollution Control Board and it shall be ensured that maximum numbers of stations to be installed in the up wind direction and same shall be connected to CARE AIR centre in TNPCB for online monitoring.
19. PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.
20. Occupational Health Centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
21. The Proponent shall furnish an undertaking that they will abide by the conditions by the conditions / recommendations mentioned in the EMP report furnished by them.
22. As agreed by the project proponent, the CER cost is **Rs.100 lakhs** and the amount shall be spent for the following activities as committed within a period of **1 year** from the date of issue of EC.

  
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| S. No                        | CER Activity  | Capital cost Allocation (in Crores ) |
|------------------------------|---|--------------------------------------|
|                              | Improvement of school Infrastructure, sanitation facility, library, Drinking water treatment plant, solar lighting & smart class (LED Projector with computer), furniture, development of sports facilities, Greenbelt development, additional classrooms for schools mentioned below:<br>1. Kadirvedu Government High School – 1.37 km, W<br>2. Government Higher Secondary School, Madhavaram – 1.69 km, NE | 0.5                                  |
|                              | Environmental conservation measures to point Calimere – 'B' Block   | 0.5                                  |
| <b>Total Cost Allocation</b> |   | <b>1 Crore</b>                       |

Agenda No. 495 - 14

File No.3162/2024

Proposed Expansion of Existing Information Technology Park at S.F. Nos. 240 (Part), 248 (Part) & 249 (Part) of SIPCOT Information Technology Park, Siruseri Village, Thiruporur Taluk, Kancheepuram District, Tamil Nadu by M/s. Hexaware Technologies Limited – Request to release Bank Guarantee – Reg.

The proposal was placed in the 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. EC under violation category was issued to the project proponent, M/s. Hexaware Technologies Limited vide Lr.No.SEIAA-TN/F.No.3162/EC:5422/8(b)/5422/2022 dated.31.10.2022, for the Proposed Expansion of Existing Information Technology Park at S.F. Nos. 240 (Part), 248 (Part) & 249 (Part) of SIPCOT Information Technology Park, Siruseri Village, Thiruporur Taluk, Kancheepuram District, Tamil Nadu.
2. The project/activity was covered under Category "B" of Item 8(a) "Building & Construction Projects" of the Schedule to the EIA Notification, 2006.

  
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3. The violation EC was issued after the submission of Rs.12.20 Lakhs in the form of Bank Guarantee to TNPCB by the PP for carrying out the activities prescribed under Ecological Damage Remediation, Natural Resource Augmentation & Community Resource Augmentation.
4. Now, the proponent has submitted a request to recommend the release the Bank Guarantee submitted to TNPCB stating that he has carried out the activities prescribed under Ecological Damage Remediation, Natural Resource Augmentation & Community Resource Augmentation as per EC dated.31.10.2022.

The Committee, after detailed deliberations, decided to obtain the following from the project proponent to consider his/her request:

- 1) The PP shall furnish Certified Compliance Report from Regional Office of MoEF&CC as per MoEF&CC Notification S.O.804(E) dated.14.03.2017.

On receipt of the same, further deliberations will be done.

**Agenda No: 495-15**

**File No: 6723/2019**

**Environmental Clearance under Violation Category issued to Thiru. Y. Pondural for the construction of Commercial Building Complex without obtaining prior Environmental Clearance at SF No. 31, 32, 34/1, 35, 37 in Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu – Representation from the PP for refund of Environment Compensation**

**Environment clearance under Violation Category as per MoEF&CC Notifications dated 14.03.2017 & 08.03.2018 was issued to Thiru. Y. Pondural for the construction of Commercial Building complex without obtaining prior Environmental Clearance at SF No. 31, 32, 34/1, 35, 37 in Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu vide T.O Lr.No. SEIAA-TN/ F.6723/EC/B(a)/879/2022 dated 23.12.2022 on compliance of the following conditions and submission of acknowledgement for the remittance:**

1. *The amount prescribed for Ecological remediation (Rs.74.13Lakhs), natural resource augmentation (Rs.29.65 lakhs) & community resource augmentation (Rs.44.48 Lakhs), totaling Rs. 148.25 Lakhs. Hence the SEAC*

  
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*decided to direct the project proponent to remit the amount of Rs. 148.25 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.*

- 2. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of six months. If not, the bank guarantee will be forfeited to TNPCB without further notice.*
- 3. The amount committed by the Project proponent for CER (Rs. 148.25 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.*

It is pertinent to note that the Principal Bench of NGT, New Delhi via order dated 7.07.2015 in OA.No.37 of 2015 directed,

*"The project proponent to pay 5% of Project cost (Rs.7.4125 Crores) as Environmental Compensation for restoration & restitution of the Environment and ecology as well as towards their liability arising from impacts of the illegal and unauthorized constructions carried out by them. They shall deposit this amount at the first instance, which shall be subject to further adjustment."*

As directed by the Hon'ble Court, the PP has remitted 5% of Project cost (Rs.7.4125 Crores) as Environmental Compensation to TNPCB.

Now the PP vide letter dated 31.07.2024 has stated the following, among other things:

*In compliance to the Hon'ble National Green Tribunal's order, an amount of Rs. 7,41,25,000/- was already deposited. That apart, as assessed by SEAC, the Ecological remediation charges (Rs.74.13Lakhs), natural resource augmentation charges (Rs.29.65 lakhs) & community resource augmentation charges (Rs.44.48 Lakhs), totalling Rs. 148.25 Lakhs, for the Ecological damage incurred due to non-obtainment of Prior Environmental clearance, was directed upon me to be spent and in addition to that a sum of*

  
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*Rs.1,48,25,000/- was directed to be paid to GCC as CER. Hence, I have done the same and the same sums up to Rs. 3,24,17,000/- + Rs.1,50,00,000/- = Rs. 4,74,17,000/-. It shall be noted that the amount deposited by me, at first instance, is much higher than what was assessed by SEAC. As such I am entitled to refund of the excess amount deposited.*

*I therefore request your good self to refund the compensation amount of Rs. 7,41,25,000/-, which is paid to the Tamil Nadu Pollution Control Board, as the final penalty amount had been already been paid after the assessment by SEAC.*

Hence the subject was taken for discussion in this 496<sup>th</sup> meeting of the SEAC held on 06.09.2024. The SEAC discussed in length on the above request made by the PP and decided that the PP shall approach Hon'ble Tribunal and seek relief in this matter.

**Agenda No: 495-16**

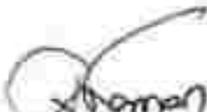
**(File No: 9591/2022)**

**Proposed Expansion of Steel Rolling Mill & inclusion of Steel Melting Shop in the existing Steel Rolling Mill at S. F. No. 4/2B5, 4/2B6, 5/1A, 5/2, 5/3, 5/4, 7/1, 7/2, 29/1A1A, 29/1A3, 29/1A2A & 29/2 of Sannadupudukudi village, Kayathar Taluk, Thoothukkudi District, Tamil Nadu by M/s. Aiswaryam Steels Private Limited - For Terms of Reference Surrender. (SIA/TN/IND1/407089/2022, Dated: 29.11.2022)**

Earlier The proposal was placed in the 346<sup>th</sup> SEAC meeting held on 12.01.2023. The project proponent has given a detailed presentation. The details of the project furnished by the proponent are given in the website ([parivesh.nic.in](http://parivesh.nic.in)).

**The SEAC noted the following:**

1. The Project Proponent, M/s. Aiswaryam Steels Private Limited has applied for Terms of Reference for the Proposed Expansion of Steel Rolling Mill & inclusion of Steel Melting Shop in the existing Steel Rolling Mill at S. F. No. 4/2B5, 4/2B6, 5/1A, 5/2, 5/3, 5/4, 7/1, 7/2, 29/1A1A, 29/1A3, 29/1A2A & 29/2 of Sannadupudukudi village, Kayathar Taluk, Thoothukkudi District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 3(a) "Metallurgical Industries (Ferrous & Non-Ferrous)" of the Schedule to the EIA Notification, 2006.

  
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Based on the presentation made by the proponent and the documents furnished, the SEAC decided to prescribe TOR for the preparation of Detailed EIA report along with Public Hearing. The Detailed EIA shall include standard ToR along with the following additional ToR.

Subsequently the proposal was placed in the 591<sup>st</sup> Authority meeting held on 10.02.2023. The authority noted that this proposal was placed for appraisal in this 346<sup>th</sup> meeting of SEAC held on 12.01.2023. After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant Terms of Reference (ToR) along with Public Hearing for preparation of detailed EIA report subject to the conditions as recommended by SEAC & normal conditions.

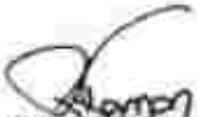
- I. In view of the above ToR issued Vide - Letter No.SEIAA-TN/F.No.9591/2022/ 3(a)/ToR- 1340/2023 Dated:10.02.2023.

Now the proposal was placed in the 495<sup>th</sup> meeting of SEAC held on 06.09.2024.

- I. Now, the project proponent M/s. Aiswaryam Steels Private Limited vide letter dated 18.06.2024 has requested for surrender of ToR obtained vide Letter No.SEIAA-TN/F.No.9591/2022/ 3(a)/ToR- 1340/2023 Dated:10.02.2023 and exemption from obtaining Environmental Clearance. The PP decided to surrender ToR stating as follows:

*"We have submitted a Terms of Reference (ToR) proposal vide SIA/TN/IND1/407089/2022. Dated: 29.11.2022 for the Proposed expansion of Steel Rolling Mill & inclusion of steel Melting shop in the Steel Rolling Mill at the above said location towards manufacturing of Ms Billets – 1,68,000 TPA, Steel Rods & Structural Components – 93,000 TPA & Strip Coils – 72,000 TPA. This expansion was submitted considering our future expansion for next 10- 15 years. Subsequently SEIAA has granted Terms of Reference (ToR) approval for the said proposal.*

*Meanwhile, MoEF&CC have published an amendment to the EIA Notification which states "Secondary Metallurgical Processing industry with process involving melting (Gas/Electricity based Furnaces) of Non-toxic more than 60,000 TPA (0.06 MTPA) up to 1,20,000 TPA (0.12 MTPA) shall be appraised*

  
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*under B2 category wherein Public hearing & EIA study is not required for Obtaining Environmental Clearance.*

*Therefore, Considering the Time & Financial Constraints, we would like to surrender the ToR issued for our expansion proposal and planning to submit a new proposal seeking EC on expansion of Steel Rolling Mill & Steel Melting shop in the above said location towards manufacturing of MS Billets & Steel Rods/Structural Components less than 1,20,000 TPA capacity”.*

2. The SEAC noted that as per MoEF&CC Notification S.O. 2215(E) dated 07.06.2024, Note (iii) of Column (4), Part (ii) states that..

(ii) Processes involving melting of nontoxic metals,

| Fuel in the furnace       | Category B2                | Category B1 |
|---------------------------|----------------------------|-------------|
| 1.Solid or liquid fuel    | ≥ 0.03 MTPA to < 0.06 MTPA | ≥ 0.06 MTPA |
| 2.Gas fuel or electricity | ≥ 0.06 MTPA to < 0.12 MTPA | ≥ 0.12 MTPA |

The SEAC noted that Secondary Metallurgical Processing Industry with process involving melting (Gas/Electricity based Furnaces) of Non-toxic more than 60,000 TPA (0.06 MTPA) up to 1,20,000 TPA (0.12 MTPA)” falls under B2 Category wherein Public hearing & EIA study is not required for Obtaining Environmental Clearance.

3. As presented by the PP during presentation

| S No | Product    | Existing /CTE Obtained (Feb.2022) | EC Expansion Sought (Nov. 2022) | Revision proposed – (After EC Exemption given under MoEF&CC Notification (June 2024)) |
|------|------------|-----------------------------------|---------------------------------|---|
| 1.   | MS Billets | -                                 | 1,68,000 TPA                    | 57,500 TPA  |

  
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|    |   |               |               |            |
|----|---|---------------|---------------|------------|
| 2. | Steel Rods<br>& Structural<br>Component | 15,000<br>TPA | 93,000<br>TPA | 57,500 TPA |
| 3. | MS<br>Sheets/Strip<br>Coil              | 9,000 TPA     | 72,000<br>TPA |            |

In view of the above, the SEAC confirmed that based on the facts submitted by the PP, the proposal is exempted from obtaining Environmental Clearance as per the aforementioned MoEF&CC Notification and decided to recommend to SEIAA to accept the proponent's request for withdrawal and surrender of the earlier issued ToR dated: 10.02.2023 as per the provisions in the EIA Notification, 2006 as amended and the proposal may be closed and recorded in accordance with the law.

**Agenda No: 495 - 17**

**(File No: 10206/2023)**

**Proposed Expansion of Steel Melting Shop & Rolling Mill located at S.No. 329/2, 3, 4, 5, 7 of Vellalagundam Village, Vazhappadi Taluk, Salem District by M/s. Sree Jayamurugan Alloys Private Limited - For Terms of Reference. (SIA/TN/MIN/435680/2023, Dated: 10.07.2023)**

Earlier the proposal was placed for appraisal in this 406<sup>th</sup> SEAC meeting held on 01.09.2023. The details of the project furnished by the proponent are given in the website parivesh.nic.in).

**The SEAC noted the following:**

1. The project proponent, M/s. Sree Jayamurugan Alloys Private Limited has applied for Terms of Reference for the Proposed Expansion of Steel Melting Shop & Rolling Mill located at S. No, 329/2, 3, 4, 5, 7 of Vellalagundam Village, Vazhappadi Taluk, Salem District, Tamil Nadu.
2. The project/activity is covered under Schedule 3(a), Metallurgical Industries (Ferrous & Non-Ferrous) of the Schedule to the EIA Notification, 2006.
3. The proponent had obtained CTO from TNPCB vide consent order no.

  
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2204244865565 under Air Act and Consent Order No. 2204144865565 under Water Act Dated: 12.07.2022 for the Manufacturing of 28080 TPA of MS Billets/MS Products as Sections, Squares, Angles, Rounds, TMT Rods with an Induction furnace with panel board capacity 4450 KW and melting capacity of 28800 TPA with validity up to 31.03.2023.

4. Earlier the proposal was placed in 406<sup>th</sup> SEAC meeting held on 01.09.2023. The Committee decided to defer the proposal and take up for discussion in the ensuing meeting.

During the meeting, the Committee noted the following provisions from MoEF&CC's Notifications & O.Ms:

**I. Notification issued by MoEF&CC from time to time**

1. As per EIA Notification 2006 S.O. 1533 (E) Dated: 14.09.2006, under 3(a) in the schedule.

| (1)  | (2)  | (3)   | (4)   | (5)  |
|------|--|---|---|--|
| 3(a) | Metallurgical industries (ferrous & non ferrous) | a) Primary metallurgical industry<br>All projects<br>b) Sponge iron manufacturing $\geq 200$ TPD<br>c) Secondary metallurgical processing industry<br>All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum | Sponge iron manufacturing < 200 TPD<br>Secondary metallurgical processing industry<br>i.) All toxic and heavy metal producing units < 20,000 tonnes/annum<br>ii.) All other non-toxic secondary | General condition shall apply for Sponge iron manufacturing. |

  
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|  |  |  |  |  |
|--|--|--|--|--|
|  |  |  | metallurgical<br>processing<br>industries<br><br>>5000<br>tonnes/annum |  |
|--|--|--|--|--|

2. As per Notification S.O. 3067 (E) Dated: 01.12.2009, under sub para (iv) of Para V

(iv) against item 3(a), in column (5), for the entries, the following entries shall be substituted, namely: \_

\*General condition shall apply.

Note:

(i) The recycling industries units registered under the HSM Rules, are exempted.

(ii) In case of secondary, metallurgical processing industrial units, those projects involving operation of furnaces only, such as induction and electric arc furnace, submerged arc-furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance.

(iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted.

3. As per the MoEF&CC Notification S.O. 3250 (E) Dated: 20.07.2022,

*"All the standalone re-rolling units or cold rolling units, which are in existence and in operation as on the date of this notification, with valid Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned state pollution control board or the union territory pollution control committee, as the case may be, shall apply online for grant of Terms of Reference as per item 3(a) of the said notification and shall be exempted from the requirement of public consultation:*

*Provided that the application for the grant of ToR shall be made within a period of one year from the date of this notification."*

## II. Observations of SEAC

- As per EIA Notification 2006 S.O. 1533 (E) Dated: 14.09.2006, All other non

  
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-toxic secondary metallurgical processing industries >5000 tonnes/annum would require environmental clearance.

- **As per Notification S.O. 3067 (E) Dated: 01.12.2009**, Metallurgical processing Industrial units, those projects involving operation of **furnaces only**, such as Induction and electric arc furnace, submerged arc-furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance.
- The unit was established in the year 2010 & the details of capacity & CTO are as follows:

| UNIT                     | Date of Establishment | Capacity                                     | Date of CTO | Expansion |
|--------------------------|-----------------------|--|-------------|-----------|
| Melting Unit             | 19.11.2010            | Ingots -<br>21600 TPA                        | 27.08.2012  | Nil       |
| Addition of Rolling Unit | 03.01.2019            | Ingots -<br>28080 TPA<br>Rods -<br>28080 TPA | 12.07.2022  | Nil       |

- The unit was in operation with the valid consent orders obtained from the TNPCB for the Manufacturing of MS Billets/MS Products as Sections, Squares, Angles, Rounds, TMT Rods of production quantity of 28080 Tons/Annum with M. S. Billets as an intermediate product.
- The proposed activity involves manufacturing of MS billets/ingots which is captive to the rolling unit and produces steel products viz Sections, Squares, Angles, Rounds, TMT Rods which requires EC as per EIA Notification, 2006.
- MoEF&CC Notification S.O. 3250 (E) Dated: 20.07.2022 provides time relaxation only to existing standalone steel re-rolling units. But the current proposal involves manufacturing of billets/ingots which is captive to the rolling unit and produces steel products viz Sections, Squares, Angles, Rounds, TMT Rods.

**As per EIA Notification 2006 S.O. 1533 (E) Dated: 14.09.2006**, All other non-toxic secondary metallurgical processing industries >5000 tonnes/annum

would require environmental clearance since 2006.

Hence the SEAC is of the opinion that the project activity falls under violation category as the PP had failed to apply and obtain prior EC as per EIA Notification 2006 for operating the industry which houses both steel melting plant and steel rolling plant within the same premises.

Therefore, based on the above facts, SEAC decided to grant **Terms of Reference under violation category along with Public Hearing** to the proposal, subject to the following TORs, in addition to the standard terms of reference for EIA study and details issued by the MOEF & CC (Annexure III) to be included in the EIA/EMP report along with assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter by the accredited consultants. **Terms of Reference issued are subject to the outcome of the final orders of the Hon'ble High Court of Madras in the matter of W.P.(MD) No. 11757 of 2021.**

Subsequently the proposal was placed in the 658<sup>th</sup> Authority meeting held on 26.09.2023 & 27.09.2023. The authority noted that this proposal was placed for appraisal in this 346<sup>th</sup> meeting of SEAC held on 12.01.2023. SEAC decided to grant **Terms of Reference under violation category along with Public Hearing** to the proposal, subject to the following TORs, in addition to the standard terms of reference for EIA study and details issued by the MOEF & CC (Annexure III) to be included in the EIA/EMP report along with assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter by the accredited consultants. **Terms of Reference issued are subject to the outcome of the final orders of the Hon'ble High Court of Madras in the matter of W.P.(MD) No. 11757 of 2021.**

After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant **Terms of Reference (ToR) under violation category along with Public Hearing** for undertaking EIA study followed by the EMP report along with assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter by the accredited

  
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consultants subject to the conditions as recommended by SEAC & normal/standard conditions stipulated by MoEF&CC in addition to the following conditions:

In view of the above ToR issued vide - Letter No.SEIAA-TN/F.No.10206/SEAC/3(a)/ToR- 1576/2023 Dated:27.09.2023.

Now the proposal was placed in the 495<sup>th</sup> meeting of SEAC held on 06.09.2024.

1. Now, the project proponent M/s. Sree Jayamurugan Alloys Private Limited vide letter dated 09.07.2024 has requested for surrender of ToR obtained vide Letter No.SEIAA-TN/F.No.10206/SEAC/ 3(a)/ToR- 1576/2023 Dated:27.09.2023 and exemption from obtaining Environmental Clearance. The PP decided to surrender ToR stating as follows:

*"We have submitted a Terms of Reference (ToR) proposal vide SIA/TN/INDI/435680/2023, Dated: 10.07.2023 for the Proposed expansion of Steel Rolling Mill & inclusion of steel Melting shop in the Steel Rolling Mill at the above said location towards manufacturing of Ms Billets – 1,30,000 TPA, Steel Rods & Structural Components – 1,25,000 TPA. This expansion was submitted considering our future expansion for next 10- 15 years. Subsequently SEIAA has granted Terms of Reference (ToR) under violation category approval for the said proposal.*

*Meanwhile, MoEF&CC have published an amendment to the EIA Notification which states "Secondary Metallurgical Processing industry with process involving melting (Gas/Electricity based Furnaces) of Non-toxic more than 60,000 TPA (0.06 MTPA) upto 1,20,000 TPA (0.12 MTPA) shall be appraised under B2 category wherein Public hearing & EIA study is not required for Obtaining Environmental Clearance.*

*Therefore, Considering the Time & Financial Constraints, we would like to surrender the ToR issued"*

2. The SEAC noted that as per MoEF&CC Notification S.O. 2215(E) dated 07.06.2024, Note (iii) of Column (4), Part (II) states that.,

(ii) Processes involving melting of nontoxic metals,

|                     |             |             |
|---------------------|-------------|-------------|
| Fuel in the furnace | Category B2 | Category B1 |
|---------------------|-------------|-------------|

  
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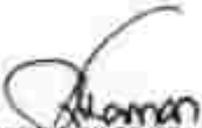
|                            |                               |             |
|----------------------------|-------------------------------|-------------|
| 1. Solid or liquid fuel    | ≥ 0.03 MTPA to<br>< 0.06 MTPA | ≥ 0.06 MTPA |
| 2. Gas fuel or electricity | ≥ 0.06 MTPA to<br>< 0.12 MTPA | ≥ 0.12 MTPA |

The SEAC noted that Secondary Metallurgical Processing industry with process involving melting (Gas/Electricity based Furnaces) of Non-toxic more than 60,000 TPA (0.06 MTPA) up to 1,20,000 TPA (0.12 MTPA)" falls under B2 Category wherein Public hearing & EIA study is not required for Obtaining Environmental Clearance.

3. As presented by the PP during presentation

| S No | Product   | Existing /CTE Obtained (July 2022) | EC Expansion Sought (July 2023) | Revision proposed - (After EC Exemption given under MoEF&CC Notification (June 2024)) |
|------|---|------------------------------------|---------------------------------|---|
| 1.   | MS Billets  | 28,080 TPA                         | 1,30,000 TPA                    | 57,500 TPA  |
| 2.   | MS Products as Sections, Squares, Angles, Rounds, TMT Rods. | 28,080 TPA                         | 1,25,000 TPA                    | 57,500 TPA  |

In view of the above, the SEAC confirmed that based on the facts submitted by the PP, the proposal is exempted from obtaining Environmental Clearance as per the aforementioned MoEF&CC Notification and decided to recommend to SEIAA to accept the proponent's request for withdrawal and surrender of the earlier issued ToR dated: ~~10-02-2023~~ <sup>27.09.2023</sup> as per the provisions in the EIA Notification, 2006 as amended and the proposal may be closed and recorded in accordance with the law.

  
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**Agenda No. 495-18**

**(File No: 9176/2022)**

Proposed expansion of grey and ductile iron castings manufacturing at S.F Nos. 256 Part, 270 Part of Pappankuppam Village, Gummidipoondi Taluk, Tiruvallur District, Tamil Nadu by M/s Danblock Brakes India Pvt Ltd - For Environmental Clearance. (SIA/TN/IND1/435843/2023, Dated:12.07.2023)

Earlier the proposal was placed in 410<sup>th</sup> meeting of SEAC held on 22.09.2023. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

**The SEAC noted the following**

1. The project proponent M/s Danblock Brakes India Pvt Ltd has applied for Environmental Clearance for the proposed expansion of grey and ductile iron castings manufacturing at S.F Nos. 256 Part, 270 Part, Pappankuppam Village, Gummidipoondi Taluk, Tiruvallur District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 3(a) "Metallurgical Industries" of the Schedule to the EIA Notification, 2006.
3. ToR Issued vide - Letter No. SEIAA-TN/F.No.9176/SEAC/(3a)/ToR 1252/2022 dated 07.09.2022.
4. Public hearing conducted on 09.05.2023.
5. The existing unit is manufacturing Grey and Ductile Iron Casting in their plant spread over 15.54 Acres.
6. The unit is proposed to expand the manufacturing of Grey and Ductile Iron Casting from the existing quantity of 25,000 TPA to 95,000 TPA.

Based on the presentation and details furnished by the project proponent, **SEAC decided to defer and call for additional particulars as follows.**

1. As per MoEF&CC Office memorandum vide FC-11/119/2020-FC Dated: 17.05.2022, the proposed site attracts NBWL clearance as per the provisions contained in para 5 of the above-mentioned OM. Hence, the proponent shall submit NBWL Clearance as stated in the ToR issued earlier.
2. The PP shall conduct energy audit of the existing facility through an accredited BEE consultant and submit the report along with the action taken report on the

  
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- recommendations made by the consultant.
3. The PP shall furnish point wise ToR compliance.
  4. The PP furnish an action plan for either produce 50% of its energy consumption or buy green energy from TNEB or combination of both.
  5. The PP shall furnish protective measures to arrest fugitive emission.
  6. The PP shall complete all plantation and shall furnish photographs and video proof in this regard.
  7. The PP furnish an action plan for adopting ITI in Gummidipoondi to improve its software and hardware infrastructure.
  8. PP shall identify local youth in that area and impart skill training and also discuss with local panchayat and furnish an action plan to meet its commitment, with reference to points raised in public hearing.
  9. The PP shall furnish RoA of STP/ETP.

Hence, the proponent is advised to submit the additional documents/ information as sought above within a period of 30 days failing which your proposal will automatically get delisted from the PARIVESH portal.

Now the proposal was placed in the 495<sup>th</sup> meeting of SEAC held on 06.09.2024.

The SEAC noted that The PP has made representation vide letter dated 11.07.2024. The PP has requested to guide the further process of Environmental Clearance and stating as follows, "Based on the MoEF&CC Office Memorandum fuel in the furnace gas fuel or electricity B2 Category is > 0.06 MTPA to < 0.12 MTPA and B1 category is >0.12 mtpa. Since our EC Expansion capacity is 95,000 TPA and using electricity fuel, Hence kindly consider our request and guide the further process of our Environmental Clearance".

Based on the presentation and details furnished by the project proponent, The SEAC noted that the PP has proposed for EC Expansion capacity of 95,000 TPA by using electricity fuel.

The SEAC noted that as per MoEF&CC Notification S.O. 2215(E) dated 07.06.2024, Note (iii) of Column (4) & (5) states that...

  
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*"Secondary Metallurgical Processing Industry with process involving melting (Gas/Electricity based Furnaces) of Non toxic more than 60,000 TPA (0.06 MTPA) upto 1,20,000 TPA (0.12 MTPA)"*

*"(iii). The Standalone rolling or re-rolling or extrusion or piercing or forging or drawing units not involving any type of melting or pickling are exempted" shall be appraised under B2 category wherein Public hearing & EIA study is not required for Obtaining Environmental Clearance."*

However, As per MoEF&CC Office memorandum vide FC-11/119/2020-FC Dated: 17.05.2022, the proposed site attracts NBWL clearance as per the provisions contained in para 5 of the above-mentioned OM. Hence, the proponent shall submit NBWL Clearance earlier.

Hence, the proponent is advised to submit the additional documents/ information as sought in 410<sup>th</sup> meeting of SEAC held on 22.09.2023 above within a period of 30 days failing which your proposal will automatically get delisted from the PARIVESH portal.

Agenda No: 495-19

(File No: 10007/2023)

Proposed Expansion of Existing Foundry Unit at S.F. Nos. 51/1A, 51/1B, 53/1A, 53/2, 58/1, 58/2, 59/2A, 59/2B, 60, 61/2, 57/1A, 54, 55/3 of Oorattukuppai Village, Madukkarai Taluk, Coimbatore District, Tamil Nadu by M/s. Bradken India Private Limited - For surrender & withdrawal of Terms of Reference issued earlier.

(SIA/TN/IND1/424697/2023, Dated: 06.04.2023)

The proposal was placed in this 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. Earlier, the project proponent M/s. Bradken India Private Limited has obtained Terms of Reference along with Public Hearing vide Lr No. SEIAA-TN/ F.No.10007/SEAC/3(a)/ToR-1492/2023 dated: 22.06.2023 for the Proposed Expansion of Existing Foundry Unit at S.F. Nos. 51/1A, 51/1B, 53/1A, 53/2, 58/1, 58/2, 59/2A, 59/2B, 60, 61/2, 57/1A, 54, 55/3 of Oorattukuppai Village, Madukkarai Taluk, Coimbatore District, Tamil Nadu under Category "B1" and

  
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Schedule Sl. No. 3(a) – “Metallurgical Industries (Ferrous & Non-Ferrous)” of EIA Notification, 2006.

2. Now, the project proponent M/s. Bradken India Private Limited vide letter dated 12.07.2024 & 08.08.2024 has requested for surrender of ToR obtained vide Lr No. SEIAA-TN/F.No.10007/SEAC/3(a)/ToR-1492/2023 dated: 22.06.2023. The PP decided to surrender ToR stating as follows:

*“Based on MoEF&CC Notification S.O. 2215(E) dated 07.06.2024, we plan to surrender the ToR issued as the said expansion proposal was considered for future prospects.*

*We don't have the plan of expansion to 80,000 TPA, we request to accept the surrender of ToR and acknowledge the same.*

*We also commit that if we propose to expand our plant more than 60,000 TPA, we will apply for EC freshly with a new proposal.”*

3. The subject was placed in the 748<sup>th</sup> Authority meeting held on 13.08.2024. After detailed discussions, the authority decided to forward the PP's request for surrender of ToR issued earlier to SEAC for remarks and recommendations.

During the meeting, the PP requested for withdrawal and surrender of ToR obtained vide Lr No. SEIAA-TN/F.No.10007/SEAC/3(a)/ToR-1492/2023 dated: 22.06.2023 considering the increased threshold limits & current market conditions and to get consent for Phase I expansion alone i.e. full utilization of existing plant with following capacity.

| Production Capacity           | CTO Obtained | EC Expansion Sought (April 2023) | Revision proposed - (After EC Exemption given under MOEF&CC Notification dt. 7 <sup>th</sup> June 2024) |
|-------------------------------|--------------|----------------------------------|---|
| 1. Ferrous Castings (Melting) | 29,700 TPA   | 80,000 TPA                       | 54,000 TPA  |
| 2. Composite Mill Liners      | 27,000 TPA   | 50,000 TPA                       | 27,000 TPA  |

  
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The SEAC noted that as per MoEF&CC Notification S.O. 2215(E) dated 07.06.2024, Secondary metallurgical industry (ii) of Column (4) states that...

*"Processes involving melting of nontoxic metals"*

| <i>Fuel in the furnace</i>        | <i>Category B2</i>                                       | <i>Category B1</i> |
|-----------------------------------|--|--------------------|
| <i>1. Solid or liquid fuel</i>    | <i>≥ 0.03 MTPA</i><br><i>to</i><br><i>&lt; 0.06 MTPA</i> | <i>≥ 0.06 MTPA</i> |
| <i>2. Gas fuel or electricity</i> | <i>≥ 0.06 MTPA</i><br><i>to</i><br><i>&lt; 0.12 MTPA</i> | <i>≥ 0.12 MTPA</i> |

In view of the above, the SEAC confirmed that based on the facts submitted by the PP, the proposal is exempted from obtaining Environmental Clearance as per the aforementioned MoEF&CC Notification and decided to recommend to SEIAA to accept the proponent's request for withdrawal and surrender of the earlier issued ToR dated: 10.02.2023 as per the provisions in the EIA Notification, 2006 as amended and the proposal may be closed and recorded in accordance with the law.

Agenda No. 495 - 20

File No: 11204/2024

Proposed Ordinary Earth Quarry lease over an extent of 1.66.75 Ha of Government Land at S. F. No: 114 (Part), Gunamangalam Village, Ulundurpet Taluk, Kallakurichi District, Tamil Nadu by M/s. AFJ Associates – For Environment Clearance.

(SIA/TN/MIN/493600/2024 dt 22/08/2024)

The proposal was placed in this 495th meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in). The project proponent made a detailed presentation.

The SEAC noted the following:

1. The project proponent, M/s. AFJ Associates has applied seeking Environmental Clearance for the proposed Ordinary Earth Quarry lease over an extent of 1.66.75 Ha of Government Land at S. F. No: 114 (Part), Gunamangalam Village, Ulundurpet Taluk, Kallakurichi District, Tamil Nadu.

  
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2. The project/activity is covered under category "B2" of Item 1 (a) "Mining of Minerals Projects" of the schedule to the EIA Notification, 2006, as amended.
3. Soil analysis report dated 08.08.2024.

| File No.                                | 11204<br>SIA/TN/MIN/493600/2024   | Category | B2<br>1(a)   |
|---|---|----------|--|
| <b>Salient Features of the Proposal</b> |   |          |  |
| 1.                                      | Name of the Owner/Firm  | :        | M/s. AFJ Associates  |
| 2.                                      | Type of quarrying (Ordinary/<br>Rough Stone/ Sand/ Granite/<br>Limestone) | :        | Ordinary Earth   |
| 3.                                      | S.F Nos. of the quarry site   | :        | 114 (Part)   |
| 4.                                      | Village in which situated   | :        | Gunamahalam  |
| 5.                                      | Taluk in which situated   | :        | Ulundurpet   |
| 6.                                      | District in which situated  | :        | Kallakurichi   |
| 7.                                      | Extent of quarry (in ha.)   | :        | 1.66,75Hectares (Out of<br>11.14.0Hectares)                          |
| 8.                                      | Latitude & Longitude of all<br>corners of the quarry site                 | :        | 11°41'14.71"N to 11°41'27.38"N<br>79°14'36.95"E to 79°14'39.82"E     |
| 9.                                      | Topo Sheet No.  | :        | 58 - M/02  |
| 10.                                     | Type of mining  | :        | Opencast Semi Mechanized Mining                                      |
| 11.                                     | Details of Environmental<br>Setting                                       | :        | Pandur R.F-1.97km - NE<br>Oxsudu Lake Bird Sanctuary- 60.01km-<br>NE |
| 12.                                     | NBWL Clearance/<br>Conservation Measures                                  | :        | Not Applicable   |
| 13.                                     | Details of Previous History   | :        | It is a Fresh Quarry   |
| 14.                                     | CCR, If Applicable  | :        | Not Applicable   |
| 15.                                     | Life of Project   | :        | 90 Days  |
|   | Lease Period  | :        | 90 Days  |
|   | Mining Plan Period  | :        | 90 Days  |

  
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|     |   |   |  |
|-----|---|---|--|
|     | Mining Plan Details   | : | Ordinary Earth                             |
|     | Geological Resources m <sup>3</sup><br>(RoM)  | : | 16,675m <sup>3</sup>                       |
| 16. | Mineable Resources m <sup>3</sup> (RoM)   | : | 10,000m <sup>3</sup>                       |
|     | Proposed Production m <sup>3</sup><br>(RoM)   | : | 10,000m <sup>3</sup>                       |
|     | Annual Peak Production in m <sup>3</sup>  | : | -  |
|     | Maximum Depth in meters   | : | 0.6m (BGL)                                 |
| 17. | Depth of water table  | : | 12m - 15m                                  |
| 18. | Man Power requirement per day:  | : | 07 Nos                                     |
| 19. | Water requirements:<br>1. Drinking & Domestic<br>2. Dust Suppression<br>3. Green belt | : | 1.2 KLD                                    |
| 20. | Power requirement   | : | NIL  |
| 21. | Predie area communication approved by the District Collector, Dept. of G&M            | : | Roc. No. 123/2024/Mines, dated: 09.08.2024 |
| 22. | Mining Plan approved by Deputy Director, Dept. of Geology & Mining,                   | : | Roc. No. 123/2024/Mines, dated: 13.08.2024 |
| 23. | 500m cluster letter issued by the Deputy Director, Dept. of Geology and Mining.       | : | Roc. No. 123/2024/Mines, dated: 20.08.2024 |
| 24. | VAO Certificate Regarding Structures within 300m Radius                               | : | 14.08.2024                                 |
| 25. | Project Cost (excluding EMP cost)   | : | Rs. 4,05,000/-                             |

  
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|     |   |   |   |
|-----|---|---|---|
| 26. | EMP cost (in Rs. Lakhs).                            | : | Rs. 1.17 Lakh                                       |
| 27. | CER cost (in Rs. Lakhs).                            | : | Rs. 2,00,000/-                                      |
| 28. | SEAC Recommendation                                 | : | Recommended   |
| 29. | Recommendation Quantities<br>in m <sup>3</sup>      | : | <b>Annual Peak production of Ordinary<br/>Earth</b> |
|     |   |   | 10000   |
|     |   | : | Depth – 0.6m BGL                                    |
| 30. | Standard Conditions                                 | : | Annexure- I   |
| 31. | Is the proposed depth more<br>than 40m.             | : | YES                      NO                         |
| 32. | If 31 above is YES                                  | : | Special Conditions II                               |
| 33. | Is the proposed area located<br>near Reserve Forest | : | YES                      NO                         |
| 34. | If 33 above is YES                                  | : | Special Conditions III                              |
| 35. | Other Special Conditions                            | : | Nil   |

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity not exceeding 10000 m<sup>3</sup> of Ordinary Earth by maintaining the ultimate depth of mining upto 0.6m BGL for the project life of 90 days from the date of lease execution and subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF&CC. In addition to the following specific conditions:

1. The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (I) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.
2. The PP shall install the tall wind sheets around the lease boundary directing the structures located nearby and water shall be sprayed frequently to arrest the dust pollution.
3. The PP shall ensure that the loaded trucks are covered with a tarpaulin cover to

  
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avoid the spillage & dust pollution while transportation.

4. The PP shall carry out the required number of plantations as committed in the EMP without deviation before obtaining the CTO from the TNPCB.
5. The PP shall not carry out drilling & blasting operations in the proposed quarry.
6. The PP shall install a "Bio-toilet" and Rest shelter facility for the persons employed in the mine before obtaining the CTO from the TNPCB.
7. The PP shall carry out the operation only during the day-light hours with safety precautionary measures being adopted while excavating in the wet/saturated areas.
8. As accepted by the Project Proponent the CER cost of Rs. 2,00,000/= to the Government Schools at Gunamangalam at Pillur Villages as committed before obtaining CTO from TNPCB.

Agenda No. 495 - 21

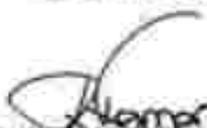
File No.11205/2024

Proposed Ordinary Earth Quarry lease over an extent of 3.86.75 Ha (Out of 75.54 Ha) (Govt Poramboke land) at S.F.Nos. 139 (Part) of Kanaiyar Village, Ulundurpet Taluk, Kallakurichi District, Tamil Nadu by M/s. AFJ Associates – For Environmental Clearance (SIA/TN/MIN/493654/2024 dt.22.08.2024)

The proposal was placed in the 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, M/s. AFJ Associates has applied for Environmental Clearance for the Proposed Ordinary Earth Quarry lease over an extent of 3.86.75 Ha (Out of 75.54 Ha) (Govt Poramboke land) at S.F.Nos. 139 (Part) of Kanaiyar Village, Ulundurpet Taluk, Kallakurichi District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. The proponent has submitted a soil test report obtained from Dept. of Civil Engineering, Govt. College of Engineering, Dharmapuri vide Lr.No.:GCE/ DPI/ CIVIL/SOIL/2024/ C-171 dated.08.08.2024. As per the report, the total % of sand in the soil sample is 13.90%.

  
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4. The salient features of the proposal are as follows:

| File No | 11205/2024   |   | Category   | 82   |
|---------|--|---|--|------|
|         | 493654/2024  |   |  | 1(a) |
| Sl. No  | Salient Features of the Proposal                       |   |  |      |
| 1.      | Name of the Owner/Firm                                 | : | M/s. AFJ Associates,<br>No. 8, Ground floor, 2 <sup>nd</sup> Cross Street,<br>Jawahar Nagar, Kavery Nagar,<br>Reddiarpalayam,<br>Puducherry – 605 005. |      |
| 2.      | Type of quarrying                                      | : | Ordinary Earth Quarry  |      |
| 3.      | S.F Nos. of the quarry site                            | : | 139 (Part)   |      |
| 4.      | Village in which situated                              | : | Kanaliyar  |      |
| 5.      | Taluk in which situated                                | : | Ulundurpet   |      |
| 6.      | District in which situated                             | : | Kallakurichi   |      |
| 7.      | Extent of quarry (in ha.)                              | : | 3.86.75 Ha   |      |
| 8.      | Latitude & Longitude of all corners of the quarry site | : | 11°41'26.14"N to 11°41'34.24"N<br>79°13'12.43"E to 79°13'24.53"E   |      |
| 9.      | Topo Sheet No,   | : | 58 – M/02  |      |
| 10.     | Type of mining   | : | Open cast Semi Mechanized Mining   |      |
| 11.     | Details of Environmental Setting.                      | : | Sirupakkam R.F - 1.73km - NW<br>Oussudu Lake Bird Sanctuary- 62.20 km- NE  |      |
| 12.     | NBWL Clearance/<br>Conservation Measures               | : | Not Applicable   |      |
| 13.     | Details of Previous History                            | : | It is a Fresh Quarry   |      |
| 14.     | CCR If Applicable                                      | : | Not Applicable   |      |
| 15.     | Life of Projects                                       | : | 90 Days  |      |
|         | Lease Period   | : | 90 Days  |      |
|         | Mining Plan Period                                     | : | 90 Days  |      |

  
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|     | Mining Plan Details  | As per approved Mining Plan                 | As modified by SEAC |
|-----|--|---|---------------------|
| 16. | Geological Resources m <sup>3</sup> (RoM)  | Ordinary Earth<br>- 38,675m <sup>3</sup>    | -                   |
|     | Minable Resources m <sup>3</sup> (RoM)   | Ordinary Earth<br>- 20,000m <sup>3</sup>    | -                   |
|     | Annual Peak Production in m <sup>3</sup>   | Ordinary Earth<br>- 20,000m <sup>3</sup>    | -                   |
|     | Maximum Depth in meters  | 0.6m below ground level                     | -                   |
|     | 17.  | Depth of water table                        | 12m - 15m           |
| 18. | Man Power requirement per day:   | 7 Nos.                                      |                     |
| 19. | Water requirement:   | 1.2 KLD                                     |                     |
|     | 1. Drinking & Utilized Water   | 0.2 KLD                                     |                     |
|     | 2. Dust suppression  | 0.5 KLD                                     |                     |
|     | 3. Green Belt  | 0.5 KLD                                     |                     |
| 20. | Power requirement  | 3330 liters of diesel will be utilised      |                     |
| 21. | Precise area communication approved by the District Collector                                  | Roc. No. 122/2024/Mines, dated: 09.08.2024. |                     |
| 22. | Mining Plan approved by the Assistant Director, Dept. of Geology & Mining.                     | Roc. No. 122/2024/Mines, dated: 13.08.2024  |                     |
| 23. | 500m cluster letter issued by the Assistant Director, Dept. of Geology and Mining with date .. | Roc. No. 122/2024/Mines, dated: 20.08.2024  |                     |

  
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| 24. | VAO Certificate Regarding Structures within 300m Radius | : | 14.08.2024                                      |
| 25. | Project Cost (excluding EMP cost)                       | : | Rs. 6,95,000/-                                  |
| 26. | EMP cost (in Rs. Lakhs).                                | : | Rs. 2.29 Lakhs                                  |
| 27. | CER cost (in Rs. Lakhs).                                | : | Rs. 50,000/-                                    |
| 28. | EC Recommendation                                       | : | Validity  |
|     |   | : | 30 years subject to the following upper limits: |
|     |   | : | Annual Max RoM in m <sup>3</sup>                |
|     |   | : | 20,000m <sup>3</sup> of ordinary earth          |
|     |   | : | Max Depth in mtrs                               |
|     |   | : | 0.6m below ground level                         |
| 29. | Standard Conditions                                     | : | Annexure I                                      |
| 30. | Is the depth recommended more than 40m.                 | : | YES   |
|     |   | : | NO  |
| 31. | If 30 above is YES                                      | : | Special Conditions II                           |
| 32. | Is the proposed area located near Reserve Forest        | : | YES   |
|     |   | : | NO  |
| 33. | If 32 above is YES                                      | : | Special Conditions III                          |
| 34. | Other Special Conditions                                | : | As stipulated below                             |

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the production quantity of 20,000m<sup>3</sup> of Ordinary Earth & the ultimate depth of mining up to 0.60m below ground level, subject to the following conditions and it shall be valid for the project life of 90 days from the date of lease execution as laid down in the mining plan approved:

1. The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.
2. The PP shall install the tall wind sheets around the lease boundary directing the

  
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structures located nearby and water shall be sprayed frequently to arrest the dust pollution.

3. The PP shall ensure that the loaded trucks are covered with a tarpaulin cover to avoid the spillage & dust pollution while transportation.
4. The PP shall carry out the required number of plantations as committed in the EMP without deviation before obtaining the CTO from the TNPCB.
5. The PP shall not carry out drilling & blasting operations in the proposed quarry.
6. The PP shall install a 'Bio-toilet' and Rest shelter facility for the persons employed in the mine before obtaining the CTO from the TNPCB.
7. The PP shall carry out the operation only during the day-light hours with safety precautionary measures being adopted while excavating in the wet/saturated areas.
8. As accepted by the Project Proponent the CER cost of Rs. 50,000/- and the amount shall be spent for the activities as committed towards Panchayat Union Middle School, Kanalyur Village before obtaining CTO from TNPCB.

**Agenda No: 495- 22**

**(File No: 11206/2024)**

**Proposed Ordinary Earth quarry lease over an extent of 3.34.12Ha at S.F.No. 61 (Part) of Gunamangalam Village, Ulundurpet Taluk, Kallakurichi District, Tamil Nadu by M/s. AFJ Associates - For Environmental Clearance.**

**(SIA/TN/MIN/493624/2024, Dated:22.08.2024)**

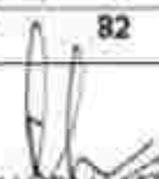
The proposal was placed in the 495<sup>th</sup> meeting of SEAC held on 06.09.2024. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, M/s. AFJ Associates has applied for Environmental Clearance for the Proposed Ordinary Earth quarry lease over an extent of 3.34.12Ha at S.F.No. 61(Part) of Gunamangalam Village, Ulundurpet Taluk, Kallakurichi District, Tamil Nadu.
2. The proposed quarry/activity is covered under Category "B2" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

|  |            |          |    |
|--|------------|----------|----|
|  | 11206/2024 | Category | 82 |
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| File No. | SIA/TN/MIN/493624/2024,<br>Dated:22.08.2024               |   | 1(a)  |
| Sl. No   | Salient Features of the Proposal                          |   |   |
| 1.       | Name of the Owner/Firm                                    | : | M/s. AFJ. Associates,<br>No.8, Ground Floor, 2 <sup>nd</sup> Cross Street, Jawahar Nagar, Kavery Nagar, Reddiarpalayam, Puducherry- 605005. |
| 2.       | Type of quarrying (Ordinary Stone/Sand/Granite/Limestone) | : | Ordinary Earth Quarry   |
| 3.       | S.F Nos. of the quarry site                               | : | 61 (Part)   |
| 4.       | Village in which situated                                 | : | Guramangalam  |
| 5.       | Taluk in which situated                                   | : | Ulundurpet  |
| 6.       | District in which situated                                | : | Kallakurichi  |
| 7.       | Extent of quarry (in ha.)                                 | : | 3.34.12Hectares (Out of 29.12.0Hectares)  |
| 8.       | Latitude & Longitude of all corners of the quarry site    | : | 11°40'51.44"N to 11°41'0.10"N<br>79°14'49.36"E to 79°14'58.97"E   |
| 9.       | Topo Sheet No.  | : | 58 - M/02   |
| 10.      | Type of mining  | : | Opencast Semi Mechanized Mining   |
| 11.      | Details of Environmental Setting.                         | : | Pandur R.F-2.40km-NE<br>Oussudu Lake Bird Sanctuary- 61.25km- NE  |
| 12.      | NBWL Clearance/<br>Conservation Measures                  | : | Not Applicable  |
| 13.      | Details of Previous History                               | : | It is a Fresh Quarry  |
| 14.      | CCR if Applicable   | : | Not Applicable  |
| 15.      | Life of Project   | : | 90 Days   |
|          | Lease Period  | : | 90 Days   |
|          | Mining Plan Period  | : | 90 Days   |
| 16.      | Mining Plan Details                                       | : | As per approved Mining Plan   |
|          |   | : | Ordinary Earth  |

  
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|     | Geological Resources m <sup>3</sup><br>(RoM)   | : | 33,412m <sup>3</sup>                       |
|     | Minal Resources m <sup>3</sup> (RoM)   | : | 20,000m <sup>3</sup>                       |
|     | Annual Peak Production in m <sup>3</sup>   | : | 20,000m <sup>3</sup>                       |
|     | Maximum Depth in meters  | : | 0.6m BGL                                   |
| 17. | Depth of water table   | : | 12m - 15m                                  |
| 18. | Man Power requirement per day:   | : | 07 Nos                                     |
| 19. | Water requirement:<br>1. Drinking & Domestic<br>2. Dust Suppression<br>3. Green belt | : | 1.2 KLD                                    |
| 20. | Power requirement  | : | NIL  |
| 21. | Precise area communication approved by the District Collector, Dept. of G&M          | : | Roc. No. 124/2024/Mines, dated: 09.08.2024 |
| 22. | Mining Plan approved by Assistant Director, Dept. of Geology & Mining.               | : | Roc. No. 124/2024/Mines, dated: 13.08.2024 |
| 23. | 500m cluster letter issued by the Assistant Director, Dept. of Geology and Mining.   | : | Roc. No. 124/2024/Mines, dated: 20.08.2024 |
| 24. | VAO Certificate Regarding Structures within 300m Radius                              | : | Letter dated :14.08.2024                   |
| 25. | Project Cost (excluding EMP cost)  | : | Rs. 6,95,000/-                             |
| 26. | EMP cost (in Rs. Lakhs).   | : | Rs. 2.29 Lakhs                             |
| 27. | CER cost (in Rs. Lakhs).   | : | Rs. 50,000/-                               |
| 28. | SEAC Recommendation.   | : | Recommended                                |
| 29. | Recommended Quantities   | : | Validity                                   |
|     |  |   | 90 days                                    |

|     |  | Ordinary Earth                 |                      |
|-----|--|--------------------------------|----------------------|
|     |  | : Max Total in m <sup>3</sup>  | 20,000m <sup>3</sup> |
|     |  | : Annual Max in m <sup>3</sup> | 20,000m <sup>3</sup> |
|     |  | : Max Depth in mtrs            | 0.6m BGL             |
| 30. | Standard Conditions                              | : Annexure I                   |                      |
| 31. | Is the depth recommended more than 40m.          | : NO                           |                      |
| 32. | If 31 above is YES                               | : Special Conditions II        |                      |
| 33. | Is the proposed area located near Reserve Forest | : NO                           |                      |
| 34. | If 33 above is YES                               | : Special Conditions III       |                      |
| 35. | Other Special Conditions                         | : -                            |                      |

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the production quantity of 20,000 m<sup>3</sup> of Ordinary Earth & the ultimate depth of mining upto 0.6m below ground level subject to the following conditions and it shall be valid for the project life of 90 days from the date of lease execution as laid down in the mining plan approved, subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

1. The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.
2. The PP shall install the tall wind sheets around the lease boundary directing the structures located nearby and water shall be sprayed frequently to arrest the dust pollution.
3. The PP shall ensure that the loaded trucks are covered with a tarpaulin cover to avoid the spillage & dust pollution while transportation.
4. The PP shall carry out the required number of plantations as committed in the

  
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EMP without deviation before obtaining the CTO from the TNPCB.

5. The PP shall not carry out drilling & blasting operations in the proposed quarry.
6. The PP shall install a 'Bio-toilet' and Rest shelter facility for the persons employed in the mine before obtaining the CTO from the TNPCB.
7. The PP shall carry out the operation only during the day-light hours with safety precautionary measures being adopted while excavating in the wet/saturated areas.
8. As accepted by the Project Proponent the CER cost of Rs. 50,000 and the amount shall be spent for the activities as committed towards Government Aided Primary School, Gunemangalam Village before obtaining CTO from TNPCB.

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## ANNEXURE-I

**SPECIAL MITIGATION MEASURES FOR THE QUARRIES LOCATED WITHIN 1 KM FROM THE RESERVE FORESTS**

1. Since the R.F is located very close to the proposed quarry site, the PP shall develop Green Belt (Thick Tree plantation in two to three rows) along the boundary of the mine lease area before obtaining the CTO from the TNPCB.
2. The proponent shall construct and maintain proper fencing all around the boundary of the proposed working quarry adjacent to the direction of the location of the Reserved Forest before the commencement of the operation and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
3. The PP shall take steps so that the overburden, waste rock, rejects and fines generated during the mining operations shall be stored in separate dumps positioned in opposite direction to the location of the reserved forest.
4. The PP shall ensure that such waste/reject dumps shall be properly secured to prevent escape of material there from in harmful quantities which may cause degradation of environment and to prevent causation of floods.
5. The PP shall select the site for dumps on impervious ground to ensure minimum leaching effects due to precipitations.
6. The PP shall take necessary steps that wherever possible, the waste rock, overburden etc. shall be back-filled into the mine excavations with a view to restoring the land to its original use as far as possible.
7. Wherever back-filling of waste rock in the area excavated during mining operations is not feasible, the PP shall take adequate steps in discussion with the concerned DFO to suitably terrace the waste dumps ensuring the stability through vegetation to consolidate the green belt development in the areas adjacent to the reserved forest location.
8. The PP shall carry out the scientific investigations in order to keep the ground and noise vibrations caused by blasting operations and movement of HEMM such as Excavators, Trucks within safe limit.

  
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9. The PP shall not perform secondary breakage involving the drilling & blasting in the quarrying operations and it can be replaced with non-conventional methods such as noise-controlled rock breakers, usage of non-explosive expansive materials/chemicals, Hydraulic Splitting based on the suitable scientific studies carried out by any reputed scientific and academic institutions.
10. The PP shall take adequate steps to control the air pollution due to fines, dust, smoke or gaseous emissions during the quarrying operations within 'Permissible Limits' specified under the environmental laws.
11. The Quarrying and Mining activities shall be restricted in the Eco-sensitive Zone of 60 m from the boundary of the Reserved area and hence the PP shall not even indulge in constructing the haul roads in these areas.
12. No development on existing steep hill slopes or slopes with a high degree of erosion shall be permitted. Hence, the PP shall not carry out the quarrying on steep hill slopes with a gradient of 20° or more or areas with a high degree of erosion on forestland.
13. The PP shall give an affidavit at the time of lease execution that there will be no felling of trees (or) any encroachment will not be made on these Reserved Forest lands and also within the Eco-sensitive Zone of 60 m without the prior permission of the State Government in case of reserve forest land as per the procedures laid down by the State Government.
14. The PP shall not use plastic carry bags within the quarry area.
15. The PP shall ensure that all the haul roads within the quarry lease shall be provided with adequate number of road side drains and these drains shall be kept free from blockage for runoff disposals. This run off from the road side drainage shall relate to the natural drainage system in the area.
16. The PP shall adhere to the provisions of the MoEF had issued Notification No. S.O. 1545 dated 25th June 2009 regulating certain activities in the eco-sensitive zone to conserve and protect the reserved forest area from ecological and environmental point of view.

  
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**GRAVEL / RED EARTH & PEBBLES QUARRY – GENERAL CONDITIONS**

1. The proponent shall mandatorily appoint the statutory competent persons and commence the quarry operations within the purview of Mines Act 1952.
2. The proponent shall erect fencing all around the boundary of the proposed area with gates for entry/exit before the commencement of the operation and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
3. Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required in connection with the concerned Govt. Authority.
4. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation. No change in basic mining proposal shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short-Term Permit (STP). Query license or any other name.
5. Perennial sprinkling arrangement shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals.
6. The Proponent shall ensure that the noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures undertaken accordingly.
7. Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
8. The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics.

  
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9. Taller/one year old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanist/horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
10. **Noise and Vibration Related:** (i) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs. (ii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
11. The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.
12. The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.
13. The proponent shall ensure that the transportation of the quarried granite stones shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent shall ensure that the road may not be damaged due to transportation of the quarried granite stones; and transport of granite stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.
14. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
15. The Project Proponent shall comply with the provisions of the Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.

16. The project proponent shall ensure that the provisions of the MMDR Act, 1957, the MCDR, 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
17. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) by the proponent without fail.
18. The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
19. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation. If the project site attracts the NBWL clearance, as per the existing law from time to time.
20. All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.
21. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
22. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
23. As per the MoEF& CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere EMP furnished.

  
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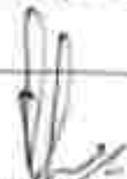
**ROUGH STONE/JELLY/BLUE METAL QUARRY**

- 1) The PP shall inform send the 'Notice of Opening' of the quarry to the Director of Mines Safety, Chennai Region before obtaining the CTO from the TNPCB.
- 2) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
- 3) The proponent shall appoint the statutory competent persons relevant to the proposed quarry size as per the provisions of Mines Act 1952 and Metalliferous Mines Regulations, 1961, as amended from time to time.
- 4) Within a period one month from the execution of lease deed, the PP shall ensure that the persons deployed in the quarry including all the contractual employees/truck drivers shall undergo initial/periodical training in the DGMS approved GVTC situated in Trichy / Salem / Hosur.
- 5) The PP shall construct a garland drain of size, gradient and length around the proposed quarry incorporating garland canal, silt traps, siltation pond and outflow channel connecting to a natural drain should be provided prior to the commencement of mining. Garland drain, silt-traps, siltation ponds and outflow channel should be de-silted periodically and geo-tagged photographs of the process should be included in the HYCR.
- 6) Monitoring of drainage water should be carried out at different seasons by an NABL accredited lab and clear water should only be discharged into the natural stream. Geo-tagged photographs of the drainage and sampling site should be submitted along with HYCR.
- 7) The proponent shall install the 'S3 (or) G2' type of fencing all around the boundary of the proposed working quarry with gates for entry/exit before the commencement of the operation as recommended in the DGMS Circular, 11/1959 and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
- 8) The Proponent shall submit a conceptual 'Slope Stability Action Plan' incorporating the benches & accessible haul road approved by the concerned

AD (Mines) for the proposed quarry to the DEE/TNPCB at the time of obtaining the CTO.

- 9) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are undergoing the initial/periodical medical examination in the DGMS approved OHS Clinics/Hospitals as per the DGMS Circular No. 01 of 2011 before they are engaged in mining activities.
- 10) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are provided with adequate PPEs before engaged in mining operations.
- 11) The PP shall meticulously carry out the mitigation measures as spelt out in the approved EMP.
- 12) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology should be adopted by considering the wind direction.
- 13) The Project Proponent shall ensure that the funds earmarked for environmental protection measures are kept in a separate bank account and should not be diverted for other purposes. Year-wise expenditure should be included in the HYCR.
- 14) The Project Proponent shall send a copy of the EC to the concerned Panchayat/local body.
- 15) Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required, in coordination with the concerned Govt. Authority.
- 16) Perennial sprinkling arrangements shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals and submit the consolidated report to TNPCB once in six months.
- 17) The Proponent shall ensure that the noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures are undertaken accordingly. The report on the periodic monitoring shall be included in the HYCR.

  
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- 18) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
- 19) The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the appendix. The plant species with dense/moderate canopy of native origin should be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.
- 20) Taller/one year old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanist/horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
- 21) **Noise and Vibration Related:** (i) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs. (ii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
- 22) The PP shall carry out maximum of only one round of controlled blast per day, restricted to the maximum of 30 to 40 number of holes per round with maintaining maximum charge per delay in such a manner that the blast-induced ground vibration level (Peak Particle Velocity) measured in the houses/structures located at a distance of 500 m shall not exceed 2.0 mm/s and no fly rock shall travel beyond 20 m from the site of blasting.
- 23) The PP shall also ensure that the blasting operations are not carried out on a 'day after day' basis and a minimum 24 hours break should be observed between blasting days to reduce the environmental impacts effectively.

  
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- 24) If 'Deep-hole large diameter drilling and blasting' is required, then the PP shall obtain special permission from DGMS.
- 25) The PP shall ensure that the blasting operations shall be carried out during a prescribed time interval with a prior notice to the habitations situated around the proposed quarry after having posted the sentries/guards adequately to confirm the non-exposure of public within the danger zone of 500 m from the boundary of the quarry. The PP shall use the jack hammer drill machine fitted with the dust extractor for the drilling operations such that the fugitive dust is controlled effectively at the source.
- 26) The PP shall ensure that the blasting operations are carried out by the blaster/Mine Mate/Mine Foreman employed by him in accordance with the provisions of MMR 1961 and it shall not be carried out by the persons other than the above statutory personnel.
- 27) The proponent shall undertake in a phased manner restoration, reclamation and rehabilitation of lands affected by the quarrying operations and shall complete this work before the conclusion of such operations as per the Environmental Management Plan & the approved Mine Closure Plan.
- 28) Ground water quality monitoring should be conducted once in every six months and the report should be submitted to TNPCB.
- 29) The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.
- 30) The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.
- 31) The proponent shall ensure that the transportation of the quarried granite stones shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent

  
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- shall ensure that the road may not be damaged due to transportation of the quarried granite stones; and transport of granite stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- 32) To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
- 33) The Project Proponent shall comply with the provisions of the Mines Act, 1952, MMR 1961 and Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.
- 34) The project proponent shall ensure that the provisions of the MMDR Act, 1957 & the MCDR 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
- 35) The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) and the Director of Mines Safety (DMS), Chennai Region by the proponent without fail.
- 36) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
- 37) All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.
- 38) That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole

and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.

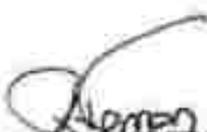
- 39) As per the directions contained in the OM F.No.22-34/2018-IA.III dated 16th January 2020 issued by MoEFCC, the Project Proponent shall, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The compliance of this direction shall be included in the Half Yearly Compliance Report which will be monitored by SEAC at regular intervals.
- 40) The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 41) As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere to the EMP as committed.

  
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| SPECIAL MITIGATION MEASURES FOR THE QUARRIES LOCATED IN CLOSE PROXIMITY TO THE WINDMILLS |   |   |
|--|---|---|
| Sl. No   | Existing (or) Virgin Quarry   |   |
|  | Wind Mills located at a distance of 150 m to 300 m  | Wind Mills located beyond 300 m Up to 500 m   |
| 1.   | Appointment of I/II Class Mines Manager Certificate of Competency under MMR 1961.                                     | Appointment of I/II Class Mines Manager Certificate of Competency under MMR 1961.   |
| 2.   | Special precautions are to be taken during blasting within danger zone such as posting guards, etc.                   | Blast design parameters should be mentioned in mining plan/scheme, and may be reviewed by a competent mining engineer.  |
| 3.   | Blast design parameters should be mentioned in mining plan/scheme.  | MCPD and total charge should be fixed such that it should not exceed 1.3 kg and 26.50 kg respectively.  |
| 4.   | The recommendations of scientific organisation need to be incorporated in the mining plan/scheme before its approval. | Fresh scientific study may be conducted if mine management wants to increase the MCPD and total explosive charge above the quantity of 1.30 kg and 26.50 kg respectively. Continuous monitoring using seismograph should also be done in such cases by the mine management. |
| 5.   | Engagement of blasting in-charge having Diploma/Degree in mining engineering for day-to-day blasting.                 | Engagement of blasting in-charge having Diploma/Degree in mining engineering for day-to-day blasting.   |
| 6.   | Training of the blasting crew on controlled blasting practices before engaged in operation.                           | Training of the blasting crew on controlled blasting practices before engaged in operation.   |

  
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|     |  |  |
|-----|--|--|
| 7.  | Submission of monthly report on blast design pattern and detailed explosive consumption as well as volume of rock excavation to a statutory body viz. DGMS, DMG, PESO or SPCB. | Submission of monthly report on blast design pattern and detailed explosive consumption as well as volume of rock excavation to a statutory body viz. DGMS, DMG, SPCB. Report of recorded ground vibration need to be added in monthly report. |
| 8.  | Report of recorded ground vibration need to be added in monthly report which shall be sent to all the statutory body viz. DGMS, DMG, SPCB.                                     | Report of recorded ground vibration need to be added in monthly report which shall be sent to all the statutory body viz. DGMS, DMG, SPCB.   |
| 9.  | Small diameter emulsion cartridge of 25 mm diameter (125 gm weight per cartridge) shall be used. However, ANFO explosives may also be used as main explosive charge.           | Small diameter emulsion cartridge of 25 mm diameter (125 gm weight per cartridge) shall be used. However, ANFO explosives may also be used as main explosive charge.   |
| 10. | Electronic (or) Non-electric detonators (Nonel) shall be used in all the blasts for in-hole explosive initiation and surface hole-to-hole firing.                              | Non-electric detonators (Nonel) shall be used in all the blasts for in-hole explosive initiation and surface hole-to-hole firing.  |
| 11. | Max. number of holes in a round: 30.   | Max. number of holes in a round: 40 to 60.   |

  
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### TERMS OF REFERENCE (ToR) FOR GRANITE / ROUGH STONE QUARRY

1. In the case of existing/operating mines, a letter obtained from the concerned AD (Mines) shall be submitted and it shall include the following:
  - (i) Original pit dimension
  - (ii) Quantity achieved Vs EC Approved Quantity
  - (iii) Balance Quantity as per Mineable Reserve calculated.
  - (iv) Mined out Depth as on date Vs EC Permitted depth
  - (v) Details of illegal/illlicit mining
  - (vi) Violation in the quarry during the past working.
  - (vii) Quantity of material mined out outside the mine lease area
  - (viii) Condition of Safety zone/benches
  - (ix) Revised/Modified Mining Plan showing the benches of not exceeding 6 m height and ultimate depth of not exceeding 50m.
2. Details of habitations around the proposed mining area and latest VAO certificate regarding the location of habitations within 300m radius from the periphery of the site.
3. The proponent is requested to carry out a survey and enumerate on the structures located within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m (v) 500m shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc with indicating the owner of the building, nature of construction, age of the building, number of residents, their profession and income, etc.
4. The PP shall submit a detailed hydrological report indicating the impact of proposed quarrying operations on the waterbodies like lake, water tanks, etc are located within 1 km of the proposed quarry.
5. The Proponent shall carry out Bio diversity study through reputed Institution and the same shall be included in EIA Report.
6. The DFO letter stating that the proximity distance of Reserve Forests, Protected Areas, Sanctuaries, Tiger reserve etc., up to a radius of 25 km from the proposed site.

7. In the case of proposed lease in an existing (or old) quarry where the benches are not formed (or) partially formed as per the approved Mining Plan, the Project Proponent (PP) shall the PP shall carry out the scientific studies to assess the slope stability of the working benches to be constructed and existing quarry wall, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg. Surathkal, and Anna University Chennai-CEG Campus. The PP shall submit a copy of the aforesaid report indicating the stability status of the quarry wall and possible mitigation measures during the time of appraisal for obtaining the EC.
8. However, in case of the fresh/virgin quarries, the Proponent shall submit a conceptual 'Slope Stability Plan' for the proposed quarry during the appraisal while obtaining the EC, when the depth of the working is extended beyond 30 m below ground level.
9. The PP shall furnish the affidavit stating that the blasting operation in the proposed quarry is carried out by the statutory competent person as per the MMR 1961 such as blaster, mining mate, mine foreman, II/I Class mines manager appointed by the proponent.
10. The PP shall present a conceptual design for carrying out only controlled blasting operation involving line drilling and muffle blasting in the proposed quarry such that the blast-induced ground vibrations are controlled as well as no fly rock travel beyond 30 m from the blast site.
11. The EIA Coordinators shall obtain and furnish the details of quarry/quarries operated by the proponent in the past, either in the same location or elsewhere in the State with video and photographic evidences.
12. If the proponent has already carried out the mining activity in the proposed mining lease area after 15.01.2016, then the proponent shall furnish the following details from AD/DD, mines.
13. What was the period of the operation and stoppage of the earlier mines with last work permit issued by the AD/DD mines?
14. Quantity of minerals mined out.

  
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- Highest production achieved in any one year
  - Detail of approved depth of mining.
  - Actual depth of the mining achieved earlier.
  - Name of the person already mined in that leases area.
  - If EC and CTO already obtained, the copy of the same shall be submitted.
  - Whether the mining was carried out as per the approved mine plan (or EC if issued) with stipulated benches.
15. All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/Topo sheet, topographic sheet, geomorphology, lithology and geology of the mining lease area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
16. The PP shall carry out Drone video survey covering the cluster, green belt, fencing, etc.,
17. The proponent shall furnish photographs of adequate fencing, green belt along the periphery including replantation of existing trees & safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
18. The Project Proponent shall provide the details of mineral reserves and mineable reserves, planned production capacity, proposed working methodology with justifications, the anticipated impacts of the mining operations on the surrounding environment, and the remedial measures for the same.
19. The Project Proponent shall provide the Organization chart indicating the appointment of various statutory officials and other competent persons to be appointed as per the provisions of the Mines Act 1952 and the MMR, 1961 for carrying out the quarrying operations scientifically and systematically in order to ensure safety and to protect the environment.
20. The Project Proponent shall conduct the hydro-geological study considering the contour map of the water table detailing the number of groundwater

  
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pumping & open wells, and surface water bodies such as rivers, tanks, canals, ponds, etc. within 1 km (radius) along with the collected water level data for both monsoon and non-monsoon seasons from the PWD / TWAD so as to assess the impacts on the wells due to mining activity. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided.

21. The proponent shall furnish the baseline data for the environmental and ecological parameters with regard to surface water/ground water quality, air quality, soil quality & flora/fauna including traffic/vehicular movement study.
22. The Proponent shall carry out the Cumulative impact study due to mining operations carried out in the quarry specifically with reference to the specific environment in terms of soil health, biodiversity, air pollution, water pollution, climate change and flood control & health impacts. Accordingly, the Environment Management plan should be prepared keeping the concerned quarry and the surrounding habitations in the mind.
23. Rain water harvesting management with recharging details along with water balance (both monsoon & non-monsoon) be submitted.
24. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
25. Details of the land for storage of Overburden/Waste Dumps (or) Rejects outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be provided.
26. Proximity to Areas declared as 'Critically Polluted' (or) the Project areas which attracts the court restrictions for mining operations, should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the TNPCB (or) Dept. of Geology and Mining should be

- secured and furnished to the effect that the proposed mining activities could be considered.
27. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
  28. Impact on local transport infrastructure due to the Project should be indicated.
  29. A tree survey study shall be carried out (nos., name of the species, age, diameter etc..) both within the mining lease applied area & 300m buffer zone and its management during mining activity.
  30. A detailed mine closure plan for the proposed project shall be included in EIA/EMP report which should be site-specific.
  31. As a part of the study of flora and fauna around the vicinity of the proposed site, the EIA coordinator shall strive to educate the local students on the importance of preserving local flora and fauna by involving them in the study, wherever possible.
  32. The purpose of Green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the appendix-I in consultation with the DFO, State Agriculture University. The plant species with dense/moderate canopy of native origin should be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.
  33. Taller/one year old Saplings raised in appropriate size of bags, preferably ecofriendly bags should be planted as per the advice of local forest authorities/botanist/Horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
  34. A Disaster management Plan shall be prepared and included in the EIA/EMP Report for the complete life of the proposed quarry (or) till the end of the lease period.

35. A Risk Assessment and management Plan shall be prepared and included in the EIA/EMP Report for the complete life of the proposed quarry (or) till the end of the lease period.
36. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
37. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
38. The Socio-economic studies should be carried out within a 5 km buffer zone from the mining activity. Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
39. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
40. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
41. If any quarrying operations were carried out in the proposed quarrying site for which now the EC is sought, the Project Proponent shall furnish the detailed compliance to EC conditions given in the previous EC with the site photographs which shall duly be certified by MoEF&CC, Regional Office, Chennai (or) the concerned DEE/TNPCB.
42. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
43. Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this Terms of Conditions besides attracting penal provisions in the Environment (Protection) Act, 1986.

  
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## Annexure II

## Standard Environmental Clearance Conditions prescribed by MoEF&amp;CC for Construction Projects.

## 1. Statutory Compliance:

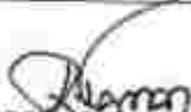
1. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
2. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightning etc.
3. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
4. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
5. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
6. The project proponent shall obtain the necessary permission for drawing of ground water / surface water required for the project from the competent authority.
7. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department and Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.

9. The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.

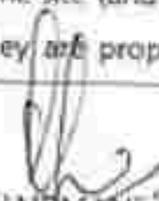
10. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

**2. Air quality monitoring and preservation:**

1. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
2. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
3. The project proponent shall install a system to carry out Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM25) covering upwind and downwind directions during the construction period.
4. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3-meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
5. Sand, murrum, loose soil, cement, stored on site should be covered adequately so as to prevent dust pollution.
6. Wet jet shall be provided for grinding and stone cutting.
7. Unpaved surfaces and loose soil should be adequately sprinkled with water to suppress dust.
8. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly

  
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disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016.

9. The diesel generator sets to be used during construction phase shall be low Sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise mission standards.
10. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
11. For indoor air quality the ventilation provisions as per National Building Code of India.

### 3. Water Quality Monitoring and Preservation:

1. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rainwater.
2. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
3. Total freshwater use shall not exceed the proposed requirement as provided in the project details.
4. The quantity of freshwater usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with Half Yearly Compliance Reports (HYCR).
5. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be

  
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- specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
6. At least 20% of the open spaces as required by the local building byelaws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
  7. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation car washing, thermal cooling, conditioning etc. shall be done.
  8. Use of water saving devices/ fixtures (viz. low flow flushing systems: use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
  9. Use of water saving devices/ fixtures (viz. low flow flushing systems: use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
  10. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
  11. The local bye-law provisions on rainwater harvesting should be followed. If local byelaw provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rainwater harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
  12. A rainwater harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built-up area and storage capacity of minimum one day of total freshwater requirement shall be provided. In areas where ground water recharging is not feasible, the rainwater should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
  13. All recharges should be limited to shallow aquifer.
  14. No ground water shall be used during construction phase of the project.

  
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15. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
16. The quantity of freshwater usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with Half Yearly Compliance Reports (HYCR).
17. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, not related water shall be disposed into municipal drain.
18. No sewage or untreated effluent water would be discharged through storm water drains.
19. Onsite sewage treatment of capacity of treating 100% wastewater to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated wastewater shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
20. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be taken to mitigate the odor problem from STP.
21. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Centre Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

**4. Noise Monitoring and Prevention:**

1. Ambient noise levels shall conform to residential area/commercial area/Industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
2. Noise level survey shall be carried out as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of Half Yearly Compliance Report (HYCR).
3. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

**5. Energy Conservation Measures:**

1. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
2. Outdoor and common area lighting shall be LED.
3. The proponent shall provide solar panels covering a minimum of 50% of terrace area as committed.
4. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
5. Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.



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6. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building byelaws requirement, whichever is higher.
7. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building byelaws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

**6. Waste Management:**

1. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
2. Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
3. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
4. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
5. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
6. Any hazardous waste generated during construction phase shall be disposed of as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
7. Use of environmentally friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction

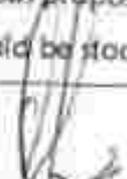
material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environmentally friendly materials.

8. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September 1999 and amended from time to time. Ready mixed concrete must be used in building construction.
9. Any wastes from construction and demolition activities related thereto shall be managed to strictly conform to the Construction and Demolition Rules, 2016.
10. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

#### 7. Green Cover:

1. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
2. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
3. Where the trees need to be cut with prior permission from the concerned local authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
4. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled

  
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appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

5. A wide range of indigenous plant species should be planted as given in the Appendix-I, in consultation with the Government Forest/Horticulture Departments and State Agriculture University.

**B. Transport:**

1. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
  - a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
  - b. Traffic calming measures.
  - c. Proper design of entry and exit points.
  - d. Parking norms as per local regulation.
2. Vehicles hired to bring construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
3. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of

components of the plan which involve the participation of these departments.

**9. Human Health Issues:**

1. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
2. For indoor air quality the ventilation provisions as per National Building Code of India.
3. Emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
4. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
5. Occupational health surveillance of the workers shall be done on a regular basis.
6. A First Aid Room shall be provided in the project both during construction and operations of the project.

**10. Corporate Environment Responsibility:**

1. The PP shall complete the CER activities, as committed, before obtaining CTE.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be

  
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submitted to the MoEF&CC as a part of Half Yearly Compliance Report (HYCR).

3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Half Yearly Compliance Report (HYCR).

#### 11. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in Tamil language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC/SEIAA website where it is displayed.
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit Half Yearly Compliance Reports (HYCR) on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as

  
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- prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The project proponent shall inform the Authority (SEIAA) of the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
  7. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
  8. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also during their presentation to the State Expert Appraisal Committee.
  9. No further expansion or modifications to the plant shall be carried out without prior approval of the Authority (SEIAA).
  10. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  11. The Authority (SEIAA) may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
  12. The Authority reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
  13. The Regional Office of the MoEF&CC Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
  14. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

  
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**Appendix -I**  
**List of Native Trees Suggested for Planting**

| No | Scientific Name                 | Tamil Name       | Tamil Name                |
|----|---------------------------------|------------------|---------------------------|
| 1  | <i>Aegle marmelos</i>           | Vitvam           | விவம்                     |
| 2  | <i>Adonanthora parviflora</i>   | Manjadi          | மந்தி, அந்தி              |
| 3  | <i>Albizia lebbek</i>           | Vaagai           | வகை                       |
| 4  | <i>Albizia amara</i>            | Uai              | உ.அ.                      |
| 5  | <i>Bauhinia purpurea</i>        | Manthara         | மந்தரை                    |
| 6  | <i>Bauhinia racemosa</i>        | Aathu            | அ.து                      |
| 7  | <i>Bauhinia tomentosa</i>       | Iruvathu         | இருவத்து                  |
| 8  | <i>Buchanania axillaris</i>     | Kattuma          | கட்டமா                    |
| 9  | <i>Borassus flabellifer</i>     | Parva            | பர்வா                     |
| 10 | <i>Buta monosperma</i>          | Murukkamarai     | முருக்கமரை                |
| 11 | <i>Bobax cuba</i>               | Bava, Sevvilavu  | பீலா                      |
| 12 | <i>Calophyllum inophyllum</i>   | Purnai           | புர்வை                    |
| 13 | <i>Cassia fistula</i>           | Sarakondrai      | சரகண்டரை                  |
| 14 | <i>Cassia roxburghii</i>        | Sengondrai       | செங்கண்டரை                |
| 15 | <i>Chloroxylon rusiense</i>     | Puramaram        | புரம் அம்ப                |
| 16 | <i>Cochlospermum religiosum</i> | Kongu, Mayallava | காங்கு, மயால்லா<br>காங்கு |
| 17 | <i>Cordia dichotoma</i>         | Nuvvuli          | நூவுலி                    |
| 18 | <i>Crotela adansonii</i>        | Mavalingum       | மாவலிங்கம்                |
| 19 | <i>Dillenia indica</i>          | Uva, Ucha        | உ.அ.                      |
| 20 | <i>Dillenia pentagyna</i>       | SiruUva, Siruzha | சீரு உ.அ.                 |
| 21 | <i>Diopyros sebeneri</i>        | Karungali        | கரங்கலி                   |
| 22 | <i>Diopyros schloroxylon</i>    | Vaganai          | வகை                       |
| 23 | <i>Ficus amplissima</i>         | Kallachu         | கல் அ.து                  |
| 24 | <i>Hibiscus bilaceus</i>        | Aatrupootaratu   | அ.அ.பூதரது                |
| 25 | <i>Hardwickia binata</i>        | Aacha            | அ.அ.                      |
| 26 | <i>Holoptelia integrifolia</i>  | Aavali           | அ.அ. அ.அ. அ.அ.            |
| 27 | <i>Lantana camara</i>           | Odhiam           | ஒ.அ.                      |
| 28 | <i>Lagerstroemia speciosa</i>   | Poo Marudhu      | பூ மரது                   |
| 29 | <i>Lepisanthus tetraphylla</i>  | Nedkottaintaram  | நெட்கொட்டை அ.அ.           |
| 30 | <i>Limonia acidissima</i>       | Vila maram       | வில் அ.அ.                 |
| 31 | <i>Litsea glutinosa</i>         | Pirupattai       | பீரூபட்டை                 |
| 32 | <i>Muthuca longifolia</i>       | Iluppa           | இ.அ.                      |
| 33 | <i>Murrhara hexandra</i>        | UlakalPaalai     | உ.அ.அ.அ. அ.அ.             |
| 34 | <i>Mimusops elengi</i>          | Magishamaram     | ம.அ.அ.                    |
| 35 | <i>Mitrasyna parvifolia</i>     | Nadambu          | ந.அ.                      |
| 36 | <i>Merindia pubescens</i>       | Nuva             | நூ                        |
| 37 | <i>Merindia citrifolia</i>      | Vellai Nuvu      | வெலை நூ                   |
| 38 | <i>Phoenix sylvestris</i>       | Eachai           | ஏ.அ.                      |
| 39 | <i>Pongamia pinnata</i>         | Pungam           | பு.அ.                     |

  
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|    |                                 |                         |                        |
|----|---------------------------------|-------------------------|------------------------|
| 40 | <i>Premna mollissima</i>        | Munnai                  | முள்ளை                 |
| 41 | <i>Premna serratifolia</i>      | Narumunai               | நடு முள்ளை             |
| 42 | <i>Premna lomentosa</i>         | Malapoovarasu           | மலை புலா               |
| 43 | <i>Prosopis cinerua</i>         | Vanni maran             | வண்ணீர் மரம்           |
| 44 | <i>Pterocarpus marsupium</i>    | Vengai                  | வேங்கை                 |
| 45 | <i>Pterospermum canescens</i>   | Vennanga, Tada          | வேண்டாங்க              |
| 46 | <i>Pterospermum xylocarpum</i>  | Polavu                  | புலவு                  |
| 47 | <i>Pithecolobium rosburghii</i> | Karipala                | கரிபலா                 |
| 48 | <i>Salvadora persica</i>        | Ugaa Maran              | உகை மரம்               |
| 49 | <i>Sapindus marginatus</i>      | Manipungan,<br>Soapukai | மணிப்புண்ட<br>சோபுகையி |
| 50 | <i>Siraat asoca</i>             | Asoca                   | அசோகை                  |
| 51 | <i>Strobilus asper</i>          | Piray maran             | பிராய் மரம்            |
| 52 | <i>Strychnos nuxtomia</i>       | Yetti                   | யெட்டி                 |
| 53 | <i>Strychnos potatorum</i>      | Therthang Kottai        | தேத்தாங் கேட்டை        |
| 54 | <i>Syzygium cumini</i>          | Naval                   | நாவல்                  |
| 55 | <i>Terminalia belleric</i>      | Thandri                 | தாந்தி                 |
| 56 | <i>Terminalia arjuna</i>        | Ven marudhu             | வேண் மருது             |
| 57 | <i>Toona ciliata</i>            | Sandhana venbu          | சந்தாண் வேம்பு         |
| 58 | <i>Diospyros populnea</i>       | Puvarasu                | புவரா                  |
| 59 | <i>Walsura trifoliata</i>       | valsura                 | வாலசூர்                |
| 60 | <i>Wrightia tinctoria</i>       | Veppalai                | வேப்பலை                |
| 61 | <i>Pithecolobium dulce</i>      | Kodukkapuli             | கோடுக்கபுலி            |

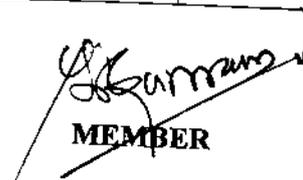
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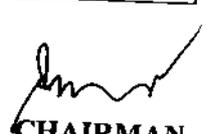
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|    |   |      |   |
|----|---|------|---|
|    | Kalavakkam Village, Thiruporur Taluk and Chengalpet District by M/s Casa Grande Grace Private Limited - For Environmental Clearance.  |      | subject to SEAC after the receipt of following additional particulars from the proponent. <ol style="list-style-type: none"> <li>1. Impact of project activity on the nearby agricultural lands.</li> <li>2. Details of children's play area proposed shall be furnished.</li> <li>3. Proponent shall furnish the details of parking area demarcated for the visitors vehicles.</li> <li>4. Details of in-House Gym facilities proposed for the occupants.</li> <li>5. As the residential housing project is proposed in a remote area, details of avialblity of commercial establishments such as grocery shops etc shall be furnished.</li> </ol> |
| 3. | Proposal seeking Environmental Clearance under Violation Notification issued by MoEF&CC dated 14.03.2017 & 08.03.2018 for the constructed Commercial Building complex at SF No. 31, 32, 34/1, 35, 37 in Padi Village, Ambattur Taluk, Thiruvallur District, in the State of Tamil Nadu by Mr. Y. Pondurai | 6723 | The Authority noted that the subject was placed in the 311 <sup>th</sup> meeting of SEAC held on 15.09.2022 as follows. <ol style="list-style-type: none"> <li>1. The Proponent, Thiru. Y. Pondurai has applied seeking Environmental Clearance under violation category for the Proposed Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu.</li> <li>2. In the minutes of the 189<sup>th</sup> meeting of SEAC held on 19.12.2020, 199<sup>th</sup> meeting of SEAC held on 07.02.2021 and 225<sup>th</sup> meeting of</li> </ol>                              |

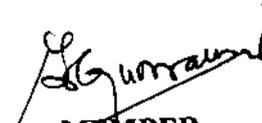
  
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MEMBER

  
CHAIRMAN  
SEIAA-TN

|    |  |      |  |
|----|--|------|--|
|    |  |      | <p>SEAC held on 13.08.2021, the SEAC has stated as follows.</p> <p>1. The amount committed by the Project proponent for CER (Rs. 148.25 Lakhs) shall be remitted in the form of DD to the beneficiary for the activity committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.</p> <p>In view of the above, the Authority decided to request the Member Secretary, SEIAA to communicate the SEAC minutes to the project proponent requesting to furnish the additional details/documents sought by SEAC and place the proposal in the ensuing Authority meeting after receipt of the above details.</p> |
| 4. | <p>Proposal seeking Terms of Reference for the Proposed for the construction of residential development in S.No. 90/1, 90/2, 92/2, 91/1A2, 91/2B, 91/3B, 91/1A1, 91/1B, 91/2A, 91/3A, 92/1, 95/2, 94/2B, 95/1B, 94/1B, 95/1A, 99/4,105, 94/2B, 95/1B, 96, 104, 94/1A, 94/2A, 99/3 of Valasaravakkam Village, Maduravoyal Taluk Chennai District, Tamil Nadu by</p> | 9110 | <p>The Authority noted that the subject was placed in the 311<sup>th</sup> meeting of SEAC held on 15.09.2022. SEAC after detailed deliberations, decided to <b>recommend the proposal for the grant of Terms of Reference (ToR)</b>, subject to the ToRs in addition to the standard terms of reference for EIA study and details issued by the MoEF &amp; CC to be included in EIA/EMP report.</p> <p>After detailed discussion, the Authority accepted the recommendation of SEAC and decided to grant of Terms of Reference as</p>   |

  
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|     |   |      | 3. Details/documents sought by the Authority in its 536 <sup>th</sup> meeting held on 26.07.2022  |
|-----|---|------|---|
| 13. | Recommendations for releasing the Bank guarantee for the value of Rs 114.62 Lacs (0.5% of the Project cost) remitted towards Ecological remediation, Natural resources Augmentation and Community resources Augmentation under EIA Notifications dated 14.3.2017 & 08.03.2018 (violation category) for the existing commercial complex at S.F.Nos.31, 32, 34/1, 35 & 37 of Padi Village, Ambattur Taluk, Tiruvallur District Tamil Nadu by Mr. Y. Pondurai without obtaining prior Environmental Clearance.   | 6723 | <p>The Authority noted that the subject was placed in the 395<sup>th</sup> meeting of SEAC held on 27.07.2023 and the SEAC noted that in the CCR, it is reported that the expenditure statement and bills of the funds spent towards Ecological Remediation Plan (ERP), Natural Resource Augmentation Plan (NRAP) &amp; Community Resource Augmentation Plan (CRAP) were produced by the Project Proponent during the inspection of the project site on 17.05.2023 and the works carried out were verified during the site inspection.</p> <p>In view of the above, the SEAC has furnished its recommendation for the release of the Bank Guarantee submitted by the PP to TNPCB, as the Project Proponent has fulfilled all the conditions.</p> <p>The Authority decided to accept the recommendation of SEAC for release of the bank guarantee and to request the Member Secretary, SEIAA to communicate the same to TNPCB.</p> |
| 14. | <p>File No: 976</p> <p>Extension of validity of Environmental Clearance issued for the construction of residential buildings in the name and style of M/s. Smart Value Homes Limited at S.F.Nos. 76B/1, 77/1, 77/2A, 78/1A, 78/2, 78/5, 78/8A, 79, 80/1, 80/2A, 81A/9, 81A/10 of Keezhakottaiyur Village and S.F.Nos. 131/1A, 131/1B of Mambakkam Village, Tiruporur Taluk, Kancheepuram District, Tamil Nadu by M/s. Tata Value Homes Limited.</p> <p>(SIA/TN/MIS/299841/2023)</p> <p>The Authority noted that the subject was placed in the 395<sup>th</sup> meeting of SEAC held on 27.07.2023 and the SEAC has furnished its recommendation for the grant of extension of validity of the Environmental Clearance as detailed below subject to the conditions stated therein.</p> |      |   |



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ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), Tamil Nadu)**

To,

The PROPRIETOR  
 PONDURAI  
 Sf Nos 31,32,34/1,35,37 of padi village -600050

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TN/MIS/175754/2020 dated 30 Nov 2020. The particulars of the environmental clearance granted to the project are as below.

|  |   |
|--|---|
| 1. EC Identification No.                   | EC22B038TN151980                        |
| 2. File No.                                | 6723                                    |
| 3. Project Type                            | New                                     |
| 4. Category                                | B2                                      |
| 5. Project/Activity including Schedule No. | 8(a) Building and Construction projects |
| 6. Name of Project                         | Commercial Complex by Y. Pondurai       |
| 7. Name of Company/Organization            | PONDURAI                                |
| 8. Location of Project                     | Tamil Nadu                              |
| 9. TOR Date                                | N/A                                     |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 23/12/2022

(e-signed)  
 Thiru.Deepak S.Bilgi  
 Member Secretary  
 SEIAA - (Tamil Nadu)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

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 and Virtuous Environmental Single-Window Hub)





**THIRU. DEEPAK S. BILGI, I.F.S.  
MEMBER SECRETARY**

**STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY-TAMILNADU**

3<sup>rd</sup> Floor, Panagal Maaligai,  
No.1, Jeenis Road, Saidapet,  
Chennai - 600 015.  
Phone No. 044-24359973  
Fax No. 044-24359975

**ENVIRONMENTAL CLEARANCE (EC)**

**Letter No. SEIAA-TN/F.No.6723/EC/8(a)/879/2022 dated: 01.11.2022**

**Sir/Madam,**

Sub: SEIAA, TN- Environmental Clearance under Violation Notification issued by MoEF&CC dated 14.03.2017 & 08.03.2018 for the constructed Commercial Building complex at SF No. 31, 32, 34/1, 35, 37 in Padi Village, Ambattur Taluk, Thiruvallur District, in the State of Tamil Nadu by Mr. Y. Pondurai under Schedule 8(a) of Building & Construction Projects- Issued - Regarding.

- Ref: 1. TOR issued under Violation Lr.No.SEIAA-TN/F.No.6723/SEAC/ Violation/ ToR-636/2019 dated 16.08.2019
2. Site inspection by sub-committee on 03.06.2019
3. Online Proposal No. SIA/TN/MIS/175754/2020 dt.30.10.2020
4. EIA report submitted dated: 29.09.2020
5. Lr.No.SEIAA-TN/F.No:6723/2019 dated: 28.10.2020 (letter to Principal Secretary to Government, E&F Department, Govt of Tamilnadu to take credible action against proponent).
6. Minutes of the 189th SEAC Meeting held on 19.12.2020
7. Minutes of the 418th SEIAA meeting held on 11.01.2021 & 12.01.2021
8. Lr. No. SEIAA-TN/F.No.6723/2019/BG/dated: 19.01.2021
9. Project Proponent reply dated 29.01.2021
10. Minutes of the 420th SEIAA meeting held on 04.02.2021
11. Minutes of the 199th SEAC Meeting held on 09.02.2021
12. Minutes of the 433th SEIAA meeting held on 17.03.2021
13. Minutes of the 438<sup>th</sup> SEIAA meeting held on 15.04.2021

  
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SEIAA-TN**

14. Minutes of the 225th meeting of SEAC held on 13.08.2021
15. Minutes of the 464th Authority meeting held on 27.09.2021
16. Project Proponent reply dated 08.10.2021
17. Project Proponent reply dated 29.07.2022
18. Minutes of the 311th meeting of SEAC held on 15.09.2022
19. Project Proponent reply dated 19.09.2022
20. Minutes of the 556th meeting of Authority held on 03.10.2022
21. Project Proponent reply dated 19.10.2022
22. Minutes of the 566th meeting of Authority held on 01.11.2022 & 02.11.2022

\*\*\*\*\*

This has reference to your application 3<sup>rd</sup> & 4<sup>th</sup> cited, the proposal is for obtaining Environmental Clearance to Commercial Building complex at SF No. 31, 32, 34/1, 35, 37 in Padi Village, Ambattur Taluk, Thiruvallur District, in the State of Tamil Nadu by Mr. Y. Pondurai under Violation Category B and Schedule S.No. 8(a) under the Environment Impact Assessment Notification, 2006, as amended.

The Competent Authority and Authorized Signatory furnished the detailed information in Form 1, Form 1A and liquidate enclosures are as Annexures:

**Annexure 1**

| S. No | Description                          | Details   |
|-------|--------------------------------------|---|
| 1.    | Name of the Project                  | Y.Pondurai<br>Constructed Commercial Building consist of Main Building (2B+G+10 F), Service Block (B+G+2F) & MLCP Block (2B + G+4F) by Thiru Y. Pondurai. |
| 2.    | Location<br><br>Latitude & Longitude | S.F No. 31, 32, 34/1, 35 & 37 in Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu<br><br>13° 06' 02" N, 80° 11' 25" E                       |
| 3.    | Type of Project                      | Building and Construction projects<br>Schedule 8 (a): ≤ 1,50,000 Sqm (ie. 42,947.31 Sq.m)   |
| 4.    | Total Area (in sq. m)                | <b>Total Plot area : 9995 Sqm</b><br>i) Plot coverage area : 4349.36 Sqm  |

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|     |  |   |  |
|-----|--|---|--|
|     |  | ii) Roads & Pavements : 3128.07 Sqm<br>iii) Surface parking area : 1312.34 Sqm<br>iv) STP/Transformer Yard : 161.15 Sqm<br>v) Green belt area : 1044.08 Sqm   |  |
| 5.  | Built up area                                    | 42947.31 Sq.m   |  |
| 6.  | Cost of Project                                  | Rs. 148.25 Crores   |  |
| 7.  | Brief description of the project                 | Constructed Commercial Building consists of 3 Blocks namely Main Building, Service Block and Mechanical Lift Car Parking Block. Main Building consists of 2 Basements, Ground Floor + 9 Floors plus a Residential Block in 10th Floor (2 BHK – 1 No.), Service Block consists of Basement, Ground Floor + 2 Floors and Block 3 consists of 2 Basements, Ground Floor + 4 Floors. The total built-up area of the project is 42,947.31 Sq.m<br>Expected Occupancies – 5200 Nos. |  |
| 8.  | a) Water requirement KLD                         | During Construction<br>10 KLD   | During Operation<br>Total water: 97KLD<br>Fresh water: 35 kLD (For Domestic),<br>62 kLD (Flushing) |
|     | b) Source  | Authorized Tankers  | CMWSSB (Fresh water)   |
| 9.  | Quantity of Effluent / Sewage kLD                | Sewage Generation - 90 kLD  |  |
| 10. | Details of Effluent /Sewage Treatment Plant      | STP capacity - 100 kLD  |  |
| 11. | Mode of Disposal of treated sewage with quantity | <b>Treated sewage Water: 86 kLD</b><br>Flushing – 62 kLD<br>Gardening – 4 kLD<br>HVAC – 20 kLD  |  |
| 12. | Quantity of Solid Waste generated per            | <b>Quantity</b>   | <b>Mode of treatment and Disposal</b>  |

  
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|     |   |   |  |
|-----|---|---|--|
|     | day (in Kgs), Mode of treatment and Disposal of Solid Waste | a) Biodegradable solid waste: 0.625 T /day  | Converted into manure using Bio-Methanation plant (as per SEAC minutes) & utilized for greenbelt development |
|     |   | b) Non-Biodegradable solid waste: 0.417 T /day  | Sent to authorized recyclers for recycling.  |
|     |   | C) STP Sludge – 0.003 T/day   | Manure for gardening   |
| 13. | Power requirement   | 8000 KVA (TNEB Grid)  |  |
| 14. | Details of D.G. set with Capacity                           | DG sets of 5 Nos of 2000 KVA with stack height as per CPCB norms  |  |
| 15. | Air Pollution Control Measures (Stack)                      | D.G. sets will be provided with Stack and acoustic enclosures as per norms.   |  |
| 16. | Details of Green Belt Area                                  | 1044.08 sq.m  |  |
| 17. | Provision for rain water harvesting                         | Total Annual Runoff (Cum) - 648.59<br>Capacity of the tank required - 123 Cu.m<br>Capacity of the storage tank provided - 46 cu.m |  |
| 18. | EMP Cost (Rs.)  | Capital Expenses - Rs. 161 lakh<br>Operational Expenses (Per Annum) - 25 lakh   |  |
| 19. | CER activities with the specific allocation of funds        | Rs. 150 lakh  |  |

#### **Annexure 2 - Affidavit**

The proponent has furnished affidavit in Hundred Rupees stamp paper attested by the Notary stating that

I, Y. Pondurai has constructed a Commercial Complex at Sf Nos 31, 32, 34/1, 35 & 37 of Padi Village, Ambattur Taluk, Chennai District, Tamil Nadu. An application submitted by me seeking Environmental Clearance (under violation category) under the EIA Notification, 2006 is under scrutiny in the Authority. I am furnishing the following undertaking to the Authority.

  
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1. I commit to SEIAA that the daily fresh water requirement to the tune of 35 KLD during the entire period of operation will be met from CMWSSB supply
2. The total quantity of treated sewage to the tune of 86 KLD will be recycled for toilet flushing (62 KLD), gardening (4 KLD) and HVAC use (20 KLD).
3. The solid waste generated from my project is 1,042 Kg/day, in which 625.20 Kg/day Bio-degradable waste will be treated in Organic Waste Converter within the site and used as manure for greenbelt development, 416.80 Kg/day Non-Bio degradable waste will be handed over to the TNPCB authorized recyclers. The STP sludge (3 Kg/day) generated from the STP will be used as manure for greenbelt development after dewatering and drying process and I will dispose the solid waste as committed above without polluting the soil/ground water/adjacent canals/lakes/ponds etc.
4. I commit to the SEIAA that I am liable for operation and maintenance of Sewage Treatment Plant (STP) from the date of operation of the project.
5. I commit to the SEIAA that the storm water drain/trench will not carry any untreated (or) treated sewage generated from the project.
6. I commit to SEIAA that an amount of Rs. 150 Lakhs (i.e., Rs. 1.5 Crores) is already handed over to Greater Chennai Corporation towards development of school infrastructure in my project area under Corporate Environmental Responsibility (CER) activities.

I am aware that I can be prosecuted under relevant Act and Rules, if I do not adhere to the above commitment.

Commitment signed by me on 11<sup>th</sup> day of November 2022, as project Proponent before SEIAA, Tamil Nadu.

**SEAC Appraisal and Remarks:**

**Proposed construction of commercial complex at S.F.Nos.31, 32, 34/1, 35 & 37 of Padi Village, Ambattur Taluk, Tiruvallur District Tamil Nadu by Mr.Y.Pondurai- For Environmental Clearance Under Violation. (SIA/TN/MIN/175754/2018, dated: 28.03.2018).**

Earlier the proposal was placed for appraisal in the 189<sup>th</sup> meeting of SEAC held on 19.12.2020. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in). The project proponent gave detailed presentation.

SEAC noted the following:



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1. The Proponent, Thiru.Y.Pondurai has applied seeking Environmental Clearance under violation category for the Proposed Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 8(a) "Building and Construction projects" of the Schedule to the EIA Notification, 2006, as amended.
3. TOR issued vide SEIAA Lr.No.SEIAA-TN/F.No.6723/SEAC/Violation/ ToR636/2019 dated 16.08.2019 under violation category.

Based on the presentation and documents furnished by the Project Proponent , the subcommittee constituted by the SEAC inspected the site on 03.06.2019 and submitted the report to SEAC. Based on the inspection report and the violation notifications issued by the MoEF&CC dated 14.03.2017 & 08.03.2018, SEAC classified the level of damages caused by the Project Proponent on the environment based on the following criteria:

1. Low level Ecological damage:
  - a. Only procedural violations (started the construction at the site without obtaining EC)
2. Medium level Ecological damage:
  - a. Procedural violations (started the construction at the site without obtaining EC)
  - b. Infrastructural violation such as deviation from CMDA/local body approval.
  - c. Non operation of the project (not occupied).
3. High level Ecological damage:
  - a. Procedural violations (started the construction at site without obtaining EC)
  - b. Infrastructural violation such as deviation from CMDA/local body approval.
  - c. Under Operation (occupied).

As per the OM of MoEF& CC dated: 01.05.2018, SEAC deliberated the fund allocation for Corporate Environment Responsibility shall be to a maximum of 2% of the project cost.

In view of the above and based on the inspection report & the Ecological damage, remediation plan and natural & community resource augmentation plan furnished by the project proponent, the SEAC decided the fund allocation for ecological remediation, natural resource augmentation & community resource augmentation and penalty by following the below mentioned criteria, as per category 3, stated above.

  
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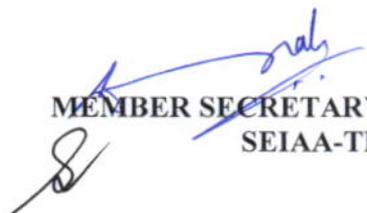
| Level of damages               | Ecological remediation cost (% of project cost) | natural resource augmentation cost (% of project cost) | community resource augmentation cost (% of project cost) | CER (% of project cost) | Total (% of project cost) |
|--------------------------------|---|--|--|-------------------------|---------------------------|
| Low level Ecological damage    | 0.25  | 0.10   | 0.15   | 0.25                    | 0.75                      |
| Medium level Ecological damage | 0.35  | 0.15   | 0.25   | 0.5                     | 1.25                      |
| High level Ecological damage   | 0.50  | 0.20   | 0.30   | 1.00                    | 2.00                      |

The project cost of this proposal submitted in the EIA report under violation is Rs.148.25 Lakh.

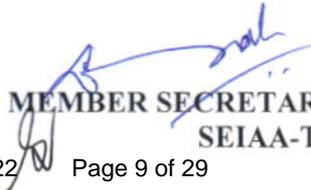
The Committee observed that the project of Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu by Thiru. Y. Pondurai for Environmental Clearance under violation comes under the "High level Ecological damage category". **The Committee decided to recommend the proposal to SEIAA for grant of EC subject to the following conditions in addition to the normal conditions:**

1. The amount prescribed for Ecological remediation (Rs.74.13Lakhs), natural resource augmentation (Rs.29.65 lakhs) & community resource augmentation (Rs.44.48 Lakhs), totaling Rs. 148.25 Lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs. 148.25 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the remediation plan, natural resource augmentation plan & community resource augmentation plan as indicated in the EIA/EMP report.
2. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of six months. If not, the bank guarantee will be forfeited to TNPCB without further notice.



  
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3. The amount committed by the Project proponent for CER (Rs. 148.25 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.
4. Number of lifts provided for shoppers in the mall shall be increased.
5. The Project proponent shall operate the STP effectively and continuously so as to achieve standards prescribed by the TNPCB for treated sewage.
6. The Project proponent shall operate the ETP for the treatment and disposal of effluent effectively and continuously so as to achieve standards prescribed by the TNPCB for treated effluent.
7. The Project proponent shall utilize the treated sewage for the development of green belt and toilet flushing after achieving the standards prescribed by the TNPCB.
8. The project Proponent shall operate Bio-Methanation plant efficiently and continuously for the disposal of the Organic waste generated from the campus and collecting non-biodegradable waste regularly and disposal through TNPCB authorized recycler.
9. The Project proponent shall collect & dispose the hazardous waste through TNPCB Authorized vendors/recyclers as per the Hazardous and other wastes (Movement and Transboundary Movement), Rules 2016, as amended.
10. The Project proponent shall collect and dispose the E-Waste through TNPCB Authorized vendors/recycler as per the E-Waste Management Rules 2016, as amended.
11. Necessary permission shall be obtained from the competent authority for the drawl/outsourcing of fresh water before obtaining consent from TNPCB.
12. All the mitigation measures committed by the project proponent for the flood management, Solid waste disposal, Sewage treatment & disposal etc., shall be followed strictly.
13. Tapping of solar energy should be at least 10% of total energy consumption Solar energy usage mainly for the illumination of common areas, street lighting etc.,
14. The project proponent shall provide separate standby D.G set for the STP proposed for the continuous operation of the STP in case of power failure.
15. Waste of any type not to be disposed of in any water bodies including drains, canals and the surrounding environment.
16. The proponent should explore the possibility of increasing the quantity of rainwater harvested at the maximum extent within the campus itself.
17. The proponent should increase the green belt area from 10.45 to 15% with more number

  
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of indigenous species. The proponent shall earmark greenbelt area with dimension and GPS coordinates all along the boundary of the project site with at least 3 meters wide and the same shall be included in the layout out plan and the total green belt area should be minimum of 15% the total area.

18. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of Section 19 of the Environment (Protection) Act, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.

The subject was placed in the 418<sup>th</sup> meeting of SEIAA held on 11.01.2021 & 12.01.2021. After detailed deliberation, the proponent was directed to furnish the bank guarantee to Tamil Nadu Pollution Control Board as recommended by the SEAC and furnish the copy of the receipt along with the above details so as to take further action. Based on the minutes of the 418<sup>th</sup> Authority meeting letter was addressed to the proponent vide Lr. No. SEIAA-TN/F.No.6723/2019/BG/ dated: 19.01.2021 to furnish the following details;

1. The project proponent shall submit the proof of action taken by the State Government/TNPCB against project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986
2. The amount prescribed for Ecological remediation (Rs.74.13 Lakhs), natural resource augmentation (Rs.29.65 lakhs) & community resource augmentation (Rs.44.48 Lakhs), totaling Rs. 148.25 Lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs. 148.25 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit the acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.
3. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of six months. If not, the bank guarantee will be forfeited to TNPCB without further notice.
4. The amount committed by the Project proponent for CER (Rs. 148.25 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.

Whereas the proponent vide letter received dated 29.01.2021 has stated as follows:

  
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1. In the matter of Principal Bench of NGT order via OA.No.37 of 2015 dated 7.07.2015 directed,

“The project proponent to pay 5% of Project cost (Rupees 7.4125 Crores) as Environmental Compensation for restoration & restitution of the Environment and ecology as well as towards their liability arising from impacts of the illegal and unauthorized constructions carried out by them. They shall deposit this amount at the first instance, which shall be subject to further adjustment.”

As per the order, the proponent already paid Rs.7.4125 Crores (5% of the total project cost) to TNPCB as environmental Compensation in the violation case. Receipts of the same is submitted by the proponent along with the EIA Reports

| Description                     | SEAC recommended amount for violation in lakhs | Compensation already paid as per the NGT order |
|---------------------------------|--|--|
| Ecological Remediation          | Rs.74.13 (0.5%)                                | Rs.7.4125 Crores (5% of the total cost)        |
| Natural Resource Augmentation   | Rs.29.65% (0.2%)                               |  |
| Community Resource Augmentation | Rs.44.48 (0.3%)                                |  |
| CER Activities                  | Rs.148.25 (1%)                                 |  |
| Total amount                    | Rs.296.51 Lakhs (2% of the Total project cost) |  |

- Further TNPCB has filed case in J.M.Court, Ambattur as part of the credible action for the project violation and the case (C.C No.168 of 2016) proof for the same is enclosed by the PP.

The subject was placed in the 420<sup>th</sup> meeting of the Authority held on 04.02.2021 and after detailed discussions the Authority decided to request MS-SEIAA to forward the Proponent's letter dated 29.01.2021 to the Committee for further recommendation of the SEAC.

The subject was placed in the 199<sup>th</sup> meeting of SEAC held on 09.02.2021. SEAC noted that Hon'ble NGT in their order has already made an Environmental Compensation and penalty for Rupees 7.4125 Crores and the proponent already paid Rs.7.4125 Crores (5% of the total project cost) to TNPCB as environmental Compensation in the violation case. Since, the proponent has already

  
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paid the environmental compensation cost, the committee has accepted its request for waiving the environmental cost as stipulated by the SEAC and recommended for Environmental Clearance.

The subject was placed before the 433<sup>rd</sup> Authority meeting held on 17.03.2021. After detailed discussion, it was noted the Hon'ble NGT Principal Bench & Hon'ble Supreme Court have pronounced certain orders in which this project is also included as one of the petitioners. Hence the Authority decided to request the Member Secretary to put up with detailed note in chronological order along with court cases and its various orders and details of discussions on the other proposals which are covered under this court case in the ensuing meeting.

The subject was placed before the 438<sup>th</sup> Authority meeting held on 15.04.2021. After detailed discussion, the Authority noted as follows.

1. As per the direction of Hon'ble NGT in O.A.No.37 of 2015 & 213 of 2014 dated 07.07.2015, environmental compensation was levied for restoration and restitution of the environment and ecology as well as towards their liability arising from impacts of the illegal and unauthorized constructions carried out by the project proponent, Mr. Y. Pondurai as follows.

| Projects        | Environmental Compensation 5% of the project cost (Rs. Crore) | Amount remitted to TNPCB (Rs. In Crore) | SEAC Recommendations  |  | SEIAA decision based on the recommendation of SEAC   |
|-----------------|---|---|---|--|--|
|                 |   |   | Ecological damage as per Notification 14.03.2017 (Rs in Lakh) | CER as per O.M 01.05.2018 (Rs in Lakh) |  |
| Mr. Y. Pondurai | 7.4125  | 7.4125                                  | 148.25  | 148.25                                 | SEAC in its 199 <sup>th</sup> meeting held on 09.02.2021 waived both the amount of ED & CER considering environmental compensation amount as per request of proponent. |

In view of the above, the Authority decided to refer back the proposal to SEAC during the 438<sup>th</sup> meeting of Authority held on 15/04/21 to reconsider its recommendation in line with earlier recommendations of SEAC on the other proposals covered under the Hon'ble NGT order dated 07.07.2015 in O.A.No.37 of 2015 & 213 of 2014 and request the Member Secretary, SEIAA to send

  
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a detailed note to SEAC in chronological order along with orders of Principal Bench of NGT in OA.No.37 of 2015 and final action taken on the other proposals which are covered under this court case.

The proposal was placed for appraisal in the 225<sup>th</sup> meeting of SEAC held on 13.08.2021. The SEIAA recommended to follow the earlier similar cases for which NGT has given the verdict. After detailed deliberation the Committee adopted the same recommendations and accordingly Environmental clearance was recommended with the following additional conditions,

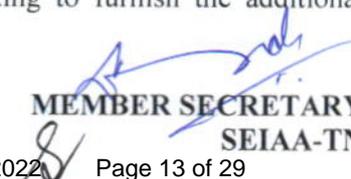
1. The project proponent shall submit Bank Guarantee to TNPCB for an amount of Rs.148.25 Lakh and the same amount Rs.148.25 Lakh will be adjusted in Rs.7.4125 Crore paid with a condition this amount shall not be claimed at any point of time from the environmental compensation of Rs.7.4125 Crore paid.
2. The project proponent shall submit an Affidavit regarding CER activities for Rs.148.25 Lakh. On receipt of the above documents, the committee would further deliberate on this project and decide the further course of action.

The subject was placed in the 464<sup>th</sup> Authority meeting held on 27.09.2021. After detailed discussions, the Authority noted as follows.

1. The Proponent, Thiru. Y. Pondurai has applied seeking Environmental Clearance under violation category for the Proposed Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu.
2. In the minutes of the 225<sup>th</sup> meeting of SEAC held on 13.08.2021, the SEAC has stated as follows.
  - The project proponent shall submit Bank Guarantee to TNPCB for an amount of Rs.148.25 Lakhs and the same amount Rs.148.25 Lakhs will be adjusted in Rs.7.4125 Crores paid with a condition this amount shall not be claimed at any point of time from the environmental compensation of Rs.7.4125 Crores paid.
  - The project proponent shall submit an Affidavit regarding CER activities for Rs.148.25 lakhs.

On receipt of the above documents, the committee would further deliberate on this project and decide the further course of action.

In view of the above, the Authority decided to request the Member Secretary, SEIAA to communicate the SEAC minutes to the project proponent requesting to furnish the additional

  
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details/documents sought by SEAC in its 225<sup>th</sup> meeting held on 13.08.2021. On receipt of details, it shall be forwarded to SEAC for further course of action.

The proposal was again placed in this 311<sup>th</sup> meeting of SEAC held on 15.09.2022. The Committee decided to direct the project proponent to submit the affidavit regarding CER activities for Rs.148.25 Lakh as recommended earlier. Accordingly the PP has furnished the same is as follows.

**Budgetary Allocation for Proposed CER Activity**

| S. No   | CER Activity Proposed   | Budgetary Allocation (INR in Lakhs) |
|---|---|-------------------------------------|
| Infrastructure Creation and Improvement of Activities in the below schools: |   |                                     |
| 1   | <b>Government High School, Ellaiyamman Nagar, Korattur, Agraharam, Chennai- 600 076.</b> <ul style="list-style-type: none"> <li>• Construction of Class rooms in First floor - 2 Nos</li> <li>• Installation of RO plant for Drinking Water</li> <li>• Construction of Water Storage Sump</li> </ul>  | 50                                  |
| 2   | <b>Government Higher secondary School, Savadi Street, Periyar Nagar, Vanchi Nagar, Korattur, Chennai- 600 080.</b> <ul style="list-style-type: none"> <li>• Construction of Lab and Library with furnishings</li> <li>• Renovation and fencing of school compound wall</li> <li>• Installation of Parking Shed for bicycles</li> </ul>  | 70                                  |
| 3   | <b>Ambattur Municipal Middle School, Moorthy Nagar, Padi, Chennai -600 050.</b> <ul style="list-style-type: none"> <li>• Scraping, White washing and Colour washing of the School Block</li> <li>• Fund towards installation of book shelves and purchase of books for School Library</li> <li>• Fund towards furnishing of the primary class rooms with sitting tables.</li> <li>• Fund towards fixing of grills in the school corridors.</li> </ul> | 30                                  |
| <b>Total Allocation of Funds for CER (in lakhs)</b>                         |   | 150                                 |

As the Proponent has submitted affidavit affirming CER commitment, SEAC decided to reconfirm the minutes of 189<sup>th</sup> meeting of SEAC held on 19.12.2020 & 225<sup>th</sup> meeting of SEAC held on 13.08.2021.

**SEIAA Recommendations**

The proposal was placed in the 566<sup>th</sup> meeting of Authority held on 01.11.2022 & 02.11.2022.

  
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The Authority noted that the subject was placed in the 311<sup>th</sup> meeting of SEAC held on 15.09.2022 as follows.

1. The Proponent, Thiru. Y. Pondurai has applied seeking Environmental Clearance under violation category for the Proposed Construction of High Rise Building at S.F.Nos. 31, 32, 34/1, 35, 37 of Padi Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu.
2. In the minutes of the 189<sup>th</sup> meeting of SEAC held on 19.12.2020, 199<sup>th</sup> meeting of SEAC held on 07.02.2021 and 225<sup>th</sup> meeting of SEAC held on 13.08.2021, the SEAC has stated as follows.

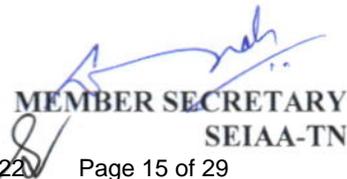
1. The amount committed by the Project proponent for CER (Rs. 148.25 Lakhs) shall be remitted in the form of DD to the beneficiary for the activity committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.

In the minutes of the 556<sup>th</sup> meeting of Authority held on 03.10.2022, the Authority decided to request the Member Secretary, SEIAA to communicate the SEAC minutes to the project proponent requesting to furnish the additional details/documents sought by SEAC and place the proposal in the ensuing Authority meeting after receipt of the details.

3. **The proponent vide his letter 08.10.2021 has furnished the copy of Bank Guarantee submitted to TNPCB & copy of acknowledgement obtained from TNPCB for the submission of BG and also affidavit towards commitments of CER to be carried out as recommended by SEAC.**
4. **The proponent vide his letter 19.10.2022 has furnished the copy of acknowledgement obtained from Greater Chennai Corporation towards CER activity over the Demand Draft of Rs. 1,50,00,000 (Rs. One crore fifty lakhs only).**
5. **The proponent has submitted the details of court case filed by TNPCB in the Judicial Magistrate Court, Ambattur vide case Number: C.C.No.168 of 2016, dated 08.02.2017, against the proponent.**

In view of the above, the Authority accepted the recommendations of SEAC and decided to grant of Post construction Environmental Clearance subject to the conditions as recommended by SEAC & normal condition in addition to the following conditions:

1. **The project Proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a Period**

  
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**of one year as committed. If not, the bank guarantee will be forfeited to TNPCB without further notice.**

2. The proponent shall ensure that the treated/untreated sewage should not be disposed directly or indirectly to the nearby water bodies under any circumstances.
3. As per the MoEF& CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent has furnished the detailed EMP, mentioning CER activities as committed and the CER activities shall be carried out before obtaining CTO from TNPCB.
4. All the construction of Buildings shall be energy efficient and confirm the green building norms.
5. The proponent shall provide adequate parking facility for all the inhabitants & visitors including clear traffic plan.
6. The proponent shall ensure that no treated or untreated trade effluent/sewage shall be discharged outside the premises under any circumstances.
7. The disaster management and disaster mitigation standards to be seriously adhered to avoid of calamities.
8. The project proponent shall provide the green belt plan for the premises indicating the native trees planted and to be planted.
9. The proponent shall provide the action taken for reduction of green house gas emissions to support the climatic action and to make it sustainable building.
10. The project proponent shall ensure that buildings have sufficient ventilation and space for light and air.
11. The project proponent shall furnish the action taken to improve water usage efficiency in the building.
12. The proponent shall ensure that the building shall provide adequate security and hygiene in all the basements.
13. The proponent shall ensure that the building should be energy efficient, provide adequate sunlight, green space for sustainable use and be Eco-friendly.

Part A: Common conditions applicable for Pre-Operation and Operational Phases

Part B: Conditions for Pre-Operation Phase.

Part - C - Specific Conditions – Construction phase

  
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Part – D - Specific Conditions – Operational Phase/Post constructional Phase / Entire life of the project.

**Validity:**

**The SEIAA hereby accords Environmental Clearance to the above project under the provisions of EIA Notification dated 14<sup>th</sup> September, 2006 as amended, with validity for 7 years from the date of issue of EC, subject to the compliance of the terms and conditions stipulated below:**

**Part - A – Common conditions applicable for Pre-construction, Construction and Operational Phases:**

1. The project Proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a Period of one year as committed. If not, the bank guarantee will be forfeited to TNPCB without further notice
2. Any appeal against this environmental clearance shall be with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
3. The construction of STP, Solid Waste Management facility, E-waste management facility, DG sets, etc., should be made in the earmarked area only. In any case, the location of these utilities should not be changed later on.
4. The Environmental safeguards contained in the application of the proponent /mentioned during the presentation before the State Level Environment Impact Assessment Authority / State Level Expert Appraisal Committee should be implemented in the letter and spirit.
5. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State / Central Ground Water Authority, Coastal Regulatory Zone Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.
6. The SEIAA reserves the right to add additional safeguard measures subsequently, if non-compliance of any of the EC conditions is found and to take action, including revoking of this Environmental Clearance as the case may be.

  
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7. A proper record showing compliance of all the conditions of Environmental Clearance shall be maintained and made available at all the times.
8. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company. The status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Chennai by e-mail.
9. The Regional Office of the Ministry located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
10. "Consent for Establishment" shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu.
11. In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained before implementation.
12. The conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law, including the Hon'ble National Green Tribunal relating to the subject matter.
13. The Environmental Clearance shall not be cited for relaxing the other applicable rules to this project.
14. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
15. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, Chennai, the respective Zonal Office of CPCB, Bengaluru and the TNPCB. The criteria pollutant levels namely; PM10,

  
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PM2.5, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored.

16. The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
17. The Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
18. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection, even during the subsequent period.
19. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
20. Where the trees need to be cut, compensation plantation in the ratio of 1:10 (i.e. planting of 10 trees for every one tree that is cut) should be done with the obligation to continue maintenance.
21. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive who will report directly to the Head of the Organization and the shortfall shall be strictly reviewed and addressed.
22. The EMP cost shall be printed in the Brochure / Pamphlet for the preparation of the sale of the property and should also mention the component involved.
23. Trees, herbs and shrubs listed should not be disturbed during any phase of the project.
24. Necessary permission should be obtained from PWD/Wetland Authority, Tamil Nadu before commencement of the project.
25. The EMP cost shall be deposited in a nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCB with a copy to SEIAA annually
26. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use

  
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- and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986
27. The proponent shall furnish the permission/ NOC of water supply from the competent authority before obtaining CTO from TNPCB.
  28. The Project Proponent has to provide percolation pits-25 Nos and 8 nos of Rain water Harvesting sump capacity each 5 KL of rain water provided in order to recover and reuse the rain water during normal rains as reported
  29. The proponent has to earmark the greenbelt area with dimension and GPS coordinates for the green belt area and the same shall be included in the layout out plan to be submitted for CMDA/DTCP approval.
  30. As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wildlife angle including clearance from obtaining committee of the National Board for Wildlife as applicable shall be obtained before starting the operation, if the project site is located within 10KM from National Park and Sanctuaries.
  31. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.

**Part - B – Specific Conditions – Pre construction phase:**

1. **The project authorities should advertise with basic details at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance. The press releases also mention that a copy of the clearance letter is available with the State Pollution Control Board and also at website of SEIAA, TN. The copy of the press release should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Chennai and SEIAA-TN.**
2. In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained before implementation.
3. **A copy of the clearance letter shall be sent by the proponent to the Local Body. The clearance letter shall also be put on the website of the Proponent.**
4. The approval of the competent authority shall be obtained for structural safety of the buildings during earthquake, adequacy of fire fighting equipments, etc as per National

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Building Code including protection measures from lightning etc before commencement of the work.

5. All required sanitary and hygienic measures for the workers should be in place before starting construction activities and they have to be maintained throughout the construction phase.
6. Design of buildings should be in conformity with the Seismic Zone Classifications.
7. The Construction of the structures should be undertaken as per the plans approved by the concerned local authorities/local administration.
8. No construction activity of any kind shall be taken up in the OSR area.
9. Consent of the local body concerned should be obtained for using the treated sewage in the OSR area for gardening purpose. The quality of treated sewage shall satisfy the bathing quality prescribed by the CPCB.
10. The height and coverage of the constructions shall be in accordance with the existing FSI/FAR norms as per Coastal Regulation Zone Notification, 2011.
11. The basement of the building shall be above the maximum flood level documented by the Water Resource Department, PWD, Government of Tamil Nadu in consultation with the CMDA.
12. The proponent shall prepare completion plans showing Separate pipelines marked with different colours with the following details
  - i. Location of STP, compost system, underground sewer line.
  - ii. Pipe Line conveying the treated effluent for green belt development.
  - iii. Pipe Line conveying the treated effluent for toilet flushing
  - iv. Water supply pipeline
  - v. Gas supply pipe line, if proposed
  - vi. Telephone cable
  - vii. Power cable
  - viii. Storm water drains, and
  - ix. Rain water harvesting system, etc., and it shall be made available to the owners
13. A First Aid Room shall be provided in the project site during the entire construction and operation phases of the project.
14. The structural design of the proposed building must be vetted by premier academic institutions like Anna University, IIT Madras, etc., and the fact shall be informed to SEIAA.

  
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15. There shall not be any threat to the biodiversity due to the proposed development.
16. The present land use surrounding the project site shall not be disturbed at any point of time.
17. The green belt area shall be planted with indigenous native trees.
18. Natural vegetation listed particularly the trees shall not be removed during the construction/operation phase. In case any trees are likely to be disturbed, shall be replanted.
19. During the construction and operation phase, there should be no disturbance to the aquatic eco-system within and outside the area.
20. The Provisions of Forest conservation Act 1980, Wild Life Protection Act 1972 & Bio diversity Act 2002 should not be violated.
21. There should be Fire fighting plan and all required safety plan.
22. Regular fire drills should be held to create awareness among owners/ residents.

**Part - C - Specific Conditions – Construction phase:**

**1. Construction Schedule:**

- i) The Project proponent shall have to furnish the probable date of commissioning of the project supported with necessary bar charts to SEIAA-TN.

**2. Labour Welfare:**

- i) All the labourers to be engaged for construction should be screened for health and adequately treated before and during their employment on the work at the site.
- ii) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contradictions due to exposure to dust and take corrective measures, if needed.
- iii) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

**3. Water Supply:**

- i) The entire water requirement during construction phase may be met from ground water source from the source with approval of the PWD Department of water resources/ may be out sourced.

  
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- ii) Provision shall be made for the housing labour within the site with all necessary infrastructures and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The treatment and disposal of waste water shall be through dispersion trench after treatment through septic tank. The MSW generated shall be disposed through Local Body and the identified dumpsite only.
- iv) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices prevalent.
- v) Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators / pressure reducing devices / sensor based control.

**4. Solid Waste Management:**

- i) The solid waste in the form of excavated earth excluding the top soil generated from the project activity shall be scientifically utilized for construction of approach roads and peripheral roads, as reported.

**5. Top Soil Management:**

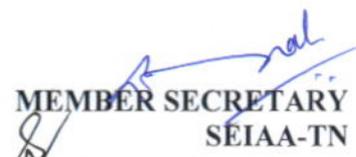
- i) All the top soil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.

**6. Construction Debris disposal:**

- i) Disposal of construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people. The construction and demolition waste shall be managed as per Construction & Demolition Waste Management Rules, 2016.
- ii) Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate watercourses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/ lake/ stream etc.

**7. Diesel Generator sets:**

- i) Low Sulphur Diesel shall be used for operating diesel generator sets to be used during construction phase. The air and noise emission shall conform to the standards

  
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prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon.

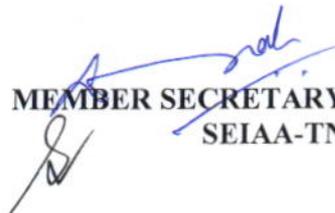
- ii) The diesel required for operating stand by DG sets shall be stored in underground tanks fulfilling the safety norms and if required, clearance from Chief Controller of Explosives shall be taken.
- iii) The acoustic enclosures shall be installed at all noise generating equipments such as DG sets, air conditioning systems, cooling water tower, etc.

**8. Air & Noise Pollution Control:**

- i) Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards, prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.
- ii) Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during the construction phase. The pollution abatement measures shall be strictly implemented.
- iii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. Parking shall be fully internalized and no public space should be utilized. Parking plan to be as per CMDA norms. The traffic department shall be consulted and any cost effective traffic regulative facility shall be met before commissioning.
- iv) The buildings should have adequate distance between them to allow free movement of fresh air and passage of natural light, air and ventilation.
- v) The background noise levels prevailing at the site already exceeds permissible noise levels. Hence, the proponent should develop thick greeneries all around the project boundary in order to contain the noise levels.

**9. Building material:**

- i) Fly-ash blocks should be used as building material in the construction s per the provision of Fly ash Notification of September, 1999 and amended as on 27th August, 2003 and Notification No. S.O. 2807 (E) dated: 03.11.2009.
- ii) Ready-mix concrete shall alone be used in building construction and necessary cube-tests should be conducted to ascertain their quality.

  
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- iii) Use of glass shall be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.

**10. Storm Water Drainage:**

- i) Storm water management around the site and on site shall be established by following the guidelines laid down by the storm water manual.

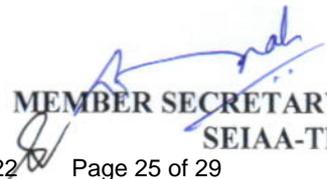
**11. Energy Conservation Measures:**

- i) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.
- ii) Opaque wall should meet prescribed requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.
- iii) All norms of Energy Conservation Building Code (ECBC) and National Building Code, 2005 as energy conservation have to be adopted Solar lights shall be provided for illumination of common areas.
- iv) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting. A hybrids system or fully solar system for a portion of the apartments shall be provided.
- v) A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three month's time.
- vi) Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

**12. Fire Safety:**

- i) Adequate fire protection equipments and rescue arrangements should be made as per the prescribed standards.
- ii) Proper and free approach road for fire-fighting vehicles upto the buildings and for rescue operations in the event of emergency shall be made.

**13. Green Belt Development:**

  
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- i) The Project Proponent shall plant tree species with large potential for carbon capture in the proposed green belt area based on the recommendation of the Forest department well before the project is completed.
- ii) The project proponent has to develop thick greeneries all round the project boundary in order to contain the noise levels.

**14. Sewage Treatment Plant:**

- i) The Sewage Treatment Plant (STP) & Effluent Treatment plant (ETP) installed should be certified by an independent expert/ reputed Academic institutions for its adequacy and a report in this regard should be submitted to the SEIAA, TN before the project is commissioned for operation. Explore the less power consuming systems viz baffle reactor, etc., for the treatment of sewage.
- ii) The Proponent shall install STP & ETP as furnished. Any alteration to satisfy the bathing quality shall be informed to SEIAA-TN.

**15. Rain Water Harvesting:**

- i) The proponent/ Owner of the Flats shall ensure that roof rain water collected from the covered roof of the buildings, etc shall be harvested so as to ensure the maximum beneficiation of rain water harvesting by constructing adequate sumps so that 100% of the harvested water shall be reused.
- ii) Rain water harvesting for surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease, etc. The Proponent shall provide adequate number of bore wells / percolation pits/ etc. as committed. The bore wells / percolation pits/ etc. for rainwater recharging should be kept at least 5 mts. above the highest ground water table.

**16. Building Safety:**

- i) Lightning arrester shall be properly designed and installed at top of the building and where ever is necessary.
- ii) The operation of demolition of the existing building should be carried out only during day time with adequate measures to contain the noise and dust in a way that it does not affect the residents who are living very close (at about 20m from the project site).

  
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**Part – D - Specific Conditions – Operational Phase/Post constructional phase/Entire life of the project:**

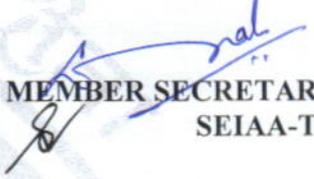
1. There should be Fire fighting plan and all required safety plan.
2. Regular fire drills should be held to create awareness among owners/ residents.
3. The building should not spoil the green views and aesthetics of surroundings and should provide enough clean air space.
4. The EMP cost shall be printed in the Brochure / Pamphlet for the preparation of the sale of the property and should also mention the component involved.
5. The Project proponent shall get due permission from the wetland Authority before the commencement of the work.
6. The project activities should in no way disturb the manmade structures
7. The Proponent shall do afforestation/ restoration programme contemplated to strengthen the open spaces shall preferably include native species along with the financial forecast for planting and maintenance for 5 years.
8. "Consent to Operate" should be obtained from the Tamil Nadu pollution Control Board before the start of the operation of the project and copy shall be submitted to the SEIAA-TN.
9. The ground water shall be drawn only after obtaining necessary permission from the Competent Authority.
10. Ground water quality to be checked for portability and if necessary RO plant shall be provided.
11. The Proponent should be responsible for the maintenance of common facilities including greening, rain water harvesting, sewage treatment and disposal, solid waste disposal and environmental monitoring including terrace gardening for a period of 3 years. Within one year after handing over the flats to all allottees a viable society or an association among the allottees shall be formed to take responsibility of continuous maintenance of all facilities with required agreements for compliance of all conditions furnished in Environment Clearance (EC) order issued by the SEIAA-TN or the Proponent himself shall maintain all the above facilities for the entire period. The copy of MOU between the buyers Association and proponent shall be communicated to SEIAA-TN.
12. The ground water level and its quality should be monitored and recorded regularly in consultation with Ground Water Authority.

  
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13. Treated effluent emanating from STP shall be recycled / reused to the maximum extent possible. The treated sewage shall conform to the norms and standards for bathing quality laid down by CPCB irrespective of any use. Necessary measures should be made to mitigate the odour and mosquito problem from STP.
14. The Proponent shall operate STP continuously by providing stand by DG set in case of power failure.
15. It is the sole responsibility of the proponent that the treated sewage water disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds, etc
16. Adequate measures should be taken to prevent odour emanating from solid waste processing plant and STP.
17. The e - waste generated should be collected and disposed to a nearby authorized e-waste centre as per E- waste (Management & Handling), Rules 2016.
18. Diesel power generating sets proposed as source of back-up power during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets.
19. The noise level shall be maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time.
20. Spent oil from D.G sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous & other Wastes (Management & Transboundary Movement) Rules 2016. Spent oil from D.G sets should be disposed off through registered recyclers.
21. The proponent is required to provide a house hold hazardous waste /E-waste collection and disposal mechanism.
22. The proponent/ Owner of the Flats shall ensure that storm water drain provided at the project site shall be maintained without choking or without causing stagnation and should also ensure that the storm water shall be properly disposed off in the natural drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.
23. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.

  
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24. A copy of the Environmental clearance (EC) letter shall be made available to all the allottees along with the allotment order / sale deed.
25. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
26. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.

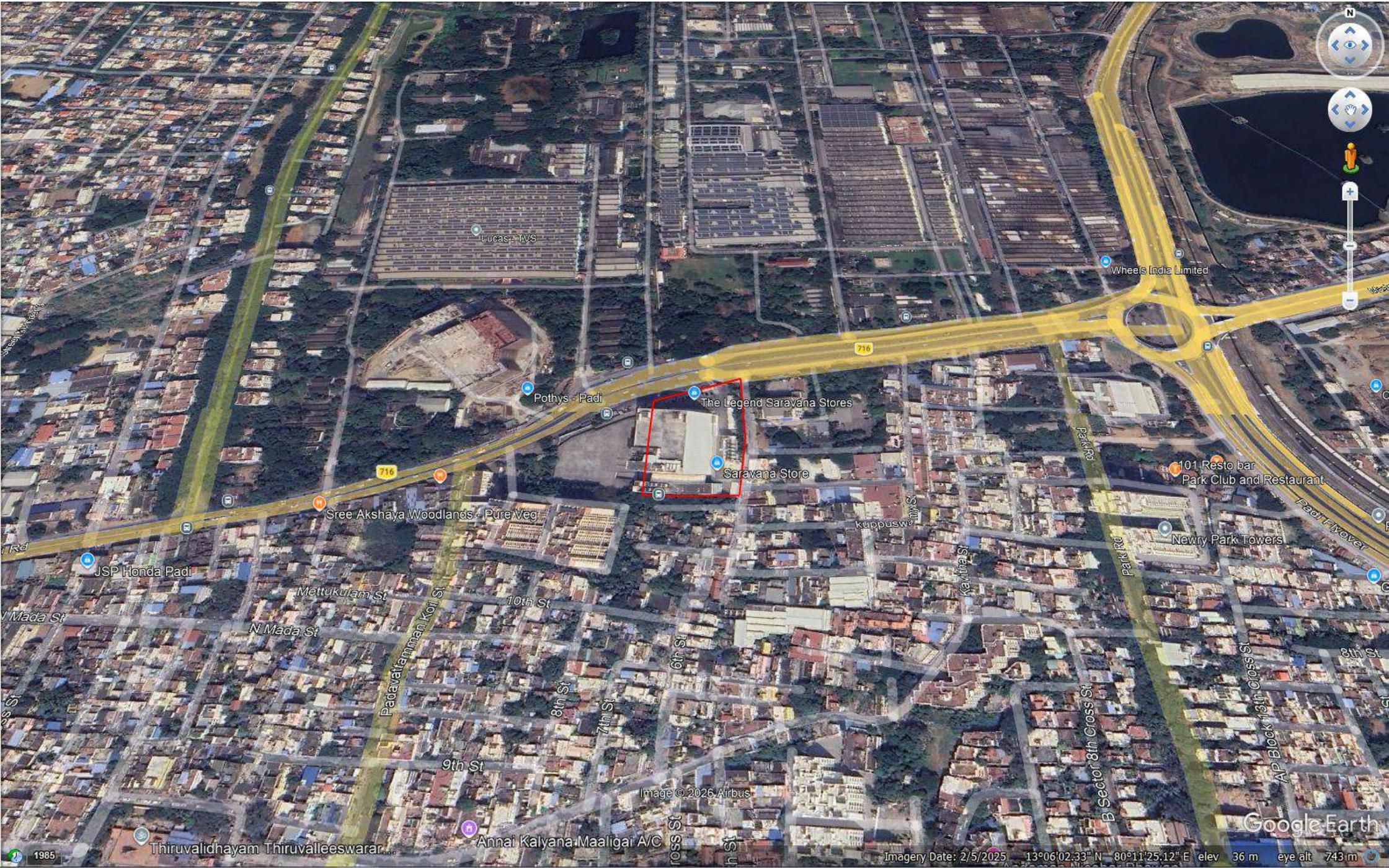
  
**MEMBER SECRETARY**  
**SEIAA-TN**

Copy to:

1. The Additional Chief Secretary to Government, Environment & Forests Dept,  
Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan,  
CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ),  
34, HEPC Building, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Cathedral Garden Road, Nungampakkam, Chennai - 34.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests,  
Paryavaran Bhavan, CGO Complex, New Delhi 110003.
6. The District Collector, Tiruvallur District.
7. Stock File.

**Signature Not Verified**

Digitally signed by Thiru.Deepak  
S.Bilgi  
Member Secretary  
Date: 12/23/2022 1:51:19 PM  
Page 29 of 29



**BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 98 of 2025 (SZ)**

**Y. Pondurai,**

No. 129, Usman road,

T Nagar, Chennai 600 017

Ph. 90424 04030

Email: yashwanthrajan.adv@gmail.com

**...Appellant**

Vs

**1. State Level Environment Impact Assessment  
Authority (SEIAA),**

Rep. by its Member Secretary,

**And Another**

**...Respondents**

COUNTER AFFIDAVIT OF 1<sup>st</sup> and 2<sup>nd</sup> RESPONDENTS

COUNSEL FOR 1<sup>st</sup> and 2<sup>nd</sup> RESPONDENTS

S. SAI SATHYA JITH